

LOK SABHA
DEBATES

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LOK SABHA SECRETARIAT
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C O N T E N T S

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LOK SABHA

Wednesday, June 3, 1964/Jyaistha 13,
1886 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Police Service for Delhi and Himachal Pradesh

*122. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the rules framed for Delhi and Himachal Pradesh Police service confine the prospective recruitment to those in the police services of Punjab and U.P. only; and

(b) if so, on what grounds such discrimination against other State Police Services is based?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

According to the provisions of the Delhi and Himachal Pradesh Police Service Rules, 1961, appointments to the Delhi and Himachal Pradesh Police Service at its initial constitution were to be made primarily from among the persons who were holding on 30th March, 1961, a post of Deputy Superintendent of Police in the Union territory of Delhi or Himachal Pradesh. If sufficient number of suitable officers was not so available, appointments to the Service at its initial constitution

could be made from among the persons, who were holding on 30th March, 1961, a post in the State of Punjab or Uttar Pradesh equivalent to that of Deputy Superintendent of Police in the Union territory of Delhi or Himachal Pradesh. It was only this secondary field of selection which was confined to the Police Services of the Punjab and Uttar Pradesh. This restriction of the secondary field of selection to the Punjab and Uttar Pradesh Police Services was made on the consideration that earlier, posts of Deputy Superintendents of Police in the Delhi Police were being manned mainly by Police Service officers of these two States. This method was adopted for the initial constitution only and is not applicable to prospective recruitment.

Dr. L. M. Singhvi: I am sorry to say that the statement laid on the Table of the House is more a statement of facts which we are assailing, rather than the reasons which we had sought to elicit . . .

Mr. Speaker: Prospective recruitment would not be affected by that. That is what the statement says.

Dr. L. M. Singhvi: That is the answer that has been given. But we wanted to know the reason for writing into these statutory rules a discrimination, which is manifestly a case of discrimination against all those officers who do not belong to the Punjab or U.P. services? What was the reason impelling the Government for writing this discrimination into the statutory rules, against all those officers?

Shri Hathi: It has a historical background. In 1912, Delhi was for all practical purposes considered a part of Punjab . . .

Dr. L. M. Singhvi: But not of UP.

Shri Hathi: So far as the police administration was concerned, the Delhi police were from the Punjab police. That was the position. I am just going into the historical background. That was proving a heavy drain on Punjab. It was, therefore, decided that 50 per cent should be from Punjab and 50 per cent from UP, because Delhi had no police service as such. Then, ultimately, it was decided that even that proportion of 50:50 should be reduced to 25 per cent from Punjab and 25 per cent from UP, and the remaining 50 per cent should be from different places.

The constitution of the Delhi police was first made in 1961. At that time, all those who were already working were to be absorbed; mainly, these officers were from Punjab and UP. So, they were to be absorbed. But if any other official was working here, he also was absorbed. Actually, from Rajasthan, there were 2 police officials who were working. One of them was included in the cadre. The other was also offered, but the State could not spare him, and, therefore, he could not be included. Now, the initial stage is over.

As regards the maintenance stage, there is no bar and there is no discrimination. It is open to anybody, and everybody who is qualified throughout the country will be eligible to apply to U.P.S.C.

Dr. L. M. Singhvi: Without prejudice to my right to ask the second question, may I point out that the question was whether Government had considered the fact that at the time of the initial constitution of this service, there was discrimination . . .

Mr. Speaker: Now, he is prejudicing his right to ask the second supplementary question.

Dr. L. M. Singhvi: As you please, Sir. But kindly allow me to ask my second supplementary question. But

I do not certainly think that you should give your protection to . . .

Mr. Speaker: Now, the hon. Member is arguing it out. He may put his second supplementary question now.

Dr. L. M. Singhvi: May I know the actual strength of the cadre as recently enhanced, the number of vacancies and the extent of recruitment that has been made since the initial constitution of this service?

Shri Hathi: I think that the total strength is about 55 DSP's. 24 have been already recruited, and the others are on deputation. If those who are on deputation want to revert, they will revert, and those vacancies will be filled up by open recruitment, and anybody who is qualified could come in.

Shri Sham Lal Saraf: Till the Delhi Police Service was formed into a separate cadre, may I know whether the seniority of the personnel drafted from Punjab and UP was compiled by the respective States? Or else, what was happening in regard to that?

Shri Hathi: Now, this is a separate service altogether formed for Delhi and Himachal Pradesh. Now, the seniority in service will be based not on the Punjab or UP list, but it will be seniority *inter se* in the Delhi and Himachal Pradesh cadre, and the length of service etc. there will be considered here.

Shri Sham Lal Saraf: As regards the personnel already there, and who were from Punjab and UP, may I know whether their seniority list was maintained in the respective States? Or else, what was the position?

Shri Hathi: It was being maintained there.

Shri Harish Chandra Mathur: Is it not a fact that in various States, recruitment at the State level was being confined to the citizens of those particular States, and it was on the advice of the Central Government that it was

made open to all citizens of India, and if so, may I know the precise nature of the advice given by the Central Government to the various States and whether they are not departing in violence from that particular advice in this particular case?

Shri Hathi: The Constitution itself provides that there should be no discrimination, on the ground of caste, race, or residential qualifications, etc. Perhaps, the House will recollect that only last month, we had passed a Bill in regard to the Telengana region in Andhra Pradesh, under which protection was given to those areas. Otherwise, there is no discrimination on residential grounds. Any such qualification that only citizens of a particular State will be entitled is no more there now.

Mr. Speaker: Shri Harish Chandra Mathur's question is different. He wants to know whether it was existing there already, and whether it was in pursuance of some advice from the Centre that it was removed, and in spite of that advice, certain States are still violating that rule?

Shri Harish Chandra Mathur: My question was this. On the advice of the Central Government, and very rightly, such regional restrictions were removed. But, here the Central Government are themselves practising a regional restriction by restricting the recruitment to UP and Punjab.

Shri Hathi: Now, that has been discontinued. My hon. friend is right in saying that. We do not want any discrimination on the ground of residential qualifications.

In this particular case, it was not a case of the residential qualification, but people who were already serving here were absorbed in the new cadre. Now, there is going to be no discrimination whatsoever, so far as Delhi is concerned, and anybody who is qualified can join the service.

Shri Ranga: Apart from all other considerations, in view of the fact that Delhi city dominates the so-called Delhi corporation area and it happens to be and continues to grow to be an all-India city with people from all over India, would Government take special care to see that in the recruitment that they make, people from all over India and from as many States as possible will be encouraged to become members of this police service?

Shri Hathi: Definitely so; now, it will be open to anybody from any part of India. There is not going to be any restriction in favour of Punjab and UP only; that is gone now.

श्री ओकार लाल बैरवा: इसमें लिखा है कि दिल्ली की पुलिस सर्विस में पंजाब और राजस्थान के लोगों को लिया जायेगा। मैं यह जानना चाहता हूँ कि क्या भिन्न-भिन्न राज्यों में पुलिस को अलग अलग प्रकार की ट्रेनिंग दी जाती है और इसमें राजस्थान के लोग क्यों नहीं लिए जाते हैं।

श्री हाथी: अब वह प्रश्न नहीं उठता है। वह तो पुरानी, हिस्टारिकल, बात है।

श्री गुलशन : क्या यह सही है कि दिल्ली और हिमाचल पुलिस सेवा के संगठन के फल-स्वरूप हिमाचल प्रदेश में २२ मई को गढ़द्वारा पाउण्टा साहब में दस सिव शहीद किये गए?

Mr. Speaker: That would not be relevant now. That would be a different thing altogether.

श्री हुकम चन्द कछवाय: क्या यह सही है कि दिल्ली और हिमाचल प्रदेश की जो पुलिस है, उसमें और जेल की पुलिस में तन-रुवाहों और सहूलियतों के सम्बन्ध में काफ़ी अन्तर है? क्या यह सही है कि जेल की पुलिस से ज्यादा काम लिया जाता है, लेकिन तन-रुवाह और सहूलियतें कम दी जाती हैं? मैं यह भी जानना चाहता हूँ कि यह फर्क क्या है।

अध्यक्ष महोदय : इस वक्त जेल में जाने की ज़रूरत नहीं है।

श्री गुलशन : स्वोकर साहब, मेरे सवाल का जवाब नहीं मिला है।

अध्यक्ष महोदय : मैंने उसकी इजाजत नहीं दी है।

श्री गुलशन : क्या दिल्ली पुलिस वहां गई है?

Mr. Speaker: Order, order.

Shri S. N. Chaturvedi: It has been pointed out by the hon. Minister that even at the time of the initial constitution of this service, people from other States were also absorbed. May I know how the UP and Punjab officers in this service were shown any preference.

Shri Hathi: They were on deputation from different States.

Reforms in Central Administrative Services

***123. Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) the reforms contemplated for Central Administrative Services;

(b) the outline of the scheme and stage of its consideration; and

(c) whether it is proposed to make services non-transferable to States for all practical purposes?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c). The various aspects of the Central Administrative Pool are still under consideration and it is, therefore, not possible to make any statement about the matter, now.

Shri Harish Chandra Mathur: There are various reports about the reform of the Central Services, about the suggestion that the administrative pool should go and various other things.

May I know the main difficulties and shortcomings which have been experienced by the Government in regard to the administration, which have persuaded them to take up this question? What are the difficulties which they have taken up for removal at the present moment, and at what stage does the matter rest?

Shri Hathi: The whole question is under consideration, but the main outline is that with the industrial development, with the various other programmes, with the heavy burden that is cast upon the administrative officers, and with the sortage of trained personnel—these are some of the difficulties—we are considering how the whole Central Administrative Pool should be further reformed.

Shri Harish Chandra Mathur: May I know whether the Government is contemplating to reverse the gear and do away with the tenure period and entrenching the Secretaries and Additional Secretaries only in the Central Government and impoverishing the State Governments, whether they have been able to send back any Secretaries or Additional Secretaries during the last five years?

Shri Hathi: That is a suggestion about the tenure question, and in fact, we are considering that very question. That is under consideration.

Shri Harish Chandra Mathur: Are they contemplating that at all?

Shri Hathi: We are contemplating that, that is what I said.

Shri Hari Vishnu Kamath: The question refers in general to the reforms contemplated in the services. Considering that all reforms envisaged in part (a) of the question are intended to promote efficiency in the administrative services, is Government aware that increasing political and partisan interference in the day-to-day administration has tended to sap the morale and efficiency of the services, and if so, what remedial measures are proposed?

Shri Hathi: This question relates to the Central Administrative Pool, but the other question also was asked some days back, and that also will have to be considered along with the other reforms.

श्री विधायक प्रसाद : प्रभी मन्त्री जी ने कहा कि पर्सोनल की कमी है। तो मैं यह जानना चाहता हूँ कि इस कमी को महे नजर रखते हुए क्या गवर्नर्मेंट इस बात को सोच रही है कि स्पेशल रिकूटमेंट किया जाये। अगर हाँ तो कब तक और कितने आदमी लिये जायेंगे?

श्री हाथी : नहीं। रिकूटमेंट से आदमी तो मिलेंगे लेकिन जो कमी है वह एकमपीरियेंड और ट्रेंड पर्सोनल की है।

श्री सरकार पाण्डेय : मैं यह जानना चाहता हूँ कि सरकार के सम्मने जो विचाराधीन सुझाव है, क्या उसमें यह भी है कि प्रशासनिक सेवाओं में लोग जनता के साथ केसा व्यवहार करें। क्या इस के बारे में भी कोई विचार हो रहा है?

श्री हाथी : जी हाँ, वह बात भी नोची गई है।

श्री यशपाल सिंह : क्या सरकार के ध्यान में यह बात आई है कि डिस्ट्रिक्ट लेवेल के ऊपर आई० ए० ए१० ए१० ए१० ए१० आफिसर्स का नाम जब से जिलाधीश रख दिया गया है तब से उन्होंने काम करना बन्द कर दिया है, क्योंकि अधीश के माने ईश्वर होते हैं और जिलाधीश शब्द जो है वह डिमार्केसी की भावना के खिलाफ है। क्या सरकार ने सोचा है कि यह लफज नहीं होना चाहिये?

अध्यक्ष महोदय : यह मोच लिया जायेगा कि इसको हटाया जाये या नहीं।

Dr. L. M. Singhvi: May I know whether the Government have considered of late the possibility and the plausibility of horizontal transferability in the services themselves, and

whether such transferability would be considered conducive to better efficiency?

Shri Hathi: Whether the officers from the various States should come to the Centre, and whether from the Centre they should go to the States—these are the questions which are being considered.

Dr. L. M. Singhvi: As between the services, not as between the States and Centre.

Shri Hathi: That is also under consideration. I appreciate that point.

दिल्ली के स्कूलों में दाखिला

+

श्री बाजी :

श्री म० ला० द्विवेदी :

श्रीमती सावित्री निगम :

श्री स० च० सामन्त :

श्री सुबोध हंसदा :

श्री नवल प्रभाकर :

*१२४. क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) ११६४-६५ शिक्षा वर्ष में दिल्ली के प्राइमरी, मिडिल एवं उच्चतर भाष्याभिक विद्यालयों में कितने विद्यार्थी दाखिले के इच्छुक हैं;

(ख) इनमें से कितने प्रतिशत विद्यार्थियों को दाखिला मिल गया है अथवा मिल जायेगा;

(ग) चालू शिक्षा वर्ष में दिल्ली में कितने नये स्कूल खोले जाने की सम्भावना है और कितने सरकारी तथा गैर सरकारी संगठनों द्वारा अलग-अलग खोले जायेंगे; और

(घ) क्या दिल्ली के संघ राज्य क्षेत्र के पाठ्यक्रमों में कुछ परिवर्तन किये जा रहे हैं तथा यदि हाँ, तो क्या ये परिवर्तन चालू शिक्षा वर्ष से प्रभावी होंगे?

शिक्षा मन्त्री (श्री मु० क० चागला) :
(क) से (घ). सूचना एकवित की जा रही है और सभा पटल पर रख दी जाएगी।

[The information is being collected and will be laid on the Table of the Lok Sabha.]

Shri Daji: Is the Government aware that after the summer vacations are over, a new rush begins? Will those who want to seek admission in Delhi be provided with schools near their localities?

Shri M. C. Chagla: I want to assure my hon. friend that every effort will be made to see that every student in Delhi will have the facilities afforded to him which are necessary.

श्री अचल सिंह : क्या मन्त्री महोदय बतलाने की कृपा करेंगे कि पूरी इन्फार्मेशन कब तक मुल्य हो जायेगी?

श्री मु० क० चागला : थोड़ी बहुत इन्फार्मेशन मेरे पास है।

अध्यक्ष महोदय : पूरी कब हो जायेगी।

श्री मु० क० चागला : जैसा मैंने कहा, जल्दी हो मैं इन्फार्मेशन दूँगा।

Shrimati Akkamma Devi: In view of the fact that there is always a rush for admission right from the primary stage to the higher secondary stage at the beginning of the reopening day, and in view of the fact that private organisations are willing to open some schools to satisfy the needs of the student population, may I know whether Government will not only sanction such schools, but render adequate financial aid to such private organisations?

Shri M. C. Chagla: Yes, Sir. In our country, education is a mixed one, both public and private, and to the extent that proper private schools are going to be opened, every assistance will be given to such organisations.

श्री क० ना० तिवारी : अभी मन्त्री महोदय ने कहा कि पूरी इन्फार्मेशन नहीं है, कुछ है। वह कौनसी इन्फार्मेशन है जो हाउस को दी जा सकती है?

Shri M. C. Chagla: The available information is this: 11,000 additional students have such admission at middle and higher secondary stages in the secondary schools in Delhi. Over 47,000 children in the age group of six to ten years are expected to seek admission. The Corporation has made provision to admit all the children who seek admission at the primary level. They have also made provision for admitting 9,000 additional children in the middle schools.

With regard to the number of new Higher Secondary Schools, 17 middle schools will be upgraded by Government, and six middle schools will be upgraded by private agencies. With regard to middle schools, the Corporation is upgrading 50 primary schools. With regard to primary schools, the Corporation is opening 50 new schools. This is the information available so far.

विस्तीर्ण का भावी ढांचा

*१२५. **श्री प्रकाशवीर शास्त्री :** क्या गृह-कार्य मन्त्री यह बनाने की कृपा करेंगे कि :

(क) क्या दिल्ली के भावी प्रशासनिक ढांचे की कोई रूपरेखा तैयार हो चुकी है ; और

(ख) यदि नहीं, तो इसके कब तक पार हो जाने की सम्भावना है ?

गृह-कार्य मन्त्रालय में उपमन्त्री (श्री ल० ना० मिश्र) : (क) और (ख) मामला अभी विचाराधीन है।

[(a) and (b). The matter is still under consideration.]

श्री प्रकाशबीर शास्त्री : बार बार इस प्रश्न का उत्तर यह दें दिया जाता है कि मामला अभी विचाराधीन है। मैं जानना चाहता हूं कि ऐसी कौनसी कठिनाइयां आ रही हैं जिनसे इस विषय पर अब तक अन्तिम निर्णय नहीं हो सका है।

प्रधान मन्त्री, वैदेशिक-कार्य मन्त्री, अप्पा शक्ति मन्त्री तथा गृह-कार्य मन्त्री (श्री नन्दा) : बहुत दफे इस पर विचार हुआ, मशविरा हुआ, लेकिन जब तक सब तरफ से एक राय नहीं होती तब तक कोई फैसला करना मुश्किल या। जो कुछ अब तक सोचा गया था उसके बारे में पूरी रजामन्दी अभी तक हासिल नहीं हो सकी है।

श्री प्रकाशबीर शास्त्री : मैं जानना चाहता हूं कि गृह मन्त्री जी ने जो दिल्ली के भावी ढांचे के सम्बन्ध में कुछ सम्बन्धित व्यक्तियों और समस्याओं के प्रतिनिधियों को बुला कर बातचीत की थी, क्या उसमें कुछ गैर सरकारी व्यक्तियों ने इस प्रकार का कुछ सुनाव दिया है कि दिल्ली का सम्भावित ढांचा बनाने के लिये नये सिरे से चुनाव कराये जायें। यदि हां, तो उसके सम्बन्ध में आप के क्या विचार हैं।

श्री नन्दा : इस पर कोई खास विचार करने की जरूरत नहीं समझी गई।

श्री सिद्धेश्वर प्रसाद : मैं जानना चाहता हूं कि क्या वजह है कि सरकार राजधानी के प्रशासनिक ढांचे में बार बार परिवर्तन करने के प्रश्न पर विचार करती है और इस सवाल को उठाया जाता है।

श्री नन्दा : यह सवाल उठा था और इसके लिये यह फैसला हुआ था कि इस पर सोचा जाये और कुछ तबदीली की जाये। किस किस्म की तबदीली थी, किस हव तक इसमें कारपोरेशन को नये अधिकार दिये जायें, इसके बारे में बातचीत हुई। लेकिन ऐसा भालूम होता था कि अभी सब को एक जगह पर लाने के लिये पूरी तैयारी नहीं है।

Shri D. C. Sharma: The public and the citizens of Delhi want an Assembly of the Himachal Pradesh type for Delhi. May I know from the Government what stands in the way of their conceding that legitimate demand of the citizens of Delhi?

Shri Nanda: The hon. Member describes it as a legitimate demand. I do not enter into that question. This matter has been settled, discussed and settled.

Shri S. M. Banerjee: I would like to know whether it is a fact that all the political parties, whether Opposition or the ruling party, are unanimous on this question that Delhi's future should be decided and some autonomy should be given. I want to know which parties or persons are standing in the way, and why it is delayed when a definite assurance was given by the late lamented Pandit Gobind Ballabh Pant.

Shri Nanda: That assurance was in terms of expanding the functions of the Corporation, and investing it with larger powers, so that there may be much greater autonomy in its operations. Now, it is on that basis that the talks and the negotiations proceeded. Somehow, it was not possible to arrive at an agreement.

श्री जगदेव सिंह सिंहात्ती : दिल्ली के प्रशासनिक क्षेत्र में पंजाब और उत्तर प्रदेश के कुछ क्षेत्र को लेने के विचार की बाधा तो नहीं है।

अध्यक्ष महोदय : यह दूसरा सवाल है।

श्री यू० सिं० चौधरी : क्या कारण है जिसकी वजह से सरकार सोच रही है कि दिल्ली के बत्तमान राजनीतिक ढांचे में परिवर्तन किया जाये।

श्री नन्दा : यह तभाम बातें पहले हो चुकी हैं।

श्री बड़े : क्या यह बात सच है कि स्वर्णीय प्राइम मिनिस्टर जी ने आश्वासन दिया था कि दिल्ली के ढांचे को त्विस कैन्टन्स की प्रकार का रखखा जायेगा, और

इस प्रकार के ढांचे के लिये लोगों का इंटरव्यू भी हो चुका था। अखबारों में आया था कि जल्दी से जल्दी दिल्ली के ढांचे को बदला जायेगा। तो क्या सरकार के पास कोई स्कीम तैयार है।

श्री नन्दा : वह आउट लाइन या स्कीम स्वर्गीय श्री जवाहरलाल नेहरू के साथ चर्चा व परामर्श करके तैयार की गई थी; उनसे परामर्श करके हो वह स्कीम बनाई गई थी। भगवर उससे कुछ भाइयों को सन्तोष नहीं है।

श्री बड़े : मेरा नों प्रश्न है कि सन्तोष व्यायों नहीं हुए। मन्त्री महोदय ने अभी बतलाया कि कुछ भाइयों को उससे सन्तोष नहीं है...

अध्यक्ष महोदय : यह बतलाना जरूरी नहीं है।

Shri Bade: We want your protection.

Mr. Speaker: Exactly, it is I who want protection at this moment.

Shri Bade: Who are the persons who are coming in the way?

Mr. Speaker: I cannot insist on that. Next question.

Indian Education Service

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Shri Onkar Lal Berwa:
Shri Rameshwar Tantia:
Shri Dhaon:
Dr. L. M. Singhvi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri B. K. Das:
Shri Sidheshwar Prasad:

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Will the Minister of Education be pleased to state:

(a) whether any progress has been made in bringing an Indian Education Service into existence and if so, the broad outlines thereof;

(b) whether the idea has generally been approved by the State Governments; and

(c) the steps proposed to be taken in this connection?

The Minister of Education (Shri M. C. Chagla): (a) to (c). All the State Governments except Punjab, Madhya Pradesh and Maharashtra have agreed in principle to the formation of an All India Educational Service. Negotiations with these three States are still in progress. Full details of the Scheme will be worked out after the consent of all the States has been received.

I may amend this answer to the extent that as far as Maharashtra is concerned, I have had talks with the Maharashtra Government and there is every hope that they will accept this in principle. The only question is as to what particular posts from the All India Education Service the Maharashtra Government could be expected to take up and what officers would be posted there. Therefore, actually we are still negotiating with Punjab and Madhya Pradesh.

श्री ओंकार लाल बैरवा : मैं जानता चाहूंगा कि जिन जिन जग्यों ने इस डिडियन एज्युकेशन सर्विस की स्कीम के मान्यता नहीं दी है उन्होंने क्या कोई वारण भी बतलाये हैं कि किस किस कारण से उन्होंने इस मान्यता नहीं दी है?

श्री मू० क० चागला : जहां तक मैं तो पता है पंजाब को और डिटेल्स की जारूरत है। वह यह कहते हैं कि यह एक सर्विस होगी और वह एडमिनिस्ट्रेटिव आफिसर्स होंगे या एजेंकेनल आफिसर्स होंगे और इस बारे में पंजाब के साथ डिस्क्षित चल रहा है...

श्री हरि विठ्ठल कामत : मध्य प्रदेश की सरकार ने क्या कहा है?

श्री मू० क० चागला : मध्य प्रदेश ने कोई खास प्लान नहीं लिया है लेकिन किलपर

जबाब उनका अभी तक नहीं आया है लेकिन हमें आशा है कि याड़े समय में सभी स्टेट्स इंस कबूल कर लेंगी और एक इंडियन एजुकेशन सर्विस स्टार्ट हो जायेगी।

श्री ओहार लाल बेरवा : इस इंडियन एजुकेशन सर्विस का गठन किस क्रिया ग्राधार को लेकर किया गया है?

Shri M. C. Chagla: The basis is this. We will have two cadres: educational officers and administrative officers. Some States may accept only administrative officers; others may accept certain educational officers. This will be the broad basis on which the service will be set up.

Shri Vasudevan Nair: May I know whether the Central Government is trying to pressurise the State Governments into accepting this scheme or whether they are really accepting the scheme?

Shri M. C. Chagla: I am glad to say that the State Governments are accepting it without any pressure from the Central Government. We are trying to carry them with us. There is no question of any pressure; it will not be the right expression.

Shri Ranga: May I know whether the terms of pay and allowances would be the same as between the administrative and educational cadre and as between the State and the Central cadre and whether any State which comes into the service for the time being would be free to opt out later on when it chooses?

Shri M. C. Chagla: As I visualise it, there would be no compulsion upon them. A State will say: we want an officer from the Centre and the Centre will provide him. If the State at any stage says "we do not want any officer from this service", I do not know how we can compel them.

Shri Ranga: What about the pay and allowances?

Shri M. C. Chagla: This is one of the things we are negotiating, to bring co-ordination between the salary which the All India Education Service officer will get and the State Education Service officer will get. That is one of the difficulties. It needs to be negotiated.

Dr. L. M. Singhvi: What is the estimated outlay and size of the proposed education service and what fields and what levels of education is the service likely to cover as visualised by the Education Minister?

Shri M. C. Chagla: We are contemplating joint educational officers, director of public instruction and education, additional director, joint director, senior deputy director of public instruction, deputy director of public education and instruction, assistant director of public instruction and we have tentatively suggested what salaries these officers would get.

Shri P. Venkatasubbaiah: While constituting the All India Education Service, will efficiency alone be taken into consideration or any other consideration will come into play?

Shri M. C. Chagla: For any service, the only consideration should be efficiency, and that should be true of the All India Education Service too.

Shri S. C. Samanta: Is it not a fact that during the British regime the Indian Educational Service was discontinued for some reasons and, if so, whether those reasons have been removed?

Shri M. C. Chagla: We have carried an unfortunate past with us in that the British Government never attached importance to education. They thought of education as intended to produce clerks or administrators. We have a different conception of education and we look upon it as an important instrument of national integration and, therefore, it is essential to have an All India Education Service.

श्री सिद्धेश्वर प्रसाद : इस इंडियन एजु-
केशन सर्विस में एजुकेशनल और ऐडमिनिस्ट्रे-
टिव दो प्रकार के कैडर्स बनाये जायेंगे तो मैं
जानना चाहता हूँ कि ऐडमिनिस्ट्रे-टिव कैडर में
कौन कौन सी पोस्ट्स आयेंगी और एजुकेशनल
कैडर में कौन कौन सी पोस्ट्स आयेंगी ?

श्री मु० क० चागला : ऐडमिनिस्ट्रे-टिव
कैडर में डायरेक्टर्स और इंसपेक्टर्स आदि रखेंगे
जबकि एजुकेशनल साइड में गवर्नर्मेंट कालि-
जेंजेर के प्रिसिपल्स और गवर्नर्मेंट इंस्टीच्यूट्स
के हेड मास्टर्स हो सकते हैं ।

श्री प्रकाशबीर शास्त्री : जैसा कि अभी
शिक्षा भवनी महोदय ने बतलाया कि सब
राज्यों की सहमति अर्भा नहीं मिल पाई है तो
क्या सब राज्यों की सहमति मिलने के बाद
क्या इस बात की सम्भावना है कि संसद के
अगले अधिवेशन में इसके लिए जरूरी विधेयक
प्रस्तुत किया जा सकेगा ?

श्री मु० क० चागला : जैसे कि एक हैल्थ
सर्विस बनाने के लिए एक रेजोलूशन की जरूरत
थी मैं समझता हूँ कि इसके लिए भी पारिलाय-
मेंट में एक रेजोलूशन पेश करने की जरूरत
होगी, बिल की जरूरत नहीं होगी ।

Shri Harish Chandra Mathur: In the
existing all India services, all the officers
are on the cadre of State Governments
and the Centre draws officers from the State Government cadres.
May I know how the outline of the
Educational Service is going to be
different from the other all-India services?

Shri M. C. Chagla: I agree there;
the picture as far as the All India
Education Service is concerned is
somewhat different from the Central
Services. Education is a State subject.

Shri Harish Chandra Mathur: I did
not talk of the Central services. I
was talking of all-India services such
as the Indian Administrative Service.

the Indian Police Service, etc. They
are all on the cadre of State Services
and the Centre draws officers from the
State cadre, while the hon. Education
Minister seemed to say that they
would have a Central service and the
States will be provided with officers.

Shri M. C. Chagla: I appreciated the
nature of the question. That is why
I say to a certain extent the picture
seems to be different. But a time may
come when we may have an arrangement
whereby some State officers may
go to the All India Service and the
All India service officers may go to
the States.

श्रीमती जयाबेन शाह : मैं यह जानना
चाहती हूँ कि यह इंडियन एजुकेशन सर्विस
बनाने से खास फायदा क्या होगा, इससे हमें
क्या लाभ होगा ताकि यह जो डैक्षिण्यसी है
वह पूरी हो जाय ?

श्री मु० क० चागला: सबसे बड़ा फायदा
तो यह होगा कि इस सर्विस के बनने से देश में
एकता स्थापित करने में मदद मिलेगी और इस
तरह देश एक होकर महफूज़ होगा । एजुकेशन
एक इतना इम्पोर्टेट सबजैक्ट है कि जब तक
इसकी एक सर्विस नहीं होगी तब तक इसका
कोआरडिनेशन करना बड़ा मुश्किल है ।

श्रीमती जयाबेन शाह : मैं यह जानना
चाहती हूँ कि इससे एजुकेशन को क्या फायदा
होगा और क्या इससे एक्सिडेंसी में वृद्धि
होगी । एकता की बात तो सही है, लेकिन क्या
यह कदम एजुकेशन में सुधार के लिए उठाया
जा रहा है या अन्य कन्सिडरेशन्ज के कारण ?

श्री मु० क० चागला: सबसे बड़ी कनसि-
डरेशन तो एजुकेशन ही है । और एजुकेशन से
ही हिन्दुस्तान में एक्य हो सकता है ।

**Summer Schools for Secondary School
Teachers**

Shri Vishwa Nath Pandey:
Shrimati Savitri Nigam:
***127. Shri Rameshwar Tantia:**

Shri Onkar Lal Berwa:
Shri Dhaon:
Shri D. J. Naik:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government propose to hold summer schools for secondary school teachers at various places in the country;

(b) if so, when and at which places; and

(c) the total estimated expenditure?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The National Council of Educational Research and Training and the University Grants Commission in cooperation with the United States Agency for International Development propose to organise 16 Summer Courses for the science teachers of secondary schools in Physics, Chemistry, Mathematics and Biology from 8th June, 1964 to 15th July, 1964. About the places a statement is laid on the Table of the House. [Placed in Library. See No. LT-2921/64].

(c) The total estimated expenditure is Rs. 8 lakhs, of which the National Council of Educational Research and Training and the University Grants Commission will bear Rs. 4 lakhs, and the rest by U.S.A.I.D.

श्री विश्वनाथ पाण्डेय : माननीय मन्त्री महोदय ने जो वक्तव्य सदन के सामने प्रस्तुत किया है, उससे यह प्रकट होता है कि उन स्थानों के बारे में निश्चय कर लिया गया है, जहां शिक्षा प्रदान की जायेगी। मैं यह जानना चाहता हूँ कि क्या इन स्थानों के बारे में निश्चय करते समय प्रान्तों के शिक्षा मंत्रियों और विश्वविद्यालयों के उपकुलपतियों से भी सम्मति ली गई है।

श्री मू० क० चागला : जी हाँ। इन सम्मर स्कूलज के बारे में फैसला कन्सल्टेशन के साथ हुआ है। गये वक्त भी ऐसा ही किया

गया था और इस वक्त भी ऐसा ही किया गया है।

श्री विश्वनाथ पाण्डेय : जिन अध्यापकों को शिक्षा प्रदान की जायेगी, क्या उनकी नियुक्ति हो गई है; यदि हाँ, तो उनकी संख्या क्या है?

Shri M. C. Chagla: Instructors have been appointed. If the hon. Member wants the names, I will give them.

Mr. Speaker: He only wanted to know whether their appointment has been made.

Shri M. C. Chagla: It has been made.

Shri D. J. Naik: What will be the criteria for the selection of teachers for training in these summer schools?

Shri M. C. Chagla: The criteria will be determined by the University Grants Commission in consultation with the universities. We select the spot, the instructor and the subject and there are two experts coming from the United States. As far as the Indian teachers are concerned, they will be lent by the universities in consultation with the University Grants Commission.

श्री ओंकार लाल बेरवा : माननीय मन्त्री जी ने अभी बताया है कि लगभग एक लाख रुपया खर्च होगा। मैं यह जानना चाहता हूँ कि कितना रुपया राज्य देंगे और कितना रुपया केन्द्र देगा।

श्री मू० क० चागला : मैंने जवाब में कहा था कि चार लाख रुपया हम देंगे और चार लाख रुपया यूनाइटेड स्टेट्स देगा।

Shri S. N. Chaturvedi: May I know if these summer schools will be of much use until the syllabus of the secondary schools is revised?

Shri M. C. Chagla: Syllabus may be one of the matters that may be considered.

Shri M. Malaichami: Is there any proposal under contemplation of the Government to have such seminars for social services?

Shri M. C. Chagla: We are experimenting with the sciences. This is only the second time that we are doing it. In future we may also try with the social services.

Shri Tridib Kumar Chandhuri: In view of the great shortage of science teachers, may I know whether the University Grants Commission has considered the question of introducing an integrated course? Otherwise, in this list, I find that there are 16 places which have been selected and each teacher who wants to get integrated training will have to undergo training for many terms and not in one place. May I know whether that aspect of the question is being considered?

Shri M. C. Chagla: I do not think that is the idea of the summer school. The idea of the summer school is to increase the knowledge which the science teachers have and bring them up-to-date both in regard to textbooks, expansion of knowledge in scientific subjects, etc. It is a short course which has been tried in the United States with great success. We tried it last time and it was a great success. I hope it will be a success this time also.

Shri Hari Vishnu Kamath: I find the statement lists 16 universities. Why is it that none of the half a dozen universities in Madhya Pradesh finds a place and why has Madhya Pradesh been given the cold shoulder in this scheme?

Shri M. C. Chagla: My hon. friend is wrong. If he looks at the statement, he will find that Jaipur is there.

Shri Hari Vishnu Kamath: Jaipur is in Rajasthan. I asked about Madhya Pradesh.

Shri M. C. Chagla: I am sorry; they might get their turn next year.

Shri Yashapal Singh: क्या इन शिविरों के लिए माध्यमिक टीचर्ज को कोई खास स्कालर-शिप या टी० ए० और डी० ए० मिलेगा, जिससे गर्भी के मौसम में वे अपनी फैमिलीज के निवाह का इन्तजाम कर सकें?

Shri M. C. Chagla: मुझे मालूम नहीं है कि कुछ स्पेशल कन्सेशन्ज दिये जाते हैं या नहीं, लेकिन हम यह देखेंगे कि उनको कुछ तकलीफ न हो।

Shri Man Singh P. Patel: May I know whether such a short course in this nature will give specialisation to the subjects to the teachers and whether Government will reconsider the experiment of summer schools?

Shri M. C. Chagla: As I said, it is merely a refresher course. It may lead up to something more, but for the time being, it is only a refresher course.

Reforms in Andaman and Nicobar Islands

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*128. { **Shri P. K. Deo:**
 { **Shrimati Renu Chakravarty**

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to have some sort of responsible Government in the Andaman and Nicobar group of islands; and

(b) if so, the broad features thereof?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Under article 239 of the Constitution, the Union Territory is administered by the President of India through an administrator designated as Chief Commissioner. No proposal for effecting any change in the existing set up is under consideration.

(b) Does not arise.

Shri P. K. Deo: In deference to the demand of the descendants of those great revolutionaries and patriots who fought the First War of Independence of 1857 and were settled in those islands, may I know if there has been any proposal to have a selection of their representatives to the Lok Sabha, to the Chief Commissioner's Committee and to the Home Ministry's Advisory Committee on the basis of election?

Shrimati Chandrasekhar: I have said that there is no thought of having any change in the present set-up.

Mr. Speaker: He is going out of the purview of the question and wants representation in the Lok Sabha.

Shrimati Chandrasekhar: These islands are represented by a Member of Parliament—Mr. Niranjan Lal.

Mr. Speaker: He says, by election.

Shrimati Chandrasekhar: He is nominated by the President.

Shri P. K. Deo: Taking it for granted that these islands with 3,000 square miles and 60,000 population may not be viable units to have a responsible Government, may I know if there is any proposal to tag on the islands to the nearest State of India, i.e. West Bengal, in view of the fact that there has been so much pressure on land in West Bengal, and also the Calcutta High Court looks after the judiciary in the islands?

Mr. Speaker: He need not give the reasons. Is there such a proposal?

Shrimati Chandrasekhar: There is no such proposal.

Shri Mohammad Elias: May I know whether the Government received a representation from many sections of the people in Andaman and Nicobar islands for having representative Government? Recently we had the opportunity of visiting the island and the people are very much critical of the administration there. Has any such

representation been received from the people there?

Shrimati Chandrasekhar: I do not think there has been any demand from the people like that.

Shri H. P. Chatterjee: Since our Constitution extends all over India and Andaman and Nicobar Islands form an absolute part of India, there the Chief Commissioner is the executive head as well as the judicial head. And since absolute power corrupts absolutely....

Mr. Speaker: Any question to be put?

Shri H. P. Chatterjee: The question is, if it is placed under a Lt. Governor

Mr. Speaker: He is arguing it; I will disallow that.

Shri H. P. Chatterjee: All right; I will ask another question. I want that a public man should be the head there as Lt. Governor instead of an I.A.S. man as Chief Commissioner.

Mr. Speaker: He wants something; what is the question?

Shri H. P. Chatterjee: I will leave this aside and ask another question. The main revenue of Andamans comes from forests.

Mr. Speaker: That is information. Has he any question to ask?

Shri H. P. Chatterjee: Is it a fact that more than Rs. 1 crore of revenue comes from the tropical forests in Andamans? Is it a fact that persons working the forests feel desolate? Is it a fact that unless it is merged with some states say Bengal or Madras the working of the forests will be affected? If it is so. . . .

Mr. Speaker: Now he might sit down.

Shri H. P. Chatterjee: Are there any proposals for its merger with Bengal or Madras?

Mr. Speaker: Though he was standing all along, he did not put any question. Now he has put a question after sitting down. Is there any proposal to have any form of representative government in Andamans?

Shrimati Chandrasekhar: There is no idea at present to have any change in the present set-up. Now there is one advisory committee of which the Home Minister is the Chairman. It consists of the Chief Commissioner, the Member of Parliament and the Vice-Chairman of the Municipal Council of Port Blair . . .

Shri Mohammad Elias: But the Member of Parliament is not elected.

Shrimati Chandrasekhar: . . . and five non-official members. In addition to that there is another committee in Andaman islands itself with the Chief Commissioner as Chairman.

Mr. Speaker: Is there any proposal to have any change in the set-up?

Shrimati Chandrasekhar: Not at present.

Shri S. M. Banerjee: I want to know whether it is a fact that some of the Members of Parliament, who visited recently Andaman and Nicobar islands, have submitted a representation or a sort of memorandum embodying certain burning grievances of the people of Andamans and if so, whether Government have considered them for implementation.

Mr. Speaker: No other grievances are relevant unless they relate to the question of responsible government.

Shri S. M. Banerjee: I feel they are relevant.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Yes, some of the Members of Parliament had visited Andaman and Nicobar Islands. The Home Ministry had arranged for that visit. I intend meeting those members to have first-hand information of their reactions: I

would be discussing the various questions with them.

Shri D. J. Naik: In view of the fact that very primitive people are living in Andaman islands, may I know what welfare activities are being carried on by the administration there?

Shrimati Chandrasekhar: A separate question may be put on that subject.

Shri P. Venkatasubbaiah: May I know whether the decisions of the council are recommendatory or mandatory?

Shrimati Chandrasekhar: They are recommendatory. It is an advisory council.

श्री तुलशीदास जाधव : पहले अण्डमान जेल को बहुत बुरे नाम से जाना जाता था तो क्या प्रब गवर्नरेंसेट ने उसमें कुछ दुरुस्ती की है ?

प्रध्यक्ष महोदय : यहां नाम की दुरुस्ती का सवाल नहीं है ।

श्री तुलशीदास जाधव : मैं नाम की बात नहीं कह रहा हूँ, वहां जो बताव किया जाता था वह पहले बहुत खराब था ।

Shri D. C. Sharma: May I know if the principle of the representation of the people has been conceded to the people of Andaman and Nicobar islands at any level—local self-government level, Assembly level or at the Union level?

Shrimati Chandrasekhar: I have not followed the question.

Shri D. C. Sharma: May I know if the principle of representation of the people has been conceded in these islands at any level—block samiti level, municipal level, Assembly level or parliamentary level—and if not, why not?

Shrimati Chandrasekhar: I think at the panchayat and Municipal level it is there.

Shri P. C. Borooh: Since this question relates to the setting up of responsible government in Andaman and Nicobar islands, may I know whether any representation has been received from the inhabitants for responsible government?

Shrimati Chandrasekhar: We have not so far had any representation.

Oil Concession from Iranian Government

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*129.	Shri Yashpal Singh:
	Shri Rameshwar Tantia:
	Shri Dhaon:
	Shri Bishanchander Seth:
	Shri P. C. Borooh:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 315 on the 26th February, 1964 and state the progress made in the negotiations conducted with the Iranian Government for securing oil concessions?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): A decision has been taken to apply for a concession in the off-shore areas.

श्री यशपाल सिंह: इस जवाब से यह जाहिर नहीं होता कि इसके डिटेल्स क्या हैं, और टर्म्स आप रिफरेंस क्या हैं, और कब तक यह काम शुरू हो जायेगा।

Shri Humayun Kabir: We have applied for a concession. Only when the concession has been granted these questions will arise.

श्री यशपाल सिंह: इसमें कितना बच्च होगा और फिरे कारेन कोलेबरेशन की जरूरत पड़ेगी?

Shri Humayun Kabir: We have applied for a concession. If this concession is granted, then some money will be required for exploration. Foreign collaboration will also be required. For exploration and produc-

tion, foreign collaboration will be necessary.

Shri Indrajit Gupta: May I know whether the Government is aware how many other applicants there are for concessions and, if so, is there any chance of our securing this concession by virtue of any favourable terms which we are able to put forward?

Shri Humayun Kabir: When the Iranian Oil Company invited applications, at that time we were not eligible, and 20 companies were declared eligible. After that we learnt that the participation of India would be favourably looked upon because Iran has the oil and we have the market. On that basis, we hope that our application will be favourably considered.

Shri A. P. Jain: Has the hon. Minister exhausted all the possibilities of oil exploration in India and that is why he is going abroad?

Shri Humayun Kabir: No, Sir. We are carrying on exploration in India. In fact, we are expanding and accelerating the exploration in India. But at the rate at which demand is increasing in the country, import for at least the next ten to twelve years seems inescapable, and if imports have to be made it is far better to import the oil which we produce ourselves than the oil which we buy from others.

Shri A. P. Jain: My question has not been answered. I asked whether he has exhausted all the possibilities in India.

Shri Humayun Kabir: I have answered the question. Imports will be necessary for the next ten to twelve years.

Shri P. C. Borooh: May I know what amount of crude oil is expected from Iran as a result of this venture and whether oil would be available from the other participants?

Shri Humayun Kabir: My hon. friend comes from an oil area and, therefore, he knows that till actual drilling has started nobody can make any absolute forecast; but the general expectation is that the area for which we have applied for a concession may yield roughly about 20 million tons a year.

Shri Sham Lal Saraf: May I know whether the exploration as well as the drilling of the area will be done before we can estimate how much oil will be available?

Shri Humayun Kabir: I have just now given the answer to that question.

श्री ओंकार लाल बेरवा : मैं जानना चाहूँगा कि ईगान की मदद से और रूपये से हम ने अभी तक कितना प्रवस्तुतरेजन किया है।

श्री हुमायून कबीर : ईगान में तो हम पहली दफे जाने की कोशिश कर रहे हैं। उसकी मदद से अभी तक किसी जांच काम नहीं हुआ।

Industrial Management Pool

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*130. { **Shri P. Venkatasubbaiah:**
Shri Rameshwar Tantia:
Shri Onkar Lal Berwa:
Shri Dhaon:
Shri Subodh Hansda:
Shri Maheswar Naik:
Shri Indrajit Gupta:
Shri Ramanathan Chettiar:

Will the Minister of **Home Affairs** be pleased to refer to the reply given to Starred Question No. 1145 on the 22nd April, 1964 and state:

(a) whether any decision on the abolition of the industrial management pool and the formation of Economic Pool has been taken; and

(b) if so, what are its broad features?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a)

and (b). The whole question of staffing managerial posts in the public sector undertakings, as also the question of an Economic Pool is still under consideration.

Shri P. Venkatasubbaiah: May I know what prevented the Government from taking a quicker decision regarding the formation of an Economic Pool instead of the present Industrial Management Pool? What are the reasons for the delay?

Shri Hathi: The Industrial Management Pool exists. The idea of having an Economic Pool in view of the development and expansion of industries in the country was thought of some time back. Whether the Industrial Management Pool and the Economic Pool should be amalgamated or they should be separate, whether there should be one cadre for different industries or a set of industries, all these questions are being considered.

Shri P. Venkatasubbaiah: May I know whether, after the amalgamation of these two pools, Government propose to recruit efficient people from the private sector also?

Shri Hathi: So far as the recruitment of people is concerned, there is no doubt that if we want efficient management efficient people will have to be recruited; but the whole question as to how this pool should be formed is under consideration.

Shri Ramanathan Chettiar: How many officers are there at present in the Industrial Management Pool and are most of them likely to be taken in the Indian Administrative Service as mentioned in Parliament in answer to a supplementary question asked two months ago?

Shri Hathi: There are about 110 officers now in position in the Industrial Management Pool and the question of absorbing them in the Indian Administrative Service at present does not arise in view of the fact that we are thinking of another service, the Economic Pool, and reorganisation of the whole cadre.

श्री ओंकार लाल बेरवा : जब दो पूलों का एक पूल बनाने जा रहे हैं तो यह एक पूल बनाने का काम निर्माण कमेटी को दिया गया है या बोर्ड बनाया जाया है और उसके सदस्य कौन कौन हैं ?

श्री हाथी : कमेटी को दिया गया है ।

श्री ओंकार लाल बेरवा : उस कमेटी के सदस्य कौन कौन हैं ?

श्री हाथी : पहले तो उसमें डिफेंट मिनिस्टरीज के सेक्रेटरीज ये उसके बाद एक कैबिनेट मंत्री भी वरी जिसमें कि मिनिस्टर्स हैं । मिनिस्टर विद्याउट पर्टफोलियो, प्राइम मिनिस्टर नाड़ी, और डिफेंट मिनिस्टर यह उसके मैम्बर्स हैं ।

Shri Ranga: Is it not a fact that this has been hanging fire for a number of years and they are still in the process of coming to a decision? We do not know when it will be. Why should that cause so much delay? There is so much of confusion as between the management and the economic aspect. What is it that they are doing?

Shri Hathi: I may tell him that it has not been so long. The idea for this economic pool was first mentioned by the late Shri Jawaharlal Nehru on the 28th September 1963 wherein he said:—

"In view of the growth of the governmental activities in the public sector and otherwise, it seems necessary to have a permanent cadre of qualified and efficient officers drawn from administrative and engineering services for furtherance of the Government's economic and industrial policies. I would like you to have a paper prepared dealing with this question for the consideration of the Cabinet."

That paper is ready and, as I said, it was considered and a sub-commit-

tee has been appointed. It is not so very long.

Shri Indrajit Gupta: May I know if Government have received any representations on behalf of the Industrial Management Pool officers to the effect that if they are posted to public sector undertakings, it would mean a loss of career to them and that, therefore, they should be absorbed in the IAS because they feel that they are in no way inferior in qualifications and calibre to IAS officers? Have they received any such representations and are they being taken into consideration?

Shri Hathi: We have received some representation, but it is perhaps based on the apprehension that this Industrial Management Pool is to be wound up. As I said, the whole matter is under consideration and this representation also is being considered.

Policemen Killed by Naga Hostiles

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Shri P. C. Borooah:	Shri P. Venkatasubbaiah:
*131. Shri P. R. Chakraverti:	Shrimati Savitri Nigam:
Shri Y. D. Singh:	

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that three policemen had been shot dead and two others injured by the Naga hostiles on the 4th May, 1964 between Maram and Khongneim;

(b) if so, the circumstances of the accident; and

(c) Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). On 4th May, 1964 at about 3 p.m. a Police Column encountered approximately 50 armed Naga hostiles in the area approximately 5 miles East of Maram. Fire was exchanged as a result of which three constables were killed and two wounded. Hostiles' casualties are not known.

(c) Efforts to bring the situation under control continue.

Shri P. C. Borooh: May I know whether these and other hostilities by the Naga hostiles including attacks on running trains where more than a dozen people were killed and several injured indicate that the efforts of the peace mission headed by Rev. Michael Scott have not been successful and that the law and order situation in Nagaland remains as hazardous as ever before? What other steps will Government take to restore the peace?

Shri Hathi: From these incidents we need not make any inference whether this peace mission will be successful or not. Let us wait and see.

Shri P. C. Borooh: May I know whether any efforts have been made to eliminate foreign interference in Nagaland by way of supply of arms and what reply has been received from Pakistan to the Indian protest against this?

Shri Hathi: I have no information about the arms from Pakistan.

Shri P. Venkatasubbaiah: May I know whether these raids by Naga hostiles are more regular than sporadic, and, if that is so, what arrangements Government propose to make in order to give protection and also for ensuring law and order in that part of the country?

Shri Hathi: Strengthening the security of the area.

Shri Swell: Is it a fact that this incident of the 4th May is only one in a series of serious incidents that took place during the last month and that these various incidents are a way of telling by the Naga hostiles to the Government of India that unless and until the Government of India accepts certain terms of agreement for the cessation of hostilities in Nagaland entered into by the peace mission with the hostiles, the situa-

tion would become worse in Nagaland; if so, what are those terms of agreement and what does the Government intend to do about it?

Shri Hathi: I am afraid, this question may be asked of the External Affairs Ministry.

Shri S. M. Banerjee: Sir, I rise on a point of order. That day, you remember, Sir, I asked the same question. There were two questions that day—one was answered by the Defence Minister and the other by the External Affairs Minister. Whenever we ask questions about Nagaland, there are three aspects of the question—one is the arms from Pakistan, the other is their activities and the third is the peace mission. I would only request you this that it should be decided once and for all where similar supplementary questions do arise. . . .

Mr. Speaker: I will take that up. I will consider that and decide.

Shri P. R. Chakraverti: In the context of the statement of the Chief Minister, after meeting some representatives of the Naga hostiles, how far can they justify this recurrent series of raids which are on the increase?

Shri Hathi: I said that these are incidents from which we need not make any inference.

National Discipline Scheme

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*132. { **Shrimati Jyotsna Chanda:**
 { **Shri Subodh Hansda:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the National Discipline Scheme and the Auxiliary Cadet Corps Scheme will be merged together;

(b) if so, the broad features of the scheme;

(c) when this new scheme will be introduced; and

(d) whether this will be made compulsory in all government schools?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (d). A Statement is laid on the Table of the Sabha.

Statement

The Government of India had set up a Committee under the Chairmanship of Dr. Hirday Nath Kunzru to examine the question of coordination and integration of different schemes operating in the field of Physical Education and Youth Welfare and to avoid duplication and wastage of resources. The Committee in its Report submitted to the Government in December, 1963 has recommended *inter alia* that at the school stage there should be an 'Integrated Programme' woven into the fabric of the educational system. The Committee has further recommended that the content of such an Integrated Programme should be worked out by a body of experts and that once such an Integrated Programme is introduced, existing programmes under Auxiliary Cadet Corps and National Discipline Scheme should not be continued as separate schemes.

2. The above recommendation of the Kunzru Committee has been accepted by the Government of India in principle. The details of the 'Integrated Programme' and the *modus operandi* for its implementation are being worked out.

3. The Integrated Programme is expected to be introduced as early as possible and is likely to cover all Government as well as non-Government Schools.

Shrimati Jyotsna Chanda: It has been stated in the statement that the Integrated Programme is expected to be introduced as early as possible. May I know whether Government has any idea to state as to what specific

time they will take to work out this integrated programme and to implement the recommendations of that committee?

Shri Bhakt Darshan: I am sorry Sir, that I cannot elaborate on the reply already given. We are trying our best to prepare an integrated programme. The committee has reported and a detailed programme is being chalked out. We will try our best.

Shri Muthiah: May I know whether this new integrated scheme of physical education contains any positive steps for promoting feelings of national integration and unity and a really national all-India outlook in the minds of schoolboys all over the country?

Shri Bhakt Darshan: May I point out that the syllabus that has now been accepted by the various parties concerned in this affair includes exercise tables, drill and marching, laziun, track and field events, games and relays, gymnastics and folk dances, combatives, hiking and cross-country, instruction and practice in tests, training in our national heritage, practical projects and community singing.

Shri Muthiah: Will the objective be fulfilled?

Mr. Speaker: Whatever is contained there he has read it out; now it is for the hon. Member to infer whether the objective is fulfilled or not.

Shri Man Singh P. Patel: May I know the total number of hours of physical training given to each student and whether it will be increased by this merger of these two schemes thereby giving much more attention to physical education?

Shri Bhakt Darshan: No, Sir; the total number of periods will remain the same, that is, five periods per week.

WRITTEN ANSWERS TO
QUESTIONS

Perspective Plan of Science

*133. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the Council of Scientific and Industrial Research is working out an overall perspective plan of science for the next fifteen years based on certain studies of rate of growth and trends of research; and

(b) if so, the details of the plan and the stage at which the consideration rests at present?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, in so far as the National Laboratories/Institutes etc. under the Council of Scientific and Industrial Research are concerned.

(b) The plan has not yet been drawn up. Details have been called from the various National Laboratories etc.

Letter Published in Italian Paper Regarding West Bengal, Assam and Nagaland

*134. $\begin{cases} \text{Shri J. B. S. Bist:} \\ \text{Shri S. N. Chaturvedi:} \end{cases}$

Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been invited to a letter published in the Italian paper "Il Borghese" in April 1964 giving details of plans by the pro-Peking Communists for an armed revolution in West Bengal, Assam and Nagaland;

(b) whether Government have investigated the authenticity of the letter; and

(c) what action, if any, is proposed to be taken in the matter?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). The investigation is continuing.

Anti-Corruption Bodies in States

*135. $\begin{cases} \text{Shri Rishang Keishing:} \\ \text{Shri P. R. Chakraverti:} \\ \text{Shrimati Savitri Nigam:} \end{cases}$

Will the Minister of Home Affairs be pleased to state:

(a) whether all States and Union Territories in the country have constituted anti-corruption bodies;

(b) if so, whether the anti-corruption bodies have started functioning;

(c) if not, which are the States and the Union Territories which have not constituted these bodies; and

(d) the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is laid on the Table of the House.

Statement

All States have had an Anti-Corruption Department or Unit. More recently three States, viz., Andhra Pradesh, Gujarat and Madhya Pradesh have set up a Vigilance Commission modelled on the Central one; eight States, viz., Kerala, Mysore, Maharashtra, Rajasthan, Assam, Nagaland, Orissa and Jammu and Kashmir have decided to do so; three States, viz., Bihar, West Bengal and Punjab are still considering the matter; and two States, viz., Madras and Uttar Pradesh have for the time being decided to have a different kind of body in place of a Vigilance commission.

Each Union Territory has also got an anti-corruption agency which is however, not of the nature of a Vigilance Commission. The jurisdiction of the Central Vigilance Commission extends to the Union Territories also and in view of this the nature of the arrangements to be made in the Union Territories in this behalf is under the consideration of Government.

The eight States which have decided to set up the Vigilance Commissions modelled on the Central one are working out details including the selection of persons suitable for appointment as Vigilance Commissioners. Punjab has initiated action on the proposal and Bihar and West Bengal are still considering the matter. Madras and Uttar Pradesh have set up Vigilance Organisations differing in some respects from the Central one.

Alleged Acquisition of Property by Deputy Finance Minister

*136. { **Shri Hari Vishnu Kamath:**
Shri Gulshan:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1051 on the 15th April, 1964, regarding alleged acquisition of property by the Deputy Minister of Finance and state:

(a) whether the Attorney-General has given any advice to Government; and

(b) if so, whether any action is proposed to be taken by Government in the matter?

The Prime Minister, Minister of External Affairs, Minister of Home Affairs and Minister of Atomic Energy (Shri Nanda): (a) Yes.

(b) The matter is under consideration.

Agreement with West German Firms for Chemical Industry

*137. **Shri A. S. Saigal:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that an agreement entered into by the Hindustan Organic Chemicals with a consortium of West German Firms has been terminated due to the changed requirements of the Chemical Industry in India;

(b) if so, how far this will affect the production programme of the Industry;

(c) whether there are any projects under construction and if so, which; and

(d) what action Government are taking in this direction?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Yes, Sir.

(b) This has postponed the availability of primary intermediates and the industry will have to depend on imports of these till such time as indigenous production is established.

(c) and (d). Revised programme of production is under consideration.

Border Disputes between States

*138. { **Shri P. R. Chakraverti:**
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri Dhaon:
Shri Kolla Venkaiah:

Will the Minister of Home Affairs be pleased to state the progress achieved in the task of settlement of border disputes between Maharashtra and Mysore States?

The Prime Minister, Minister of External Affairs, Minister of Home Affairs and Minister of Atomic Energy (Shri Nanda): The matter is under examination.

Removal of Statues in Delhi

*139. { **Shri Bibhuti Mishra:**
Shri Heda:
Shri Hukam Chand Kachhavaiya:
Shri P. Venkatasubbaiah:
Shri K. N. Tiwary:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have decided to remove all the Statues of Britishers from the Capital;

(b) if so, by what time; and

(c) whether similar statues in other cities of India will also be removed?

The Deputy Minister in the Ministry of Home Affairs (Shri I. N. Mishra):

(a) Yes, Sir.

(b) Of the remaining eight statues in Delhi, it is proposed to remove three, one by one, during the course of this year.

(c) Removal of Statues of foreigners in the States is the concern of State Governments who have already been requested to take action in the matter in accordance with the policy outlined in the late Prime Minister's statement in the Parliament on the 13th May, 1957.

Bomb Explosion in Jammu and Kashmir

Shri Maheswar Naik:
 Shri Mohan Swarup:
 Shri Onkar Lal Berwa:
 Shri Gokaran Prasad:
 Shri Prakash Vir Shastri:
 Shri D. C. Sharma:
 Shri P. C. Borooah:
 Shri Hukam Chand
 Kachhavalya:
 Shri Hem Raj:
 Shri P. Venkatasubbaiah:
 Shri P. R. Chakraverti:
 Shrimati Savitri Nigam:
 Shri S. N. Chaturvedi:
 Shri Rameshwar Tantia:
 Shri Dhaon:
 Shri Bishan Chander Seth:
 Shri B. P. Yadava:

*140.

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a few cases of bomb explosions have occurred in the State of Jammu and Kashmir during the last few months;

(b) if so, the number thereof since the disappearance of the sacred relic from Hazratbal shrine; and

(c) whether investigations conducted into these cases have revealed any sabotage by foreign hands?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). 22 cases of bomb explosions have taken place since the disappearance of the sacred relic of Prophet Mohammad from the Hazratbal shrine near Srinagar on the 27th December, 1963.

(c) Investigations have indicated the strong probability that they were acts of sabotage engineered by Pakistani agents.

Soap Industry

*141. **Shri Nath Pai:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether a review of the soap industry in the country has been made in recent years; and

(b) if so, the extent of foreign capital employed in it and the return by way of profit on it?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Yes, in January, 1964.

(b) The industries, including the soap industry, falling within the purview of the Industries (Development & Regulation) Act, 1951 are reviewed periodically but not with particular reference to foreign investment.

The soap producing units are also engaged in the production of vegetable oils, vanaspati, cosmetics, etc. As such, separate statistics of foreign capital invested in the soap industry and the return by way of profit on it are not maintained as these are included in the survey under the trade group "toilet preparation". However, it is believed that the two companies, which have a majority of foreign interest and which manufacture soap in addition to other articles, have a foreign capital investment in them of approximately Rs. 5.5 crores.

Rehabilitation of Refugees in Andamans

*142. { Shrimati Renu Chakravarty:
 Shri H. P. Chatterjee:
 Shri P. K. Deo:

Will the Minister of Home Affairs be pleased to state:

(a) whether the target set for the number of East Pakistan refugee

families to be rehabilitated in Andamans has been achieved;

(b) the number of refugees settled there; and

(c) whether Government have considered the feasibility of rehabilitating refugees in the Little Andamans, Islands of Neel, Rutland, Baratang and the other adjacent Islands?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No target is fixed.

(b) 11724.

(c) The feasibility of settling families in all these Islands except Little Andaman has already been considered.

Politics in Research Institutes

***143. Shri Harish Chandra Mathur:** Will the Minister of Education be pleased to state:

(a) whether Government's attention has been drawn to the observation of Stevan Dedijer, a Yugoslav Nuclear Physicist that there is too much politics in Research Institutes of India;

(b) if so, their own assessment of the situation and the nature of politics in the research institutes; and

(c) the action taken in the matter?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) Politics in research institutes is no more than in any other normal institution.

(c) I am discouraging politics in educational and scientific institutions.

Higher Secondary Education

***144. { Dr. L. M. Singhvi:
Shri P. C. Borooh:**

Will the Minister of Education be pleased to state:

(a) whether Government have formulated any policy for recasting and improving the pattern of higher secondary education in India; and

(b) if so, the broad features thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). Yes, Sir, the policy is indicated in the following conclusions reached by the Conference of the State Education Ministers held in April, 1964:

(1) The schools in all States should conform to a uniform school leaving standard.

(2) The standard to be so achieved at the end of the secondary stage should be at least the intermediate level of the former 4-year colleges, with provision for appropriate diversified courses.

(3) A 12-year course of schooling before admission to the degree course is the goal towards which the country must work, even though considerations of finance and manpower may not make it possible to implement such a scheme for all States in the immediate future.

(4) The entire education at the secondary stage should be done in the schools; classes such as the P.U.C. started in Universities as a temporary measure should be transferred to the schools as soon as possible in accordance with a phased programme.

Education Commission

**Shri Yashpal Singh:
Shri Sidheshwar Prasad:**

Dr. P. N. Khan:

Shri Subodh Hansda:

Shrimati Jyotsna Chanda:

Shri Bibhuti Mishra:

*145. Will the Minister of Education be pleased to state:

(a) the names of the personnel of the proposed Education Commission if finalised; and

(b) the terms of reference of the Commission?

The Minister of Education (Shri M. C. Chagla): (a) The personnel of

the proposed Education Commission has not yet been finalised.

(b) The terms of reference have not yet been finalised. But the Commission is expected to enquire into and examine all aspects of education in India, except legal, medical and adult education.

Prohibition

Shri D. C. Sharma:
 Shri Prakash Vir Shastri:
 Shrimati Savitri Nigam:
 Shri Mohan Swarup:
 Shri P. Venkatasubbaiah:
 Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shri S. B. Patil:
 Shri Mohsin:
 Shri Hari Vishnu Kamath:
 Shrimati Jyotsna Chanda:
 Shri P. R. Chakraverti:
 Shrimati Akkamma Devi:
 Shri N. P. Yadav:
 Shri Yamuna Prasad Mandal:
 Shri P. C. Borooh:
 Dr. L. M. Singhvi:

*146.

Will the Minister of Home Affairs be pleased to state:

(a) whether report of the Prohibition Inquiry Committee has been considered by Government;

(b) the reactions of the State Governments, if invited; and

(c) the recommendations of the Committee which have been accepted and the steps taken or proposed to be taken to implement the same?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Report of the Study Team on Prohibition is under examination in consultation with the State Governments.

Koyali Refinery

Shri P. R. Chakraverti:
 Shri Yamuna Prasad Mandal:
 Shri N. P. Yadav:
 Shrimati Savitri Nigam:
 Shrimati Akkamma Devi:
 *147.

Shri Vishram Prasad:
 Shri D. D. Mantri:
 Shri M. Rampure:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the progress achieved in setting up the Koyali Refinery in Gujarat with the Soviet assistance;

(b) its production capacity and when the scheme for expansion will come into operation;

(c) the main products; and

(d) whether provision has been made for refining "mixture" of oils from the Kalol and Ankleswar oil-fields?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) The civil, mechanical, electrical and allied works connected with the erection of the first one million tonnes capacity of the refinery are progressing according to schedule, for commissioning the first phase in early 1965.

(b) The present capacity of the refinery is 2.0 million tonnes and this will be expanded to 3.0 million tonnes by early 1966.

(c) Liquid Petroleum Gas, Motor Gasolene, Solvents, Aviation Turbine Fuel, Superior Kerosene, High Speed Diesel, Fuel oil and other gases.

(d) Yes, Sir.

Free and Compulsory Education

*148. **Shri P. C. Borooh:**

Will the Minister of Education be pleased to state:

(a) how far free and compulsory education has been introduced in the various States and Union Territories in pursuance of Article 45 of the Constitution;

(b) if so, the total amount of financial resources available in the various Territories have already achieved the objective envisaged in the Constitution; and

(c) whether any special assistance is to be given to the States/Territories which are lagging behind in this respect?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT—2922/64].

Text Book Libraries in Colleges

*149. { Shri P. Venkatasubbaiah:
Shri Daljit Singh:
Shri Ram Harkh Yadav:
Shri Baswant:
Shri Rameshwar Tantia:
Shri Dushan Chander Seth:
Shri Dhaon:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the University Grants Commission has formulated a scheme to give financial assistance to the selected colleges in the country for establishing text book libraries; and

(b) if so, the main features of the scheme?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) In the first instance, grants will be made by the Commission to about 400-500 arts, science and commerce colleges to enable them to establish libraries for poor deserving students. Rs. 10,000 will be given to a college providing under-graduate courses and Rs. 15,000 to a college conducting post-graduate courses.

Administrative Uniformity

*150. **Dr. L. M. Singhvi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have given any further consideration for introducing uniformity in the administrative procedures throughout the country; and

(b) if so, the steps taken to evolve or enact a uniform administrative procedure code and the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A great deal of uniformity in administrative procedures already exists. But in view of the diversity of local conditions and our federal Constitution, introduction of uniformity in administrative procedures throughout the country has not been a definite objective of the Government. However, whenever any important administrative institution is created at the Centre, or any significant improvements in administrative procedures introduced, and it appears that similar institution or procedures could with advantage be introduced by the States with suitable modifications, the States are advised accordingly.

Secondary School Teachers' Demands

*151. { Shri P. C. Borooh:
Shri Sidheshwar Prasad:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri A. S. Saigal:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1329 on the 6th May, 1964 and state the reaction of Government to the Secondary School Teachers' demands for uniform scales of pay for secondary school teachers all over India and for enforcement of various measures ensuring security of service and pension, health and gratuity benefits to them?

The Minister of Education (Shri M. C. Chagla): The demands have been noted, although these are primarily the concern of the State Governments.

Salary scales of the teachers are linked with the general salary structures in the States, so that uniformity of the scales all over India is very difficult. For the improvement of pay scales and conditions of service, including old age benefits, I have addressed a personal letter to all the

Chief Ministers and offered to bear 50 per cent of the additional expenditure involved.

Compulsory Military Service for Medical and Engineering Cadres

309. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Southern Zonal Council has decided to make rules for four years compulsory military service for medical and engineering cadres; and

(b) if so, the implications and feasibility thereof?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). The Government of India have decided that a provision should be made in the rules for recruitment of graduate engineers and doctors to posts/services under the Central Government and public undertakings that future entrants shall be liable to serve for a minimum period of 4 years (including the period spent on training) in the Defence Services, or on work relating to defence effort anywhere in India or abroad, if so required. The liability to serve in the Defence Services will be limited to the first 10 years of service, and will not ordinarily apply to graduate engineers above 40 years of age or to doctors above 45 years of age. All State Governments/Union Territories have been requested to adopt similar rules for recruitment to medical and engineering services/posts under their control, or under the control of local bodies in the State. This matter was discussed at the meeting of the Southern Zonal Council held on May 11-12, 1964, and the States in that Zone agreed to make necessary provision in their recruitment rules accordingly.

Enquiry-cum-Reception Offices in Ministries.

310. Shri Chuni Lal: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that his

Ministry has given directions to other Ministries to set up enquiry-cum-reception offices in Ministries and Departments which deal with licences and permits and which are frequently visited by members of the public; and

(b) if so, the main purpose and function of these offices?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) The Ministry of Home Affairs has given such advice.

(b) The main purpose and function of this office will be:

(i) to furnish information required by the public, and to provide the citizens direct access to the administration, thus making it unnecessary for any one to use improper means for getting information or for approaching the administration;

(ii) to hear grievances of the public and to take steps to redress them; and

(iii) to receive complaints of corruption and other malpractices, and to have suitable action taken on them.

Aid to Sanskrit Organisations

312. { Shri Vishwa Nath Pandey: Shrimati Savitri Nigam:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government propose to give financial aid to Voluntary Sanskrit Organisations, institutions and pathasalas for 1964-65 under some schemes; and

(b) if so, the total amount of financial assistance proposed to be given?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Yes, Sir.

(b) Rs. 4.00 lakhs, besides Rs. 2.00 lakhs earmarked for Gurukulas.

राष्ट्रीय एकीकरण तथा शिक्षा

श्री मूलां द्विवेदी :
 श्री सुबोध हंसदा :
 ३१३. श्री स० च० सामन्त :
 श्रीमती सावित्री निगम :
 श्री दाजी :

क्या शिक्षा मंत्री ४ दिसम्बर, १९६३ के अतारांकित प्रश्न संख्या ११०२ के उत्तर के सम्बन्ध में यह बताने की रुपाएँ करेंगे कि :

(क) क्या सम्पूर्णानन्द समिति द्वारा राष्ट्रीय जीवन में भावनात्मक एकीकरण, देश में धार्मिक तथा नैतिक शिक्षा सम्बन्धी नीति निर्धारित करने के बारे में की गई सिफारिशों पर विचार किया गया है ; और

(ख) यदि हाँ, तो सरकार ने उन पर क्या निर्णय किया है ?

शिक्षा मंत्री (श्री मूलां चागला) :

(क) सिफारिशों पर अभी विचार किया जा रहा है ।

(ख) प्रश्न नहीं उठता ।

Redress of Public Grievances

315. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) the steps, if any, Government have taken so far to establish an adequate official machinery for redress of public grievances;

(b) the manner in which it is proposed to enlist the assistance of voluntary organisations in this matter; and

(c) the names of the voluntary organisations which Government have in view for this purpose?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) The official machinery at present available for redress of public grievances is a two-fold one:

(i) the hierarchy of supervisory and controlling authorities within the department or organisation whose activity, or lack of it, gives rise to a grievance; and

(ii) the various tribunals of a statutory or non-statutory character to which grievances can be taken in specified categories of cases.

In addition, there is judicial remedy available in cases involving fundamental rights. There is also the democratic procedure of putting questions or raising a debate in Parliament directed towards administrative action, as also the Parliamentary Committees on Government Assurances and on Petitions.

Recently, Government's thinking has been in two new directions. Firstly, for grievances involving corruption and lack of integrity on the part of Government servants, Government have set up the Central Vigilance Commission to inquire into grievances relating to corruption and lack of integrity on the part of Central Government servants, and have advised State Governments to set up similar bodies. Secondly, for other types of grievances, the question of establishing a special machinery suited to conditions in our country is being examined. As a first step, some Departments have designated an officer of adequate seniority to deal with complaints and grievances of citizens having dealings with the Department.

(b) and (c). While Government will welcome assistance from voluntary organisations generally, it has particularly in view the Sanyukta Sadachar Samiti which is a voluntary body composed of representatives of a number of all-India social and religious organisations, and other indivi-

duals. The Samiti will first screen the complaints made to it, and bring to the notice of designated officers in the various Departments, etc. such of the complaints as appear to merit attention.

**Model School for Blind Children,
Dehra Dun**

316. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state the *per capita* expenditure incurred on the trainees of Model School for Blind Children, Dehra Dun run by the Central Government?

The Minister of Education (Shri M. C. Chagla): The cost of food per child is about Rs. 35 per month. Every child is also provided free clothing. If the cost of the rent of the building, salary of teachers and other establishment, contingent expenditure etc. is also taken into account, the *per capita* cost was approximately Rs. 122 during 1963-64.

Indian Scientists

317. { **Shrimati Savitri Nigam:**
Shri Sham Lal Saraf:
Shri R. Barua:
Shri R. S. Pandey:

Will the Minister of Education be pleased to state:

(a) whether any agreement has been made between Council of Industrial Research and the Technical Development Directorate that all the projects will be first processed by the Indian Scientists before foreign technicians are invited to assist in their execution; and

(b) if so, the main features of the scheme?

The Minister of Education (Shri M. C. Chagla): (a) and (b). No such agreement has been made, but following working arrangements have been agreed upon between the Council of Scientific and Industrial Research and

the Directorate General of Technical Development:

- (1) The Department of Technical Development may nominate members on the Executive Councils of the National Laboratories|Institutes.
- (2) The CSIR may be represented on the various Development Councils|Panels set up by the Department of Technical Development.
- (3) The Department of Technical Development and the CSIR may form Panels which will identify the problems requiring short and long term research, and farm these out to various laboratories and watch their progress.
- (4) The Department of Technical Development and the CSIR may form Joint Committees for the examination of proposals for foreign collaboration, desirability and extent of foreign collaboration if any, and methods of associating Indian research and scientific personnel with such projects.
- (5) The National Laboratories may send project reports, annual reports, half-yearly reports, bulletins and pamphlets on various research projects to the officers concerned of the Department of Technical Development.

Theft of Cars in Delhi

318. { **Shrimati Savitri Nigam:**
Shri M. L. Dwivedi:
Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state the number of cars stolen and found during the last 6 months in Delhi State?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): 49 cars

were stolen in the territory of Delhi out of which 45 have been recovered.

"Surety System" in Andaman and Nicobar Islands

319. Shri P. K. Deo: Will the Minister of Home Affairs be pleased to state:

(a) whether a "surety system" is prevalent in the Andaman and Nicobar Islands which makes it imperative for a person intending to visit the mainland to furnish a surety so that the latter has to pay to Government if there is any due to be realised from the former; and

(b) if so, the reason for putting this impediment on free movement of Indians from one part of the country to the other?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Settlers brought to the Islands under the Colonisation Scheme have been advanced substantial amounts of loan for their rehabilitation. It came to the notice of the Andaman Administration that a number of settlers left the islands for the mainland without repayment of Government dues. In order to prevent Government from loss, the Administration brought into operation a procedure under which the head of a settler family proceeding to the mainland is required to furnish a surety to the effect that in case the settler does not return to the Islands, the surety would be liable to pay to Government all the Government dues outstanding against the settler.

Hostile Activities of Jarawas in Andamans

320. Shri P. K. Deo: Will the Minister of Home Affairs be pleased to state:

(a) whether there was any hostile activity of the Jarawas in the Andamans in 1963-64;

(b) if so, the number of casualties; and

(c) the step taken to apprehend and punish the culprits?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). As a result of the hostile activities of the Jarawas, two persons were killed and two persons were injured. An elephant of the Andamans Forest Department was also injured.

(c) Because of the thick jungle growth and inaccessibility of the areas, it has not been possible to track down and apprehend the culprits.

Education of Girls

**321. { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri B. K. Das:**

Will the Minister of Education be pleased to state:

(a) whether Government have any scheme to accelerate the education of the girls of weaker section of the society, particularly of Scheduled Tribes and Scheduled Castes;

(b) if so, the nature of scheme introduced or proposed to be introduced; and

(c) to what educational standard this scheme will be continued?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) and (c). Under the Centrally sponsored programmes for the welfare of Backward Classes, provision has been made for hostel buildings for girls belonging to Scheduled Castes and Scheduled Tribes. Hostels for girls attached to middle and secondary schools are entitled to grant-in-aid.

In addition, girls as well as boys of Scheduled Castes and Scheduled Tribes are benefited under the Centrally sponsored programmes of (a) award of post-matric scholarships; and

(b) education schemes for Denotified Tribes.

Arrest of Businessmen in Delhi

322. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether some big businessmen were arrested in May, 1964 in Delhi under orders from Special Police Establishment;

(b) if so, the charges against them;

(c) whether this has any reference to Vivian Bose Report on Dalmia Jain group; and

(d) the reasons for prosecuting them after so many years?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes.

(b) The charges are of criminal conspiracy and commission of offences of criminal breach of trust of the funds and assets of Dalmia Jain Airways Ltd. and forgery and falsification of accounts to avoid exposure of the conspiracy and restitution of the defalcated funds.

(c) Yes. Certain allegations looked into by the Vivian Bose Commission were also the subject matter of investigations by the Special Police Establishment in this case.

(d) The Special Police Establishment could not proceed with the investigation of this case while the matter was pending before the Commission of Inquiry as all the relevant records were in the custody of the Commission. Only after the records were returned by the Commission to the Special Police Establishment about the middle of the year 1963 that the Special Police Establishment could conduct its investigation. The charge-sheet was filed in court on 5-5-1964. In view of the magnitude and the complexity of the case investigation could not be completed earlier.

M.Ps' Visit to Andamans

323. { Shri S. M. Banerjee:
Shri P. C. Borooh:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some Members of Parliament visited Andamans and if so, whether they have submitted a report to Government; and

(b) the main features of this report and the action taken by Government thereon?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The Members of Parliament who visited the Islands recently have not submitted any report to Government.

शिक्षा को समर्वती विषय बनाना

324. श्री सिद्धेश्वर प्रसाद : क्या शिक्षा मंत्री यह बताने की कृता करेंगे कि शिक्षा को समर्वती विषय बनाने की दिशा में क्या प्रगति हुई है?

शिक्षा मंत्री (श्री मु० क० चागला) : उच्च शिक्षा के सम्बन्ध में संविधान के उपबन्धों की जांच करने के लिए शिक्षा मन्त्रालय द्वारा गठित संसद् सदस्यों की समिति, अन्य दातों के साथ-साथ, उच्च शिक्षा को समर्वती विषय बनाने की वांछनीयता, तथा अवांछनीयता, पर विचार कर रही है।

Import of Petroleum Products

325. Shri Subodh Hansda: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the import of petroleum products has gone down in 1963-64;

(b) if not, the reasons therefor;

(c) whether there will be any improvement in the near future; and

(d) by what time the imports will be fully stopped?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Yes, Sir.

(b) Does not arise.

(c) This will depend upon the rate of growth of demand for petroleum products and the extent of increase in indigenous production.

(d) It is not possible to indicate it at this stage. Generally some products remain in short supply and some are produced in excess and exported.

National Research Development Corporation

326. *Shri Subodh Hansda:
Shri S. C. Samanta:*

Will the Minister of Education be pleased to state:

(a) whether it is a fact that National Research Development Corporation is running at a loss;

(b) if so, the reasons therefor;

(c) how many new processes have been found out by this Corporation; and

(d) whether any of them has been utilised by the industry or has helped the industrial development and the number of such processes which have been utilised so far?

The Deputy Minister in the Ministry of Education (Dr. M. M. Das): (a) Yes.

(b) The National Research Development Corporation, though registered as a Company, is a development organisation, its object being to develop and exploit in the public interest, for profit or otherwise, patents and inventions of the Council of Scientific and Industrial Research, and other research organisations etc. (including the Central and State Government organisations). The Corporation has to incur considerable developmental expenditure and to take greater risks in

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the interests of development of indigenous know-how than would normally be taken by a purely commercial organisation. The Corporation disburses 70 per cent. of its income to research organisations and retains only 30 per cent. to meet its administrative and developmental expenditure.

(c) Upto the end of March 1964, 679 inventions had been assigned to the Corporation by various research organisations for development.

(d) Yes; commercial production has been established on 67 patents/processes.

Price of Pimpri Penicillin

327. *Shri Subodh Hansda:* Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the price of Pimpri Penicillin will be brought down very soon;

(b) if so, to what extent; and

(c) by what time?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). The question of reduction in the sale price of Penicillin and Penicillin products of the Pimpri factory will be examined after the Pimpri factory and other manufacturers have completed their expansion programmes which are under implementation.

Kerosene Properties in a Village Well in Orissa

328. *Shri Gokulananda Mohanty:* Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether his attention has been drawn to a report published on the 1st May, 1964 in the Oriya Daily "Projatantra" about the existence of a well with water having kerosene properties in village Turumunga in Keonjhar district of Orissa; and

(b) whether Government have made any enquiries in the matter and if so, with what result?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). No information regarding existence of a well with water having kerosene properties in village Turumunga in Keonjhar District of Orissa has so far been received. An enquiry is being made from the District authorities.

"Letters from China (Numbers 1—10)"

329. { **Shri D. C. Sharma:**
Shri Nath Pai:

Will the Minister of Home Affairs be pleased to state:

(a) whether the book entitled 'Letters from China (Numbers 1—10)' by Anna Louise Strong published by New World Press, Peking has been forfeited; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) Yes, Sir.

(b) The book contains prejudicial reports as defined under clause (7) of rule 35 of the Defence of India Rules, 1962.

Fertilizer Plants at Visakhapatnam

330. **Shri D. C. Sharma:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether agreements, providing two loans for the setting up of fertilizer plants at Visakhapatnam have been entered into by the United States Government with a company formed by an Indian-American Consortium;

(b) whether the site for the plant has been selected; and

(c) if so, the programme for the setting up of the plant?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri

Alagesan): (a) The parties to whom a licence was granted for the establishment of a fertiliser factory at Visakhapatnam have entered into loan agreements with the Agency for International Development (AID) and Export Import Bank of Washington, for financing the fertiliser plant.

(b) A lease for a suitable area of land in the Visakhapatnam Port Area is under negotiation by the Party with the Visakhapatnam Port Trust.

(c) According to the Schedule indicated by the party, the plant is expected to commence production during the last quarter of 1966.

Marks for Viva Voce Test for I.F.S.

331. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether any decision has been taken to reduce the marks for Viva Voce test for Indian Foreign Service; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):
(a) and (b). The question is still under consideration.

Scholarships to Physically Handicapped in Orissa

332. **Shri Rama Chandra Mallik:** Will the Minister of Education be pleased to state:

(a) the number of applications received from physically handicapped persons of Orissa State for the award of Central Government scholarships during 1963-64;

(b) how many have been granted scholarships; and

(c) the total amount of grant given for this purpose?

The Minister of Education (Shri M. C. Chagla): (a) 25. Of these, the Government of Orissa recommended 6 cases and rejected 19.

(b) Six.

(c) Scholarship amount of Rs. 2,870 was remitted during 1963-64?

Indian Students in Foreign Countries

333. Shri Rama Chandra Mallick: Will the Minister of Education be pleased to state:

(a) the total number of Indian students studying in foreign countries; and

(b) the names of those foreign countries and the number of students in each?

The Minister of Education (Shri M. C. Chagla): (a) According to the available information, the total number of Indian students studying in foreign countries as on 1st January, 1963 was 14,213.

(b) A statement, giving the requisite information, is placed on the Table of the Sabha. [Placed in Library. See No. LT-2933/64].

Action on Vivian Bose Commission Report

334. Shri J. B. S. Bist: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have instituted cases against all persons involved in conspiracy and criminal breach of trust in respect of the funds of erstwhile Dalmia-Jain Airways Limited;

(b) whether it is a fact that some of the persons to whom adverse references had been made in the Vivian Bose Commission report have been left out; and

(c) if so, the reasons for not launching prosecutions against them?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes. The Special Police Establishment Wing of the Central Bureau of Investigation have instituted a case against the persons involved in conspiracy and criminal breach of trust in respect of the funds and assets of Dalmia-Jain Airways Limited.

(b) No person to whom adverse references have been made in the Vivian Bose Commission Report in respect of the defalcation of the funds of the Dalmia-Jain Airways Ltd. and against whom *prima-facie* evidence justifying his prosecution was available, has been left out.

(c) The question does not arise in view of the answer to (b).

Ammonia Plant at Sindri Fertiliser Factory

335. Shri Tam Singh: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 947 on the 8th April, 1964 and state:

(a) the present position regarding the release of foreign exchange required to equip the new ammonia plant at Sindri Fertiliser Factory with spare equipment;

(b) the amount of penalty imposed on the company responsible for supplying defective lean gas generators; and

(c) the total loss in production below the installed capacity up till now?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Foreign exchange required has since been released.

(b) As a penalty towards the delay in delivery and poor performance of the equipments, the contractors agreed to pay Rs. 5,62,500.

(c) While the plant, according to the suppliers, was claimed to be capable of operating for 345 days in the year, it has since been established that due to lack of spare equipments and the necessity to overhaul the operating equipment, it is not possible to get a time efficiency higher than 285 days in a year. On this basis the maximum production attainable is only 58,000 tonnes per year. The loss of production, due to non-availability of sufficient coke oven gas and lack of spare equipment, comes to approximately 1,27,000 tonnes of ammonia for the period 1959 to March, 1964.

Houses for Scheduled Castes in Orissa

336. Shri Mohan Nayak: Will the Minister of Home Affairs be pleased to state the number of houses constructed for Scheduled Castes in rural and urban areas in Orissa State during the first three years of the Third Five Year Plan?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): The information has been called for from the State Government and will be laid on the Table of the House when received.

Allegation Against Central Vigilance Commissioner

337. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

(a) whether an inquiry has been made into the allegation that the Central Vigilance Commissioner during his tenure as Chief Justice of the Mysore High Court kept cases pending after he had heard arguments and reserved them for judgement; and

(b) if so, with what result?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The facts are being ascertained.

Panel of Judicial Officers

338. Maharajkumar Vijaya Ananda: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have created an all-India panel of Judicial officers for making appointments of High Court Judges; and

(b) if so, by when such a panel is expected to be formed?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The Chief Justices of High Courts were opposed to the idea of the preparation of such a panel and it was, therefore, decided not to pursue the proposal.

Indian Refinery at Kuwait

339.

Shri A. S. Saigal:
Shri Rameshwar Tantia:
Shri Dhaon:
Shri Bishan Chander Seth:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that some negotiations are taking place for establishing an Indian Refinery at Kuwait for exploration and production of oil there;

(b) if so, the result thereof;

(c) whether India has got the requisite machinery and plant for establishing a refinery there; and

(d) if not, what arrangements will be made in this behalf?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) There is no proposal to establish an Indian refinery at Kuwait.

(b) to (d). Do not arise.

Seats in Higher Secondary Classes in Delhi

340. Shri Balmiki: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the students who have obtained second division marks in the Delhi Middle School Board Examination held recently and who are interested in science and biology are not provided seats in Higher Secondary Classes; and

(b) the criteria for admitting students in schools for science classes with biology?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) The admission is given on the basis of marks obtained in the previous examination in English, Mathematics and General Science, and the availability of seats in the schools.

Middle School Examinations in Delhi

341. Shri Balmiki: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the pass percentage of middle school examination held in April, 1964 by the Board of Middle School Examinations in Delhi has been extremely poor;

(b) if so, the reasons therefor; and

(c) the steps Government propose to take to reduce such large number of failures in future?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. The pass percentages in the three subjects in which the examination this year was conducted departmentally were quite satisfactory. These were as under:—

English.	..	73%
Mathematics.	..	64%
Modern Indian Languages.	..	85%

(b) and (c). Do not arise.

Foreign Oil Companies

**342. { Shri P. R. Chakraverti:
Shrimati Savitri Nigam:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have examined the demands of the All India Petroleum Workers' Federation for nationalisation of the four marketing companies—Esso, Caltex, Burmah-Shell and I.B.P.;

(b) how far the expansion of the activities of the Indian Oil Company is being promoted by Government to break the monopoly of foreign companies in marketing and distribution of oil and oil products; and

(c) the extent of earnings of these foreign marketing companies in the shape of profits and what amount is remitted by them outside India per year?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) No such demand has been received.

(b) The Indian Oil Company has built large scale tankage facilities at main ports and at important inland points. It has also developed a network of storage depots and large number of dispensing pumps all over the country. The scales by I.O.C. of all indigenous and imported products have more than doubled between 1960-61 and 1963-64.

(c) Profits earned by the foreign oil companies during 1962 are as under:

M/s. Esso Std. Eastern Inc.	52.05 lakhs
M/s. Caltex (I) Ltd.	—11.08 lakhs (Loss)
M/s. Burmah Shell	154.64 lakhs
M/s. I.B.P.	12.84 lakhs

Information for 1963 is not available: As regards remittances of profits, M/s. Esso Standard Eastern remitted Rs. 142 lakhs during 1962. The break up of profit remittances in respect of other companies is not at present available.

Central Board of Higher Secondary Education

**343. { Shrimati Savitri Nigam:
Shri P. R. Chakraverti:**

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to introduce a scheme permitting certain categories of candidates to appear privately at the higher secondary examination conducted by the Central Board of Higher Secondary Education;

(b) whether a scheme of assessment has been introduced in internal examinations and whether it is proposed to be extended to external examinations also;

(c) whether there is any scheme for permitting successful candidates to appear in additional subjects in subsequent examinations; and

(d) whether there is a proposal to permit successful candidates to re-

appear at the Higher Secondary Examinations to improve their division?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) A scheme of assessment has been introduced in the internal examinations; and at present there is no proposal to extend it to external examinations.

(c) Yes.

(d) Yes.

Adult Literacy in Delhi

344. { Shri Maheswar Naik:
Shri Vishwa Nath Pandey:
Shrimati Savitri Nigam:

Will the Minister of Education be pleased to state:

(a) whether the Directorate of Education, Delhi is going to launch an adult literacy campaign in the capital including the rural areas of Delhi;

(b) the broad features of the scheme and its financial implications; and

(c) whether similar drive is being proposed to be undertaken in the States?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir; but the project will for the present be confined to the rural areas.

(b) Four courses of three months each will be organized during two years. In each course 750 classes will be run, each comprising about 20 adults. The teaching will be done by part-time paid workers who will be trained beforehand. A sum of Rs. 2.92 lacs has been sanctioned for the project.

(c) The matter will be considered after examining the results of the Delhi project.

Restrictions on Movement in Andamans

345. { Shrimati Renu Chakravarty:
Shri H. P. Chatterjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in Andamans the fundamental right of free movement guaranteed to citizens in Indian Constitution is restricted; and

(b) whether it is also a fact that if they want to lodge a complaint with the Chief Commissioner they cannot even board the steamer from far off middle and North Andamans to go to Port Blair without permission?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) There are no restrictions whatsoever on the free movement of people in Andamans except that Section 7 of the Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, prohibits any person other than a member of Scheduled Tribe from entering a reserved area without a pass.

(b) No, it is not a fact that persons wanting to go or travel from Middle and North Andamans to Port Blair require any permission.

School Education in Andamans

346. { Shrimati Renu Chakravarty:
Shri H. P. Chatterjee:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that in Andamans even where a village is populated entirely by Bengalees or Malayalees their children from Class VI are denied their right to pursue their education in the mother tongue;

(b) whether it is a fact that in Secondary Education Hindi medium is compulsory;

(c) whether it is also a fact that as a result of this, only a handful struggle upto Class XI; and

(d) whether the Rabindra Bengalee Vidyalaya, Port Blair has been set up to teach Bengali students through their mother tongue, and if so, whether they have applied for financial help?

The Minister of Education (Shri M. C. Chagla): (a) to (d). The requisite information is being collected and will be laid on the Table of the House in due course.

Inter-Island Communications

347. { Shrimati Renu Chakravarty
Shri H. P. Chatterjee:

Will the Minister of Home Affairs be pleased to state:

(a) the measures being taken to develop inter-Island communications in the Andaman and Nicobar Islands and those with the mainland;

(b) whether any jetty is being constructed at Dugong bay; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) *Development of inter-island communications:* One ship is in the final stages of completion. One launch has been acquired and another two launches are under construction. One powered mooring boat has been constructed and one more mooring boat is under construction. Indent has been placed for the acquisition of another two ferry vessels.

Development of communications with the mainland: The question of acquisition of a cargo ship is under active consideration. A proposal to acquire a passenger-cum-cargo ship is also under consideration.

(b) No such proposal is under consideration.

(c) There is no cargo or passenger traffic to and from Dugong Creek.

Refugees in Andamans

348. { Shrimati Renu Chakravarty:
Shri H. P. Chatterjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that many refugees sent to Andamans were given loans for horticulture without allotment of lands to them;

(b) whether it is also a fact that they are now being pressed to repay the loans with interest; and

(c) whether the refugees have prayed that the loans given to them may be written off?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) and (c). Do not arise.

Grazing Fees in Andamans

349. { Shri H. P. Chatterjee:
Shrimati Renu Chakravarty:

Will the Minister of Home Affairs be pleased to state:

(a) whether every house-holder owning cattle has to pay a grazing fee in Andamans despite the absence of any grazing ground;

(b) whether a consolidated chowkidari tax of Rs. 2/- is paid by every house-holder;

(c) whether it is a fact that when in a family a son marries, the family comes in for a fresh tax of a like sum; and

(d) whether rent receipts do not show the amount of land, the rent per unit, the number of heads of cattle charged nor the rate of charging the same?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Under Rule 49-A of the rules framed under the Andaman and Nicobar Islands (Land Tenure) Regulation, 1926 the following grazing fees, and Chaudhri and Chaukidari fees are recoverable:—

(a) Grazing fees—

- (i) Bullocks, cows, male and female buffaloes over 3 years of age, Rs. 2/- per head per annum in advance on 1st January.
- (ii) Goats and sheep over one year of age, 50 naye Paise per head per annum in advance on 1st January.

(b) Chaudhri and Chaukidari fees—

At the rate of 12 n.P. per mensem for Chaudhri and 12 n.P. per mensem for Choukidar from each wage earning occupant of a house payable half yearly in advance on 1st January and 1st July.

Under rule 49-B of the said rules bona fide agriculturists are exempted from payment of Grazing Fees in respect of a pair of plough cattle and two milch cows. Grantees or licencees of land, or their bona fide employees resident on the land under grant or licence are also exempted from payment of grazing fees in respect of cattle owned by them and grazed solely within the limit of such land. Government grazing land exists all over. Grantees of land and Chaudhris and Chaukidars are exempted from the payment of Chaudhri and Chaukidari fees.

(c) No, Sir.

(d) It is correct that the rent receipts do not have columns showing details of land, the rent per unit etc. However, details of land held by each tenant are available in Khatunni. The rent rolls prepared on the basis of ex-

tent of land, number of heads of cattle etc. are published and the aggrieved persons have a right to represent against inaccuracies in the rolls.

Retirement Age of Government Employees

350. { Shri P. R. Chakraverti:
Shri Yamuna Prasad Mandal:
Shri N. P. Yadab:

Will the Minister of Home Affairs be pleased to state:

(a) the number of States who have raised the age of retirement of Government employees to 58 years;

(b) whether the Southern Zonal Council took a decision on the matter at its recent meeting; and

(c) if so, the nature of the decision taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Nine State Governments have so far intimated that they have raised the age of retirement to 58 years.

(b) No Sir.

(c) Does not arise.

Correspondence Course for Science Education

351. { Shri P. R. Chakraverti:
Shri Yamuna Prasad
Mandal:
Shri N. P. Yadab:
Shri P. C. Borooah:

Will the Minister of Education be pleased to state:

(a) whether Delhi University has started its correspondence course;

(b) whether this new system of education includes personal contact programme;

(c) whether the A.I.R. has agreed to broadcast instructions to students

taking courses through correspondence;

(d) how far the possibilities of including Science subjects and B. Ed. course in it have been explored; and

(e) whether any other university proposes to introduce correspondence course?

The Minister of Education (Shri M. C. Chagla): (a) Yes.

(b) Yes.

(c) The matter is under the consideration of the All India Radio.

(d) The possibilities of including Science subjects and B. Ed. Course in it are yet to be explored.

(e) No proposal has been received from any other university so far.

Schools for Tibetan Children

352. { **Shri Yamuna Prasad Mandal:**
Shri P. R. Chakraverti:
Shri N. P. Yadab:
Shri P. C. Borooh:

Will the Minister of Education be pleased to state:

(a) the number of schools for Tibetan Children started by the Tibetan Schools Society set up by the Union Ministry;

(b) where these schools are located;

(c) whether there is a proposal to start a school at Mount Abu; and

(d) the curriculum followed in these schools and to which university these are affiliated?

The Minister of Education (Shri M. C. Chagla): (a) 19

(b) Simla, Musoorie, Darjeeling, Dalhousie, Pachmarhi, Mysore, Tezu (NEFA), 13th Mile-Stone and 17th Mile-Stone in Changlang (NEFA), Ambikapur (Madhya Pradesh), Chandiragiri (Orissa), Sandeo and Pauri (Uttar Pradesh), Kangra and Ladakh.

(c) Yes, Sir.

(d) The schools have come upto lower middle standard only, and these will ultimately be affiliated to the Central Board of Secondary Education.

Tendentious Atlas

353. **Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether an atlas showing the entire State of Jammu and Kashmir in Pakistan territory has been published by a firm in Calcutta and is being freely sold there and in other parts of West Bengal; and

(b) if so, what steps Government have taken to prescribe it and prevent its sale?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) An atlas in Bengali entitled "Manchitra Pak Bhoomandal" stated to have been printed at Artine Press Private Ltd. 24, Ripon street, Calcutta-16 and published by Swapan Kumar Ghosh, S.D. & Sons, Calcutta containing some maps showing Kashmir within Pakistan territory was found on sale near Calcutta.

(b) A case under rule 41 of the Defence of India Rules, 1962 read with section 11 of the West Bengal Security of State Act, 1950 has been started by the Government of West Bengal and five persons (3 hawkers, 1 book-seller and one of the Directors of the said Artine Press) have been arrested. 25 copies of the atlas found in possession of the hawker have been seized. The Government of West Bengal are considering the forfeiture of the atlas.

Oil in Jaisalmer

354. { **Dr. L. M. Singhvi:**
Shri P. L. Barupal:

Shri Pratap Singh:
Shri Yashpal Singh:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the progress of oil and gas exploration in Jaisalmer to date; and

(b) whether any time-table has been worked out and if so, the details thereof?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) Geological mapping has been almost completed. Gravity and magnetic surveys have been completed and seismic surveys begun.

(b). The seismic surveys will be carried out for about 2 years more. Structural drilling will be carried out for a period of about one year, and towards the end of that period deep drilling operations started, if necessary.

Oil Production and Refining Targets

355. { Shri Sivamurthi Swamy:
Shri P. C. Borooh:
Shri Rameshwar Tantia:
Shri Dhaon:
Shri Bishanchander Seth:
Shri Sham Lal Saraf:
Shrimati Savitri Nigam:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether any target for the production and refining of oil during the Fourth Plan has been finally determined;

(b) if so, at what level;

(c) the broad outlines of the programme envisaged in this regard; and

(d) the outlay for the oil projects envisaged for that Plan?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) to (d). The matter is under discussion with the Planning Commission.

अनधिकृत रूप से मकान बनाने वालों की भारत प्रतिरक्षा नियमों के अधीन गिरफतारियाँ

३५६. श्री नवल प्रभाकर : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में अनधिकृत मकान बनाने वाले व्यक्तियों को भारत प्रतिरक्षा नियमों के अन्तर्गत गिरफतार कर लिया गया है; और

(ख) यदि हाँ, तो अब तक की गिरफतारियों का व्यौरा क्या है?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री हाथा) : (क) जी हाँ।

(ख) भारत प्रतिरक्षा नियमों के लागू होने से अब तक दिल्ली पुलिस द्वारा ५१ व्यक्ति गिरफतार किये गये हैं।

Barabati Raffle

357. **Shri P. K. Deo:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have written to the Government of Orissa to put a stop to the Barabati Raffle and other lotteries conducted in the State; and

(b) if so, the reaction of the Government of Orissa thereto?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) The reaction of the Government of Orissa is awaited.

दिल्ली पुलिस के सिपाहियों के बेतन

३५८. श्री बजराज सिंह : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस के सिपाहियों के बेतन गुप्तचर विभाग से कम हैं; और

(ख) यदि हाँ, तो इस भेदभाव के क्या कारण हैं?

गृह-कार्य मंत्रालय में राज्य मंत्री श्री हाथी) : (क) दिल्ली पुलिस में सिपाहियों के पदों के दो वेतन-क्रम हैं, अर्धात् सिलेक्शन ग्रेड (वेतन श्रेणी) और टाइम स्केल (साधारण वेतन क्रम); इनमें से पहले वाला दूसरे से ऊंचा वेतन-क्रम है। गुप्तचर विभाग के सिपाहियों का वेतन-क्रम दिल्ली पुलिस के सिलेक्शन ग्रेड सिपाहियों के वेतन-क्रम के समान है।

(ख) गुप्तचर विभाग के सिपाहियों की ड्यूटियों दिल्ली पुलिस टाइम स्केल सिपाहियों की ड्यूटियों से अधिक कठिन और उत्तरदायित्वपूर्ण होती है।

"M. V. Nicobar"

359. **Shri Mohammed Elias:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that "M. V. Nicobar" which sails between Madras Port-Blair-Calcutta goes out of order very often and the passengers have to suffer very much; and

(b) if so, the arrangements made for thorough repair of the ship or to replace it by another new ship?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). It is true that M. V. 'Nicobar' which is an old vessel develops some trouble or the other. Necessary repairs to the vessel are arranged as and when required. Action is being taken for the acquisition of a cargo vessel. A proposal to acquire a passenger-cum-cargo vessel is also under consideration. These acquisitions involve large foreign exchange which is scarce.

Former Union Ministers

361. **Shri Eswara Reddy:** Will the Minister of Home Affairs be pleased to state:

(a) the number of former Union Ministers and Deputy Ministers serv-

ing as advisers to certain enterprises in private sector;

(b) whether they are drawing any allowance or honorarium; and

(c) whether the permission of Government has to be obtained before joining the enterprise?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c). Former Union Ministers and Deputy Ministers are not required to obtain the permission of Government before joining enterprise in the private sector. The information asked for is not, therefore, available.

Awards to sons of Teachers

362. **Shri Krishnapal Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that a National Award of Rs. 50 P.M. is being given to every son of a teacher who passes the high school examination in the first division;

(b) whether it is also a fact that no such concession is granted to sons of ex-servicemen and the serving personnel of the Defence Forces, who also belong to poor families and serve under difficult conditions; and

(c) if so, whether Government will consider the question of extending this or similar concession to the sons and daughters of ex-servicemen and the serving personnel of the armed forces?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir. The total number of scholarships is restricted to 500 every year for the whole of India, distributed Statewise in ratio of total number of Primary and Secondary School teachers. The value of scholarship varies depending on the course of study and the means of the parents. Selection of awardees is by the order of merit determined by the percentage of marks in the examination.

(b) Children of Ex-servicemen who happen to be school teachers are eligible to compete. Serving personnel are not affected by this Scheme.

(c) The Scheme is already applicable to ex-servicemen who happen to be teachers. Extension of Scheme to serving personnel does not arise.

New Universities

363. Shri Sivamurthi Swamy: Will the Minister of Education be pleased to state:

(a) the States which have proposed to start new Universities in their respective areas (State-wise);

(b) which proposals have already been approved by the Central Government or University Grants Commission during 1963-64 (State-wise);

(c) whether there is any proposal to start a Central University at Delhi or in any other State that will impart education with Hindi as the medium of instructions; and

(d) the financial assistance which the Central Government propose to render to the universities referred to in parts (b) and (c) above?

The Minister of Education (Shri M. C. Chagla): (a) So far as States are concerned, only one proposal was received in 1963-64 from the Government of West Bengal. A proposal for a university in Pondicherry was also received from the Chamber of Commerce, Pondicherry.

(b) University Grants Commission approved in 1963-64 proposals for establishment of universities in Assam, Goa and Pondicherry during the Fourth Plan period. Proposals in respect of the first two have been received prior to 1963-64.

(c) No, Sir.

(d) Neither the Central Government nor the University Grants Commission provide assistance for establishment of State Universities. The Commission pays grants for approved

development projects only after such a University has been established. The question of financial provision for the proposed Universities in Goa and Pondicherry will be decided later on.

Chinese Residents in India

364. { Shri Kapur Singh:
} Shri P. K. Ghosh:

Will the Minister of Home Affairs be pleased to state:

(a) the number of overseas Chinese residents in India holding at present Communist Chinese Passports;

(b) how many overseas Chinese are holding KMT Passports; and

(c) how many overseas Chinese have been declared as 'Stateless'?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (c). The information asked for is being collected from the State Government and will be laid on the Table of the House in due course.

(b) This information is not available as KMT passports are not recognised by the Government of India.

Chinese Detenues in Deoli Camp

365. { Shri Kapur Singh:
} Shri P. K. Ghosh:

Will the Minister of Home Affairs be pleased to state

(a) the number of Chinese detenues in Deoli Camp at present; and

(b) whether it is a fact that some of them have refused to go to Communist China and if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) 553;

(b) Yes, but no reasons have been given by them.

Oil Refinery at Tuticorin

366. { Shri Muthiah:
Shri P. Venkatasubbiah:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that a French Oil Company and a Japanese Oil Company have recently expressed their willingness to help setting up a medium-sized oil refinery in Tuticorin;

(b) if so, whether Government of India have accepted their offers and decided to implement the scheme; and

(c) when an oil refinery will start functioning in Tuticorin?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) No, Sir.

(b) and (c). Do not arise.

सेवा-निवृत्त व्यक्तियों की अव्यापक के रूप में नियुक्ति

367. स्वामी रामेश्वरानन्द : क्या शिक्षा मन्त्री १८ मार्च, १९६४ के अता-रांकित प्रश्न संलग्न १२६१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या कुछ और सेवा-निवृत्त कर्मचारियों ने दिल्ली के स्कूलों में अवैतनिक रूप में अव्यापक और मुख्याव्यापक पदों पर कार्य करने के लिये अपनी सेवायें पेश की हैं ; और

(ख) मिस्री, तो १ मई, १९६४ को दिल्ली के स्कूलों में ऐसे कुल कितने व्यक्ति अव्यापक और मुख्याव्यापक के पदों पर काम कर रहे थे ?

शिक्षा मन्त्री (श्री मु० क० चापला) :

(क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Regional Languages

368. Shri Dharmalingam: Will the Minister of Home Affairs be pleased to state:

(a) whether a number of letters are received by various Ministries of the Government of India in regional languages;

(b) if so, whether action is taken on them;

(c) whether the reply is sent in the same language, English or Hindi; and

(d) whether there is any uniform policy in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) A few letters are received occasionally.

(b) Yes, where necessary.

(c) and (d). Ordinarily, the reply is sent in English.

Sulphuric Acid

369. { Shri Sham Lal Saraf:
Shrimati Savitri Nigam:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the present consumption of sulphuric acid within the country and how much of it is being produced here and the quantity imported; and

(b) the attempts made to make more and more sulphuric acid available within the country and what sources of supply of raw material have been tapped?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Consumption of sulphuric acid in India in 1963 was about 560,000 tonnes. All of it was produced within the country and no quantity was imported.

(b) Additional capacity of over 1,000,000 tonnes for sulphuric acid has been licensed and the schemes are in

various stages of implementation. The existing sulphuric acid plants in India use sulphur as raw material. All the requirements of sulphur are imported as no sources of elemental sulphur have so far been located in India. Sulphur-bearing materials available in India are gypsum, pyrites and sulphurous gases from non-ferrous metal smelters as well as from refinery and other gases. The possibility of production of sulphuric acid/sulphur from gypsum has been examined, but under circumstances prevailing in India, it has been found uneconomic. In view of the current low prices for sulphur, even countries like the U.K., that have gypsum-based sulphuric acid plants, are sceptical about the extended application of this method. Large deposits of good quality iron pyrites have been located at Amjhur, in Bihar, and a programme of mining the pyrites on a large scale has been planned by the public sector Pyrites & Chemicals Development Company. The Company is also embarking on a programme for the production of sulphuric acid from pyrites, and has invited tenders for setting up the first 400-tonne per day acid plant at Sindri. A process developed by M/s. Outocoumpo, of Helsinki, Finland, for the simultaneous production of sulphur and sulphuric acid from pyrites, is also being investigated for adoption in the country. Regarding smelter gases, the Indian Copper Corporation propose to recover about 50,000 tonnes of sulphuric acid from their expanded copper smelter at Ghatsila, in Bihar. Similarly, the zinc smelters at Alwaye, Kerala, and at Udaipur, as well as the public sector copper smelter based on Khetri ore, will recover annually a total of about 150,000 tonnes of acid, in the next few years.

Exploitation of Poor Students by Booksellers

370 Shri Ram Harakh Yadav: Will the Minister of Education be pleased to state:

(a) whether Government are aware of the practice adopted by the book-

sellers of Delhi to exploit the poor students specially of medical and engineering classes who cannot afford to purchase the costly course books on the subject by lending books on rent and charging full price as of a brand new book at the end of the academic sessions; and

(b) if so, the steps taken by Government to stop such exploitation to help the students in the matter?

The Minister of Education (Shri M. C. Chagla): (a) Necessary enquiries are being made through the Delhi Administration and the report of the Administration is awaited.

(b) The question of taking action to stop such practices will be considered after the report of the Delhi Administration has been received. In order, however, to assist Indian students, the Central Government in cooperation with U.S.A. and U.K. are bringing out low-priced editions of textbooks, standard works etc. in all fields.

Merger of I.O.C. and Indian Refineries

371. Shri Ramanathan Chettiar: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the stage at which the proposal to merge the Indian Refineries and the Indian Oil Company into one Company stands; and

(b) when a single Company for the purpose is likely to be formed?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) A decision to this effect has been taken and action under Section 396 of the Companies Act, 1956 is under way.

(b) By 1st September, 1964.

Indian Economics and Statistical Services -

372. Shri Ramanathan Chettiar: Will the Minister of Home Affairs be pleased to state:

(a) when it is proposed to hold a competitive examination for direct recruitment to the Indian Economics and Statistical Services;

(b) the age limit that is proposed to be laid down for appearing in this examination; and

(c) whether any assessment of the vacancies to be filled in the initial stages against quota if any reserved for direct recruitment has been made and if so, what?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (c). The matter is under consideration.

(b) Direct recruitment by competitive examination is restricted only to Grade IV of the Indian Economic Service and the Indian Statistical Service. In accordance with the rules for the two Services, the age limit prescribed for direct recruitment to this Grade is 21 to 30 (i.e. a candidate must have completed 21 but must not have completed 30 years of age) with relaxation in the case of candidates belonging to Scheduled Castes, Scheduled Tribes and other special categories in accordance with the special orders issued from time to time by Government.

Pakistani Spy in Hasanabad Camp

373. *Shri Y. D. Singh:*
Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a Pakistani spy was detected in the Hasanabad Camp of the East Pakistan refugees who was living there under a fake name;

(b) whether it is also a fact that his name is Utihar Rahman and he belongs to Satsir Village in Khulna district; and

(c) if so, whether some documents were recovered from him and the action taken by Government in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (c). Enquiries have revealed that one Atihar Rehman Mula of Belipur,

District Khulna, East Pakistan was detected staying in the house of one Juran Sarkar at Bashirhatti in West Bengal, under an assumed name. He had entered India on 10-5-64 without any travel documents along with some Hindu refugees of his village in East Pakistan for securing employment. No documents were recovered from him and there was nothing to indicate that he was connected with any kind of spying activity. A case under Section 14 of the Foreigners' Act, Section 26 (2) of the Defence of India Rules and Section 11 of the West Bengal Security Act has been registered against him. The case is sub judice.

Persons detained Under Preventive Detention Act and Defence of India Act

374. *Shri Hari Vishnu Kamath:*
Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state:

(a) the number of persons detained under the Preventive Detention Act and the Defence of India Act, separately in each State as on the 1st June, 1964; and

(b) the reasons for detention in each case?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) The information is being collected from the State Governments and Union Administrations and a statement will be laid on the Table of the House.

(b) The labour and time involved in finding out the reasons for detention in each case from all the States and Administrations will not be commensurate with the results.

Primary Education in Delhi

375. **Shri Bishanchander Seth:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that his Ministry has issued a directive to the

Municipal Corporation of Delhi to prosecute the parents who failed to send their children to schools; and

(b) if so, what penalty will be imposed on the parents who do not send their children to schools?

The Minister of Education (Shri M. C. Chagla): (a) No Sir; but the Delhi Primary Education Act, 1960, has now come into force under which parents who do not send their children to schools are liable to prosecution.

(b) The penalty is provided in Sections 18 & 19 of the Delhi Primary Education Act, 1960.

National Physical Laboratory

376. Shri P. C. Borooh: Will the Minister of Education be pleased to state:

(a) whether his attention has been drawn to the news-item in the Statesman of the 21st May, 1964 captioned "Smoke of Uncertainty in National Physical Laboratory"; and

(b) if so, what are the main reasons for the reported reshuffling in the set-up of the National Physical Laboratory?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, but there is neither any "uncertainty" nor "trouble" in the functioning of the National Physical Laboratory.

(b) No change as reported in the news-item has taken place but certain proposals of the Director of the Laboratory are under consideration of the Executive Council of the Laboratory and its Scientific Sub-Committee.

Recovery of Bombs in New Delhi

377. { Shri Bishanchander Seth:
Shri Rameshwar Tantia:
Shri Dhaon:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether some bombs and live cartridges were recovered from an unoccupied house in Meena Bagh, New Delhi on the 20th May, 1964; and

(b) the outcome of the investigations made in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes Sir.

(b) Enquiries are still being made by the authorities concerned.

Inter-State Police

378. Dr. Mahadeva Prasad: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an Inter-State Police machinery is proposed to be set up to launch a sustained drive against gangs of thieves operating in Delhi, Uttar Pradesh and Punjab; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) Does not arise.

Gas from Noonmati Refinery

379. Shri P. C. Borooh: Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 1232 on the 29th April, 1964 and state:

(a) whether a project report has since been prepared for the supply of gas from Noonmati Refinery;

(b) if so, its salient features; and

(c) if the reply to part (a) above be in the negative, by what time it is expected and what action has been taken so far to prepare the report?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):
(a) Not yet.

(b) Does not arise.

(c) The Indian Refineries' engineers are working on the preparation of detailed project report. This is expected to be available during June, 1964.

Funds Allotted for Survey Operations

380. *Shrimati Renu Chakravarthy:*
Shri H. P. Chatterjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether lands allotted to the refugees and settlers in the Andamans have often after settlement been found by survey operations to be short of the stated measurement;

(b) whether readjusted rents are always higher than before whereas the productive capacity of land has never been studied by the assessor during harvest; and

(c) whether it is a fact that all prayers for revision are lying unconsidered?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) In certain parts of South Andaman, land after survey in some cases has been found short of the stated area while in many other cases land was in excess. Survey operations are still in progress.

(b) In respect of the colonisation areas where the survey operations have been completed, the readjustment of land has resulted in an increase in revenue, where land was found to be in excess of the stated areas. Assessment of revenue is done

on the basis of the soil classification in accordance with the rules, and the parties are given opportunity to file objections, if any.

In case where land was found short after survey, land revenue was proportionately reduced.

(c) No, Sir. Each representation is decided on its own merits in accordance with the prescribed procedure.

पुनर्गठित सेवा बोर्ड

श्री म० ला० द्विवेदी :
श्री सुबोध हंसदा :
३८०-क० श्री स० च० सामन्त :
श्रीमती सावित्री निगम :
श्री दाजी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि सामान्य प्रशासनिक पंज (जनरल एडमिनिस्ट्रेटिव पूल) के स्थान पर पुनर्गठित एवं सुधरे हुए सेवा बोर्ड की योजना को कार्यान्वित करने में क्या प्रगति हुई है?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री हाथी) : सेण्ट्रल एडमिनिस्ट्रेटिव पूल से सम्बन्धित विभिन्न मामले अभी विचाराधीन हैं, और इसलिये इस सम्बन्ध में अभी को चक्षत्व देना सम्भव नहीं है।

The First World Workers' Festival

380-B. Shri A. S. Saigal: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a sports festival for workers, "The First World Workers' Festival" is to be organised in Tokyo during the Tokyo Olympic Games and whether our Government have received any invitation for participation in the festival; and

(b) if so, whether Government propose to send separate teams of athletes drawn from various industries?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) Government have no information.

12 hrs.

CALLING ATTENTION TO MAT-
TERS OF URGENT PUBLIC
IMPORTANCE

(b) Does not arise.

Seminar of Geologists

380-C. Shri K. N. Tewary: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a seminar of Geologists from various organisations and Universities was held in New Delhi; and

(b) if so, the main subjects discussed and the suggestions made therein?

The Deputy Minister in the Ministry of Education (Dr. M. M. Das):
(a) Presuming that the Question relates to the calendar year 1963, the answer is in the negative.

(b) Does not arise.

Shortage of Dye-Stuffs

380-D. { Shri Sham Lal Saraf:
Shrimati Savitri Nigam:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether there is a shortage of quality dye-stuffs for all types of natural and artificial fibres in the country; and

(b) the steps being taken to meet this shortage and how soon it is expected to achieve this objective?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesam): (a) Yes.

(b) Efforts are being made to meet the shortage by the increased manufacture of intermediates based on indigenous raw materials but the difficulty will continue so long as adequate foreign exchange is not available for import of the necessary intermediates.

(i) COLLISION BETWEEN 327 UP PASSENGER AND A LIGHT ENGINE AT RAJNANDGAON STATION OF SOUTH EASTERN RAILWAY.

श्री रामसेवक यादव (बाराबंकी) :
अध्यक्ष महोदय, मैं रेलवे मंत्री का ध्यान
निम्न अविलम्बनीय लोक महत्व के विषय
की ओर आकृष्ट करता हूँ और चाहता हूँ
कि वह इस सम्बन्ध में अपना वक्तव्य दें :—

“१७ मई, १९६४ को राजनन्द-गांव स्टेशन पर चक्रधरपुर-नागपुर पैसेंजर की एक रेलवे इंजन के साथ हुई टकरार, जिसके कारण कई व्यक्ति घायल हुए।”

रेलवे मंत्रालय में उपमंत्री (श्री शाहनवाज़ स्खान) : १७-५-६४ को रात के लगभग १ बजकर ४३ मिनट पर जब नं० ३२७ अप सवारी गाड़ी दक्षिण पूर्व रेलवे के दुर्ग-नागपुर सेक्शन के राजनंदगांव स्टेशन की अप लूप लाइन पर दाखिल हो रही थी, तो वह लाइन पर खड़े एक खाली इंजन से टकरा गयी जिसके साथ एक भाल डिब्बा जड़ा हुआ था ।

टक्कर की वजह से ३२७ अप सवारी गाड़ी के ड्राइवर को सख्त चोट मायी । इसके अलावा १० दूसरे लोगों को मामूली चोटें मायीं, जिनमें ५ रेल कम्पन्चारी हैं ।

रेलवे और स्थानीय डाक्टरों ने धायल व्यक्तियों की मरहम-पट्टी की और ११ धायल व्यक्तियों में से ८ को वहाँ छुट्टी दे दी गयी। दो यात्रियों और सवारी गाड़ी के ड्राइवर को इलाज के लिए राजनन्दगांव के सिविल अस्पताल में भेज दिया गया। इलाज के बाद दोनों यात्री जोखिम बन्धनामा (Risk bonds) भर कर सिविल अस्पताल से चले गये। १५-५-६४ को धायल डाक्टर को

राजनांदगांव से बिलामपुर रेलवे अस्पताल में भेज दिया गया। मालूम है कि वहाँ उम्रकी हालत में संतोषजनक सुधार हो रहा है।

३२७ अप सवारी गाड़ी के पिछले हिस्से को पीछे हटाकर अप मुच्य लाइन पर लाया गया और एक दूसरा इंजन लगाकर उसे सुवह ५ बजकर ५५ मिनट पर राजनांदगांव से रवाना किया गया।

एडिशनल कमिशनर, रेलवे सुरक्षा, कंस्ट्रक्शन सर्किल, कलकत्ता दुर्घटना के कारण की सांविधिक (Saturary) जांच कर रहे हैं। उनकी जांच अभी पूरी नहीं हुई है।

श्री रामसेवक यादव: अभी तक जो जानकारी हासिल हुई है, उसके मुताबिक कौन लोग इस दुर्घटना के लिए जिम्मेदार हैं?

श्री शाहनवाज खान: यह बात एडिशनल कमिशनर, रेलवे सुरक्षा, मालूम करने की कोशिश कर रहे हैं। अभी तक उनकी एन्वायरी पूरी नहीं हुई है।

Mr. Speaker: Ordinarily, only one Calling Attention can be taken on a particular day. But as these are concluding days of the session, I am allowing another.

(ii) REPORTED NEWS ABOUT THE MISSING ILYUSHIN AIRCRAFT

Shri S. M. Banerjee (Kanpur): I call the attention of the Minister of Defence to the following matter of urgent importance and I request that he may make a statement thereon:-

Reported news about the tracing of missing Indian Air Force Ilyushin near Banihal.

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): Sir, the Defence Minister had earlier stated in this House that on receipt of any news about the missing Ilyu-

shin aircraft, he would inform the House. I have to inform the House that a report was received on the 1st of June that the wreckage of an aircraft was sighted by a shepherd on the 29th May at a place called 'TRAGAM' about 9 miles South-South-West of Banihal. An Army patrol as well as the local police have immediately proceeded to the spot and air sorties have also been carried out. However, because of heavy rain and inclement weather, it has not yet been possible to locate the wrecked aircraft, which is reported to be buried deep under heavy snow. But a number of articles belonging to persons travelling in the missing aircraft have been found near the site. We are awaiting further information about the progress in reaching the wrecked aircraft from the party on site.

Shri S. M. Banerjee: I want to know whether, apart from this information which we have received, it is a fact that this plane was shot down by Pakistanis and that it was not an ordinary air crash.

Shri D. R. Chavan: We have not got that information. We are awaiting further information about it.

Shri P. C. Borooh (Sibsagar): May I know by whom it was discovered and in what condition the aircraft was found?

Shri D. R. Chavan: I have mentioned in the statement that a shepherd found the place, not actually the aircraft which is buried deep under heavy snow. But certain things were found near about that place and that was reported by him.

Shri Hari Vishnu Kamath (Hoshangabad): May I request you to request the Minister to make a fuller statement on this before the session comes to a close?

Mr. Speaker: If any further information is received, that might be given to the House before we adjourn.

Shri D. R. Chavan: Certainly, as and when further information is available, it will be given to the House.

Shri Joachim Alva (Kanara): Sir, may I ask on a point of information...

Mr. Speaker No. Papers to be laid on the Table.

12.07 hrs.

**PAPERS LAID ON THE TABLE
CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, MADRAS FOR 1962-63 ALONG WITH AUDIT REPORT**

The Minister of Education (Shri M. C. Chagla): I lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, Madras, for the year 1962-63 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library, see No. LT-2920/64].

12.07 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIFTH REPORT

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

12.08 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the Slum Areas (Improvement and Clearance) Amendment Bill as reported by the Joint Committee. Maharajkumar Vijaya Ananda may continue his speech.

Shri Daji (Indore): What is the time left?

Mr. Speaker: 5 hours were allotted to the Bill. 2 hours and 50 minutes have been taken and 2 hours and 10 minutes remain.

Maharajkumar Vijaya Ananda (Visakhapatnam): Mr. Speaker, Sir, in continuation of my speech of last

evening, I feel that the legislation that is now before the House is something

in the form of a rugging he loopholes. In my opinion it is not comprehensive enough so as to give wide powers to Government to acquire such slums that are scattered not only in the city of Delhi but all over the country. In this matter, I have a suggestion to make.—I do not know how the hon. Minister will take it—that there should be a legislation put through this House to the effect that all the industrialists will have to build tenements and such other accommodation if they are to continue as the owners or the directors of the various companies. In this connection, I feel that any legislation is not too late. When the Constitution of India which is a sacred Constitution to us could be amended for the good of the country surely legislation in the autumn session could be brought forth by which Government can make it incumbent on all the industrialists, whether they are companies, whether they are individually responsible for all these factories and mills, that they will have to build such accommodation for the poor workers employed in those mills and factories. This may also have retrospective effect so that all factories and mills which are now in existence will have to come under this legislation by which they will be compelled to make such arrangements so that there will be no further slums. Take, for instance the case of Jamshedpur where, I would say, entirely due to the efficient management and foresightedness of Tatas and their forefathers there are no slums and the same is the case with Ahmedabad. We find slums all over the country. In British days there were slums in Calcutta and in Bombay because there were some factories there. But with 17 years of independence, slums are even worse now than before. It is a sad commentary on our way of life. We have not been able to tackle this very urgent and a very important problem. It is a necessity in this way that India is a country where industries are growing, and the more the industries we have, the better it will

be for this country. I do feel that the industries that we shall be having in future should be spread out in the country. We should keep them as far as possible away from the cities so that the congestion of people will be avoided. I can mention to you, for instance, the Pipri dam project and the Renukut project in Mirzapur. These two are very big projects, and there, they have provided sufficient accommodation for the workers. This is an example which is worth emulation. I feel that Government may introduce a legislation by which all industrial areas should be as far as possible away from the cities, of course, taking into consideration that they must have railway connections, I do not say that they should be built in wilderness by any manner or means; but even so the farther away they are, the better.

These slums are not necessarily on Government-owned land. There may be many private land-owners who are the owners of these slums lands. I think that it would be worth while if in the first instance, Government have the power to send them a notice saying that within a specified period they should have the slums cleared, failing which Government would themselves eject those people, provided also they give some shelter during the building up of the tenements and so on and so forth. I dare say that there may be some excesses in this regard as in all other cases. When certain powers are given, some abuse is bound to take place, but the larger good is what we want. The larger good is that Government should take complete action and become masters of the situation. For instance, if the land belongs to the municipality, by legislation they should make the municipality straightway get to grips over this matter and see that slums are cleared.

While clearing slums, as I mentioned last evening, I want that as far as possible, a census should be taken on

an all-India basis to see whether those that dwell in these slums are people genuinely appointed or genuinely employed in industries, companies or shops and so on. I feel that when Government arrive at a certain figure at least when they start getting it done, they may discover that there are thousands of people who are not even employed and yet they have to live on their wit, in other words, steal property, indulge in loot, indulge in murders and so on, because such things do happen. So, it is one of my humble suggestions that in order to cope with this increasing problem, this should be given priority, namely the clearance of slums, because as mentioned by me yesterday and as mentioned by many Members of this House, it is a stigma to allow slums to increase and that too after attaining Independence. One would have thought that with the attainment of Independence, we could straightway have seen to it that there were no further additions to slums. But after the Britishers had left, we find that whereas we had only two or three big cities before which had these slums, now we find numerous cities having more and more slums.

In this connection, I beg to state that in Japan where I was last September, I found that right from Tokyo to Osaka, on which route the train runs for 4½ hours, a very fast train indeed, there were industries all along the railway line. In order that there was no more congestion in Tokyo and Osaka, they put up their factories out into the country. Thus, the country was opened up and the employees also found fresh air there. The same is the case with West Germany which was reduced to ashes in the bombing, and now we find a very prosperous West Germany, because they were able to tackle this very urgent problem by re-building their country. Today, we find in West Germany factories spreading out into the country, flourishing and producing things to a great extent.

Mr. Speaker: The hon. Member does not seem to give any indication of his having heard the bell ring. I have rung it twice already. He should try to conclude now.

Maharajkumar Vijaya Ananda: It is very rarely that I get a chance, and, therefore, I request that I may be permitted one or two more minutes.

There was a recommendation of the Housing Ministers' Conference held at Bhubaneswar in 1961. That Conference had made the following recommendation:

"The Conference recommends that the State Governments may take specific measures for the prevention of growth of slums (i) by preparation and implementation of the Master Plans of the growing towns and cities including the suburban areas; (ii) by arranging for the settlement of migrants, seeking employment in the new industries, in the areas earmarked for them, (iii) by enforcement of municipal bye-laws and building regulations; and (iv) by prevention of squatting on Government or public lands not required immediately for the purpose for which these are earmarked."

I would like to know whether Government have done anything in pursuance of this recommendation or whether they intend doing something in that regard.

In conclusion, I may just mention that one of the things dearest to our revered leader—who has left us and has gone to a better world, if I may say so,—apart from secularism and non-alignment, was that India should be free from slums. That was one of his innermost wishes. I cannot forget that luminous figure that used to walk into this House along with his lieutenant, Shri Muthyal Rao, the Deputy Chief Whip, and then take his seat in the House. I say this with a lump in

my throat, as I remember very well that it was his wish that India should be free from slums and take her rightful place in the world, so that the foreigners did not look down upon us.

Shri J. B. Kripalani (Amroha): I am afraid that from the very beginning, we have misconceived this problem of the removal of slums from cities. We have not realised that the condition of the people living in the slums in the cities is much superior to the condition of the common people living in our villages. These people who live in city slums at least get clean water; their streets, however narrow, are lighted, and there is some scavenging done also. We have failed to realise that all these amenities and also the opportunities for work and employment are lacking in the villages.

As a matter of fact, if I may say so, the whole of India is a big slum, and you cannot possibly remove the slums in the cities, for the villages and the rural areas will periodically overcome the cities. You clean a few slums here, new people will come and create other slums. If we have to tackle this problem of slum clearance, we must go to the root of the thing, and not apply these palliatives. These are only quick remedies.

With all his vehemence, with all his anxiety to remove slums from the cities, Shri Jawaharlalji could not affect this problem even in the city of Delhi. Another thing is that our Ministers and VIPs have not been able to clear the slums that exist in their own compounds. They have four or five servants living in their compounds, and each servant has periodically two or three guests. These slums exist in their very compounds, and they are not able to remove them.

I am living in a parliamentary quarter in Canning Lane, and it is a very quiet street. I have yet to see a more filthy street than that. The

authorities have provided big dust bins. Very few people put anything in these dust bins, and even when something is put in the dust bins, what happens is that in the morning the dust bins are emptied—by whom?—by rag-pickers and paper-pickers. They strew the whole ground with filth.

And in my street VVIP's are living. There is one man who is an ex-Governor, who is also a Member of this House, and there are several ex-Ministers who recently went out on account of the Kamaraj Plan, which will soon be undone again. They also are living there, and the boss of the Congress in West Bengal is also living in that street, but all these people as soon as they get out of their rooms, go into their cars, and they are whisked away to wherever they want to go. They have no eyes to see the filth in which they are living, and the mosquitoes and flies that are being bred there.

The next street is called Curzon Lane. The Health Minister lives there, but there are on both sides of the road something like footpaths overgrown with grass, but within that grass, because there are some servants quarters on one side of the street, the children commit nuisance in the morning, and the Health Minister is living there. I once told her that all this filth was there, and she said it was the Municipality's affair.

In this city we are living in such conditions, and they cannot be improved. I have seen in my street people just pulling up their dhoti and sitting for making water. I have seen educated people unbuttoning their pants and making water. I have seen in the morning that from every tree branches are cut off for datum. How can the trees grow like that?

I have lived in New Delhi in the days of the British too, and Sir, I suppose you too saw Delhi then. Nobody dared to commit nuisance on the road, nobody dared to break the branches from the trees. Why? Be-

cause there was fear. Now there is no fear. The law-givers make the law, but they never enforce the law. They think that their duty is done when the law is promulgated; whether the law is carried out in effect or not seems to be none of their business. Such is also the case with our Five Year Plans. Execution is nobody's business. We make laws and laws and we break them.

I have a little experience of America and there the people have great social sense. That, Sir, you must also have seen, because you have been there, and we collided there in America.

Mr. Speaker: Collided?

Shri J. B. Kripalani: I have seen no dog can go on the street without his master—not only without its belt, but without its master. No dog can commit nuisance on the road. They have so trained their dogs that they sit on the commode and do these things. We keep dogs, we never train them.

Shri S. M. Banerjee (Kanpur): Dogs do not obey their masters here.

Shri J. B. Kripalani: I say that if any dog was found on the street, the man to whom the dog belonged was fined 100 dollars. Every householder has to clean the road in front of his house. If snow has fallen in the night, he must clear it in the morning. Otherwise, if anybody slips, he will have to pay very heavy damages. But here we find that new roads have been made, and yet in them there are big holes, and anybody can fall in them. We also know that many people during the rainy season fall into the manholes. We are not living in a civilised society. I have seen that in America even wild flowers growing in the country side where nobody lives are not plucked, and if they are plucked, the people are fined. They have great social sense, yet punishments are so heavy that nobody dare do break the law. Here, Sir, we have

[Shri J. B. Kripalani]

nothing of the sort. We are the freest people in the world. I have never seen anywhere people so free. We are free in the morning to take a lota and commit nuisance anywhere. We are free to make water anywhere. We are free to spread diseases. If our children have bad eyes, the whole neighbourhood should have bad eyes; we will never segregate them nor send them to hospital. If there is measles or dysentery or chickenpox we must spread it because we believe in equality. Why should our neighbours not suffer what what we are suffering? It is our fundamental right. We bring up our children in ignorance. That also we are free to do. I can truly say that I have not seen a country which is more free than India. I do not now why we wanted freedom for this country when we had so much freedom such as exists in no civilised society.

With all these freedoms, we think that by passing the Bill we will be able to eliminate these slums, when the whole of India is a slum! If we do not tackle the problem of the whole of India, its poverty, disease and ignorance, we will never be able to solve it. We think we are civilised. We are a democratic country. In democratic and civilised countries there are no slums and so we think we too must take up this work. I have always been making forecasts about things that are not very pleasant but unfortunately those forecasts come to be true. We may pass this Bill. But unless we take care of ourselves, unless we know how to govern ourselves, or to quit when we cannot govern, we will not be able, by merely passing this mere Bill, to clear the slums even from this great city where we stay, this capital of India where every second or third day electricity breaks down and water supply is contaminated. We are told to boil water and be careful. If these things can happen in the metropolitan city, the capital of a great country, I think that in undertaking the task of slum-

cleaning. We are uselessly wasting our breath and we are uselessly wasting the poor people's money. Thank you, Sir.

श्री गोरी शंकर कल्पक (फतेहपुर) : अध्यक्ष महोदय, यह बड़े दुःख का विषय है कि भारत वर्ष को स्वतंत्र हुए १७ वर्ष हो गये लेकिन यह गंदी बस्तियों की समस्या अभी तक कायम ही नहीं है बल्कि जहां यह देहातों में होती थी वहां अब यह समस्त शहरों में भी पैदा हो गयी है और वहां पर यह बजाय घटने के रोजबरोज बढ़ती ही चली जा रही है। गंदी बस्तियों का अभी भी कायम रहना देश के लिए एक बड़ी लज्जा की बात है। क्या कोई नागरिक खुद यह पसन्द करेगा कि वह जाड़ा गरमी बरसात सभी मौसम में एक ही जगह आसमान के नीचे रहे रह कर अपनी जिन्दगी गुजार डाले। श्रीमन्, यह एक बहुत ही गम्भीर और बुनियादी ममला है। यह विदेशक जो इस मदन में प्रस्तुत किया गया है, मैं समझता हूँ कि इनसे गंदी बस्तियों की समस्या का निवारण नहीं हो सकता है। असल समस्या तो आर्थिक संकट की है। हमारे देशवासियों की एक बहुत बड़ी संख्या आज आर्थिक संकट का शिकार बनी हुई है। स्वतंत्र देश के नागरिक इस बात के लिए मजबूर हो जाते हैं कि वे अपनी रोजमररी की जिन्दगी इस प्रकार से गंदी बस्तियों में रह कर गुजारें।

श्रीमन्, यह बहुत बड़ी लज्जा की बात है कि जब हम ने इस बात का संकल्प किया है कि हम अपने देश की आर्थिक व्यवस्था समाजवादी ढंग से बनायेंगे, देश में एक बेलफेयर सोसाइटी स्थापित करेंगे तब देश में इस कदर आर्थिक असमानता चल रही हो। आज हालत यह है कि कुछ मुट्ठी भर नागरिक तो इस देश के ऐसे हैं जोकि शानदार महलों में रहते हैं, एयर कंडीशन्ड कोठियों में रहते हैं जबकि दूसरी तरफ करोड़ों देशवासी पस्ती की हालत में जिन्दगी गुजार रहे हैं। ईश्वरनि

इन करोड़ों भाइयों को कोई भी अहसास मौसम का दिया ही नहीं है, जाड़ा हो, गरमी हो, बरसात हो/ कोई भी मौसम हो जो उनका रहने का स्थान है वह किसी भी मौसम की तबदीली से बदलता नहीं है/ यह एक मजबूर चाली चीज़ आती है।

श्रीमन्, मुझे याद है कि क्रीब ११-१२ वर्ष हुए हमारे स्वार्थी प्रधान मंत्री श्री जबाहर लाल नेहरू कानपुर तशरीक ले गये थे। जब उन्होंने वहां पर मिल के लेवर में गंदी बस्तियां/ देखीं तो एक दम से उन्होंने यह कहा कि मैं तो यह चाहता हूं कि इन में अभी आग लगा/ जाय और आगर ऐसा किया जाता है तो मैं बड़ा प्रसन्न हुंगा। प्रधान मंत्री जी के इस कथन का यह असर तो हुआ/ कि मजबूर के लिए बवाटंसं बनाये गये मगर उनका दुर्घट्योग हो रहा है। श्रीमन्, होता यह है कि पहले तो आर्थिक संकट के कारण लोग शहरों में आते हैं क्योंकि वहां पर व्यवसाय बढ़ रहे हैं और वह यहां पर अर्थ पैदा करने के लिए आते हैं तो मजबूर उनको संकट बढ़ाती जा रही है। अगर गन्दी बस्तियों किसी जगह हूर भी की गयीं तो अन्य जगहों पर और भी आर्थिक तादाद में गन्दी बस्तियों शुरू हो जाती हैं। हमारी भारत सरकार इस गंदी बस्तियों की समस्या पर गम्भीरता के साथ ध्यान दे और शीघ्र से शीघ्र इसका/ निराकरण करे/ यह एक बड़ी लज्जा की बात है कि हमारा देश १७ वर्ष की स्वाधीनता भोगने के बाद भी इस समस्या को हल नहीं कर पाया है। आर्थिक विषमता आज भी बहुत आर्थिक देश में विद्यमान है जोकि कम की जानी बहुत आवश्यक है। जरूरत इस बात की थी कि हम इस के लिए कोई एक विस्तृत विधेयक लाते ताकि देहाती क्षत्रों में जो गन्दी बस्तियों मौजूद हैं उनकी भी सफाई हो जाती। मुझे यह कहने की इजाजत दें कि देहातों में अधिकतर लेवर ऐसे हैं जोकि गंदी बस्तियों में ही बसे हुए हैं। इसी के साथ साथ शहरों में

जहां कि व्यवसाय बढ़ते जा रहे हैं, नये नये बंधे कायम हो रहे हैं वहां पर भी गंदी बस्तियों बढ़ती ही चली जा रही हैं क्योंकि आर्थिक संकट को हल करने के कारण लोग भारी तादाद में गांवों से शहरों की ओर जा रहे हैं।

यह बड़ी लज्जा की बात है कि इसी दिल्ली के बड़े शहर में जोकि पूरे देश की राजधानी भी है, कहीं पर भी किसी डस्टबिन के करीब आप खड़े हो जायें तो आपको बहुत से नागरिक ऐसे मिलेंगे जिनका कि रोज का दूँध धंधा है कि वे डस्टबिनों की गंदगी को बाहर निकाल कर और उसे साफ़ करके उसमें से फटे हुए गंदे चियड़े कपड़े और कागज दूरहाल बीन, बीन कर अपना जीवनयापन करते हैं। ऐसी हालत का देश में जो बड़ा रहना एवं बड़ी शम की चीज़ है। क्या स्वतंत्रता के यही नाम हैं? क्या एक प्रजातंत्री और समाजवादी आर्थिक व्यवस्था के यही माने हैं कि करोड़ों नागरिक इस प्रकार से पस्ती और भूखमरी की हालत में रहे और उनके रहने आदि के तिए कोई भी मानकूल व्यवस्था न की जाये? क्या समाजवादी व्यवस्था इसी को कहते हैं कि कुछ मुट्ठी भर लोग जिनके कि पास महल हैं उनके महल तो रोजबरोज और ऊंचे होते जाते हैं, उनकी एयर कंडीशनिंग की ओर दूरी सुनिधाएं रोजबरोज बढ़ती जाती हैं जबकि गरीब और भी गरीब होते जाते हैं? मैं तो सनझाता हूं कि एसा होना भारत सरकार के माथे पर एक बड़ा कलंक है। इन्हे वर्ष स्वतंत्रता के बीत जाने के बाद भी गंदी बस्तियों की समस्या का हल न होना बड़ा लज्जाजक है। यह एक इस तरह से महज एक संशोधन विवरक को लाकर यह बड़ा काम सम्पन्न नहीं किया जा सकता है।

जहां तक इस संशोधन विवरक का सम्बन्ध है मैं ने इन को लाडा है। मैं यह समझता हूठ कि अभी जो कानूनी पेचीदगियां थीं वह इस से हल नहीं की जा रही हैं। श्रीमन्, मैं

[श्री गोरी शंकर कक्ष]

कभी यह भानने को तैयार नहीं हुं कि कोई भी गंदी बस्ती का मकान मालिक अपनी तरफ से उनको इस प्रकार सुधारेगा जैसा कि वहां की एथारिटीज करने के लिए कहेंगी । इसके सम्बन्ध में अब भी जो बलाजब ६ और ७ रखे गये हैं मैं समझता हूं कि जहां तक जनता भी सुविधाओं का ताल्लुक है, उनके रहते जो निकम्मापन पहले चलता था वह अब भी जारी रहेगा । मैं समझता हूं कि इस विधेयक में ऐसी व्यवस्था होनी चाहिए कि एथारिटीज को, अधिकारीवर्ग को, यह अधिकार हो कि वे गंदी बस्तियों के सुधार के लिए उन को एकवायर कर सकें, उन को एकवीजिशन करने में आसानी हो और उन को उन जमीनों या मकानों के मालिकों की राह न देखनी पड़े ।

इस विधेयक में इस बात का भी कोई व्यवस्था नहीं की गई है कि जब किसी गंदी बस्ती का सुधार होगा, तो उस में रहने वाले जोगों की उस गंदी बस्ती का सुधार होने तक की अवधि में कहां पर रखा जायेगा । मैं समझता हूं कि इस विधेयक में यह बहुत बड़ी कमी है, जिसकी ओर माननीय मंत्री जी को ध्यान देना चाहिए ।

सब से गम्भीर बात यह है कि यह व्यवस्था की गई है कि जब किसी गंदी बस्ती का सुधार होगा और उस स्थान पर नये मकान बनाये जायेंगे, तो वहां पर रहने वाले लोगों से ६ परसेट—और नये संशोधन के मुताबिक ४ परसेट—किराया लिया जायेगा । क्या यह बात सोची गई है कि इन गंदी बस्तियों में रहने वाले लोगों की क्षमता किसी प्रकार से कोई धन देने की नहीं है? उनकी परिस्थितियों उन को मजबूर करती हैं कि वे इस प्रकार से वहां पर रहें । इसलिए अगर उन पर किसी प्रकार का मालवारी या मालाना किराया या मूल्य बांधा जाता है, और उन के आर्थिक संकट को दूर नहीं किया जाता है, तो फिर मुझे यह कहना पड़ेगा कि यह समस्या का कोई हल नहीं है ।

अन्त में मैं यह कहना चाहता हूं कि जब कभी गंदी बस्तियों के सुधार के लिए कोई विधेयक या संशोधन लाया जाये, तो उसके साथ साथ इस बात की जांच की जाये और आंकड़े प्राप्त किये जायें कि जो लोग गंदी बस्तियों में रहते हैं या जो लोग जाड़े, बरसात और गर्मी में—सब मौसमों में—सड़क की पटरियों पर अपने बीवी—बच्चों के साथ रहते हैं, उन्होंने किन परिस्थितियों में इस प्रकार से अपना जीवन बिताना शुरू किया । इस प्रकार का जीवन व्यवीत करने के जो बुनियादी और बेसिक कारण है, जिन परिस्थितियों के कारण वे लोग इस प्रकार रहते हैं, उन को दूर करने के लिए भारत सरकार को एक बड़ा काम्प्रिहेंसिव बिल लाना चाहिए और उसके साथ साथ देहाती और छहरी क्षेत्रों का भी ध्यान रखना चाहिए ।

जहां तक दिल्ली शहर का सम्बन्ध है, सरकार जाहे रोज विधेयक या संशोधन लाये, इस देखते हैं कि अगर एक जगह से गंदी बस्ती का सुधार किया जाता है, तो चार जगह नई गंदी बस्तियां बन जाती हैं, क्योंकि जो लोग वहां रहते हैं, वे आर्थिक संकट का शिकार बने हए हैं, वे गुरीब हैं और वे मजबूरन् इन परिस्थितियों में रह कर अपना जीवन-निवाह करते हैं, लेकिन सरकार उनकी व्यवस्था में सुधार करने के लिए तैयार नहीं होती है ।

मैं समझता हूं कि जो लोग हजारों की तादाद में गंदी बस्तियों में या पटरियों पर रहते हैं, उनके सुधार के लिए सरकार इस विधेयक में कोई रास्ता नहीं निकाल रही है ।

Shri Subbaraman (Madurai): Sir, I thank you for the opportunity you have given me to speak on this Bill. Slums are a symptom of our poverty and backwardness. It also shows want of social sense, as explained in detail

by Acharya Kripalani. It was Mahatma Gandhi who first drew our attention to the clearance of the slums. He lived in his last days, when he came to Delhi, in Harijan quarters. Only after his advice, many local bodies, factories and big institutions began to construct houses for the sweepers Harijans and workers.

Our late revered Prime Minister, Nehru also became impatient when he saw the slums and said that the slums should be set fire to. So, any effort taken in this regard is welcome. However much we spend on this, it would not be considered too much. All our energies should be concentrated to clear the slums as early as possible. On the one side we clear slums, but on the other we see new slums are springing up. So, the root cause should be found out and removed. The main reasons are people who live in slums mostly come from rural parts. They do not get employment or proper wages in rural parts. Another thing is, life in cities is costlier. The rent is very heavy and so necessarily they have to live in slums.

These slums are the places where all sorts of disease spring up. They not only affect the slums, but also the people living in areas round about. So, in the interest of the whole city, there should be no slum at all. Measures should be taken to rehabilitate the people who are living in slums. Vast areas, rather land in bulk, should be acquired round about the cities. Lay-outs should be drawn up and the lands should be developed. Sanitary and hygienic conditions should be provided there. Roads should be laid out and if there are possibilities of funds tenements may be constructed. Otherwise, after developing the lands, huts may be raised. More mud houses or thatched huts alone are not called slums. If there is no proper light and air, then only we call it a

slum. If we provide the sanitary and hygienic conditions, those mud houses will not be called slums. At the same time, we should also take steps, so that people do not move from villages to towns. Amenities as we get in towns should be made available in rural parts also. Constructing houses in rural parts should be encouraged. More loans and grants should be given to the people who want to build houses in the rural areas. We should see that factories do not come up near the cities they should be as far away from the cities as possible. Similarly, government offices and educational institutions should also be far away from the cities.

We find that the municipalities of the cities take some interest in removing the slums and building houses for the people who live in slums. But the slum dwellers are not encouraged to shift to the newly-constructed tenements. Our political leaders should co-operate with the efforts made by the municipalities and governments by advising the slum-dwellers to shift to the newly constructed tenements. For want of co-operation from the public leaders, the local bodies find it very difficult to clear the slums. That is why I make a special mention of that.

In this Bill government have taken powers to clear the slums and reconstruct the houses. They have also taken powers to compel the owners of the lands to clear the slums and construct houses in a way which would satisfy the sanitary conditions. If they fail to do it, government will come forward and do it. Government has also been very careful to see that the owners of lands do not harass the slum dwellers. We see nowadays that people living in slums pay very high or exorbitant rents. Government want to put a stop to it. So they have said that after the slums are

[Shri Subharaman]

cleared when new houses are built the rent should not be more than six per cent; if the houses are reconstructed, it should not be more than 4 per cent. That is a good provision. Otherwise, owners of land will charge high or exorbitant rents.

A suggestion is made that all lands should be taken over by government and that they alone should construct tenements and lease them. We can do that if funds are available. But, our financial position being what it is, it is not possible to do that in the foreseeable future. Though government have set apart Rs. 10 crores for this purpose, we know that it is a very small amount. So, I would request the government to set apart at least two or three times the amount they have now set apart. When we are finding it difficult to set apart even this much amount, how is it possible for the government to take over all the lands that are necessary to construct houses for the slum dwellers?

Then I would like to make one suggestion. Private capital should be attracted for constructing houses. Of course, we have to see that the private land owners do not harass the slum-dwellers. Since we have now taken the powers under this Bill we can see that there is a proper lay out and the houses are constructed in a way which will satisfy the sanitary conditions. The financial position of the Government being what it is, I feel that private land owners should also be allowed to construct houses.

In cities like Madurai and Madras, we see that if the slums are cleared and lay out alone is done, bigger slums are coming up. So, if the slum cleared area is within the city, tenements alone should be constructed and the area should not be left as open developed area. If it is away from town or city, it is better that we prepare the lay out and parcel the lands and allow the people to construct their

houses; or, if possible, we ourselves can construct the houses.

There are lots of land belonging to government as well as private people lying vacant. Day after day the cost of land is going up. So, we find it very difficult to invest money on land as we require vast areas of land should be acquired or purchased in bulk now itself even though it is not required immediately. Then we can have a master plan for a lay out and construct houses as and when we have the funds.

Housing shortage is greatly felt not only in big cities but also in small towns and big villages. So, houses should be constructed as early as possible to the utmost extent possible. Recently, Shri R. Venkatraman, the Housing Minister of Madras, had been to Russia and he has issued a statement about the prefabricated houses there. He says that they build houses very quickly in Russia and we can follow that system. Our government should study this scheme and follow it to the extent possible. It will not be possible to copy it as it is; it should conform to our needs and requirements as well as our climatic conditions. So, we should adopt such things as are possible and advantageous in that scheme to meet our housing needs.

Then, all on a sudden, one fine morning we find slums springing up in parts of cities and towns. We should be quick in taking action to remove such slums. Once we allow them to remain there for some weeks it will be very difficult to remove them. At the same time, alternative sites should be found for them. We should set apart sites near towns and cities for accommodating the slum dwellers who may like to go there.

With these few words, I support the Bill.

Shri P. H. Bheel (Dohad): Sir, I have no quarrel over the objectives of the Bill. It is, undoubtedly, essential that our people should be provided with proper shelter and thus their health and happiness safeguarded. That is the primary obligation of the State and with that end in view anything which is done by the government cannot be questioned.

12:59 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Our big cities like Delhi, Calcutta, Ahmedabad, Bombay and Madras are infested with slums. But why is it so? It is the bad planning of the government which is responsible for this. We tried to concentrate all our industrial enterprises in big cities. Unemployment is a big problem and the Government has completely failed to solve it. Our people in rural areas, instead of sitting idle, have to find some alternative to fill their bellies and so they migrate to urban areas and industrial towns in search of employment. If a place cannot hold, let us suppose, more than a million people and if three million to four million people try to migrate there for shelter, it will naturally result in slums and nothing else. People will try to find shelter anywhere and everywhere by the road sides, near the railway stations, near the factories etc. The best thing the Government must do is to industrialise our rural areas so that the rural population will have the employment there itself and they will have no need to migrate to the cities.

That can solve the problem of influx of migrants to the cities to a greater extent.

13 hrs.

The second most important thing that the Government must take into account before they start clearing the slums is to erect cheap and pucca houses. Often our experience has been that the Government starts clearing the slum areas without making

adequate arrangements to house the dislodged people. What is the logic in clearing the people from one area without giving them adequate shelter with the result that they camp at some other place in the same town or in some other town because they have no shelter. Moreover, Sir, I am of the opinion that these houses should be erected near the industrial area so that the people are in a position to visit the places of their employment easily without incurring much hardship and heavy expenditure which may be beyond their means. If you provide houses which may be 10 to 12 miles away from places of their employment, naturally they will be hesitant to move to those places. It is for this reason that often Government finds it difficult to persuade the slum-dwellers to accept the pucca houses, well-built, in place of juggies which they occupy.

The Bill contemplates that after the slum areas having been developed, the land-lord will be bound to let out the houses to the people previously occupying them. There is no objection to this; but it is sure to create serious confusion and complications. Let us suppose that 50 people are squatting in an open land. Once the land-lord has erected a small bungalow to whom is he going to let it out? It is not clear. Evidently, under the proposed legislation, all the 50 people will be entitled for the particular house which may not be having more than 5 to 6 rooms and if he is forced to let out those six rooms to 50 people, that will amount to serious disputes amongst the dwellers themselves.

Undoubtedly, Sir, I have no complaint so far as the Government at least on paper being liberal in doing something in the interest of the slum-dwellers. I do not have with me the statistics, but I know a lot of money has been provided for this purpose. But, one at times is baffled to find that nothing has been done to clear slums from urban as well as rural areas.

[Shri P. H. Bheel]

Sir, if you move in Delhi, in areas like Paharganj, Jama Masjid, Sadar Bazar, Qutab Road, Subzimandi and New Delhi Railway station, you will be convinced of my observations. In spite of our late Prime Minister having taken personal interest in this regard and his personal visit to these areas a number of times with our local leaders, nothing seems to have been done. Those juggies are there and those slum-dwellers are there, as it is. Of course, we have in our memory fresh the forcible removal of thousands of juggiwalas from Purana Quila area. Our Hon'ble Minister wooded them when he needed votes in 1962. But, he became completely indifferent when once he got elected and he was convinced that he was secure at least for five years. Perhaps, some houses will start appearing in 1966 or in the beginning of 1967.

The Minister of Works and Housing (Shri Mehr Chand Khanna): May I interrupt by saying that the allegation which is being made by the hon. member is nothing short of perversion of truth. This is not the first time that this allegation has been made. I go on contradicting it. It is very unfortunate that this allegation is being made and motives are being attributed.

Shri P. H. Bheel: It seems, according to him, investment at this juncture is of no avail. It should be made when the next General Election is nearer.

I, therefore, most humbly submit to this House that let us co-operatively do something to safeguard the health of our people. I do not think any ideology is involved in this.

Mr. Deputy-Speaker: How much time the hon. Minister will take for his reply?

Shri Mehr Chand Khanna: 15, 20 minutes, Sir.

Shri Muthiah (Tirunelveli): I very much support the Slum Areas (Improvement and Clearance) Amendment Bill.

vernent and Clearance) Amendment Bill. The Bill, no doubt, is not comprehensive enough. It is limited in scope to Delhi; but the principles underlying the Bill are applicable to the whole country. I hope the Minister will present a Bill on a future date dealing with slums all over the country. Slum is a common feature of overcrowded cities and towns and heavily industrialised areas. When a large number of industries are concentrated in a particular place, there is a tendency for the slums to grow.

श्री हुकम चन्द कछावय (देवास) :
उपाध्यक्ष महोदय, हाउस में कोरम नहीं है।

Mr. Deputy-Speaker: The bell is being rung—now there is quorum. The hon. Member may continue.

Shri Muthiah: Slums existed in 19th Century England and their miserable conditions have been vividly portrayed by the 19th Century English novelists. Today, in India, we have slums in big cities and towns like Calcutta, Madras, Bombay, Delhi and Kanpur. Slums are, I submit, a blot on our industrial civilization. It is the duty of a responsible and democratic Government to remove slums and to provide good, decent housing condition to all people, particularly to poor people and to poor workers.

The problem of slums is not a local problem. It is an all-India problem. It is not limited to cities and towns. It is a problem which exists in rural areas, in villages also. In several villages, in the States including Madras State, slums do exist. There are areas in villages where harijans live called cherries in Tamil and these areas are really slum areas because people are herded together; they are crowded at a particular place. Their houses are very small and the conditions of living are not at all good; their standards of life are not quite civilised. They have no approach roads. They do not have good and adequate supply of drinking water. They lack in so many necessary amenities of life. It is the

duty of our democratic Government to do away with slums not only in towns and cities, but also in the villages of India.

Our Government, I should say, is doing good work with regard to slum improvement and clearance. The Government is making an effort to improve the slums in Delhi. A party of MPs were taken to slum areas in Delhi in December 1963 and were shown round. The Government is making earnest efforts to improve the slum areas in Delhi, to improve the old tenements and to build new convenient tenements for poor people for moderate rents. It has made very good arrangements for transit camps. The new tenements, which have been built, have been built with an eye on minimum convenience and comfort. For instance, every tenement built by the Government in new areas for poor people, for poor workers, consists of two rooms, one kitchen, one bathroom and one lavatory. The rent charged is only Rs. 13. This is really a great boon to poor people. Slum areas exist in my own town in Tirunelveli and these slums in Tirunelveli are those areas in which the scavengers and sweepers live.

They are most unclean; they are unhygienic and insanitary. The huts are too small for a family of five or six. The scavengers have made repeated requests to the municipal authorities, and the municipal authorities say that they have not got sufficient funds. So, these poor people live most miserably in these too small huts. I request the Central Government to render sufficient financial assistance to the Tirunelveli Municipality so that they may remove those slums.

Now I come to the Bill. The Slum Areas Act was passed in 1956. The Government found some practical difficulties in the working of this Act and therefore they have brought forward this new Bill incorporating some new sections. New section 6A prevents the owner of a slum area from

erecting any building without the previous permission in writing of the competent authority.

Then, the amendment of section 10 says that the owner of a slum area can redevelop the land only in accordance with the plans approved by the competent authority. Where a slum area has been redeveloped in contravention of the plans approved by the competent authority, the competent authority may by order take steps to redevelop the land himself.

There is a new section in place of old section 19 of the Act. This new section gives real protection to the tenants and therefore it is really welcome. According to this new section, proceedings for eviction of tenants cannot be taken without the permission of the competent authority. This is really welcome in the interests of the tenants; it is very good for the tenants. The competent authority, according to the new section, has to see before issuing the order of eviction whether the tenant to be evicted can find alternative accommodation and, if he is to be evicted, whether the eviction is really in the interest of improvement and clearance of the slum areas.

New section 20A provides for restoration of possession of premises vacated by a tenant before improvement or re-erection. New section 20B provides for increased rent for a building improved or re-erected in a slum area. Here the Bill makes certain provisions, but the Joint Committee has made certain fair corrections with regard to the altered rent proposed in the Bill. The change proposed by the Joint Committee is reasonable and fair and it is in the interest of poor slum-dwellers. The change proposed is reduction of additional rent from 7½ per cent to 6 per cent for an improved building and from 7½ per cent to 4 per cent for a re-erected building.

[Shri P. H. Bheel]

I now come to new section 37A. This looks a little controversial. It gives sweeping powers to Government. It bars the jurisdiction of civil courts in respect of matters which the competent authority is empowered to determine under the Act and it bars the issue of injunctions in respect of any step taken by the competent authority in the exercise of the powers given to him.

श्री स० स० बनर्जी : गंदी बस्ती क्षेत्र (सुधार तथा सफाई) संबोधन बिल जिस पर कि इस समय हाउस में बहस चल रही है मैं उसके लिए तो मंत्री महोदय को बधाई देना चाहता हूँ कि कम से कम उन्होंने कोशिश तो की कि एक ऐसा बिल सदन में लाया जाय जिससे कि जितनी भी गंदी बस्तियाँ हैं उनकी सफाई हो सके। और वह जो रोजमरी की सोरांगें की तकलीफें हैं वे दूर हो जायें लेकिन मैं वह भानता हूँ कि जब तक एक ऐसा विधेयक इस सदन में नहीं आयेगा कि जिसमें सारे सवालात हल हो सकें तब तक मंत्री महोदय के दिमाग में जो एक तस्वीर है वह शायद अबूरी रह जायेगी।

गंदी बस्तियाँ हमारे देश में बहुत हैं और मुझे ख्याल है कि हमारे पूज्य स्वर्गीय प्रधान मंत्री जी जो कि इस वक्त हमारे बीच में नहीं हैं वे हमेशा इन गंदी बस्तियों के जारी रखने के बिनाक थे। अभी बहुत से वक्ताओं ने कहा है कि जब पूज्य नेहरू जी कानपुर मरे थे तो उन्होंने कहा था कि गंदी बस्तियों को जला डालो। मुझे ख्याल है कि तकरीबन ५०० या ६०० मजदूर उन की गाड़ी के सामने आ गये थे और उन्होंने अनुरोध किया था कि आप हमारी गंदी बस्तियों को कम से कम देख तो लें। गंदी बस्तियों को देखने के बाद जब वह सभा में भाषण देने के लिए आये तो उन्होंने कहा था कि आखिर लोग इन गंदी बस्तियों को जला दयों नहीं देते हैं। हम लोगों ने उन से सवाल किया था कि

पर इनको जला दिया जायेगा तो क्या सरकार उन गंदी बस्तियों की सफाई कर देगी और उनको हटा देगी। उसके बाद हमारा यह कि उन गंदी बस्तियों को जलाया तो नहीं गया लेकिन आज कानपुर में कम से कम ३०,००० या ३४,००० मजदूरों के लिए ऐसे मकानात बनाये गये हैं जिनको कि साफ़ मुथरे मकानात कहा जा सकता है।

इसी तरीके से मुझे ख्याल है कि पूज्य नेहरू जी ने श्री अशोक सेन से इस बारे में कहा था। उन्होंने एक स्लम्स किलर्एस कमेटी का निर्माण किया था जिसके कि सभापति श्री अशोक सेन थे। जहां तक मुझे ख्याल है उस कमेटी की रिपोर्ट सन् १९५८ या १९५९ में आई थी और इस सदन में उस पर बहस भी दुई थी। उसकी रिपोर्ट में कुछ ऐसी बीजें लिखी गई थीं जिनमें कुछ तो लौंग टमं की थीं और कुछ शैटं टमं की थीं। यह भी उसमें कहा गया था कि हिन्दुस्तान में पांच, दूँ: शहर ऐसे हैं मसलत दिल्ली, इम्हमदाबाद, बम्बई और कलकत्ता, इन के लिए केंद्रीय सरकार भी कुछ आपकी सहायता करेगी। हालांकि उस रिपोर्ट की जिम्मेदारी या उसको अमली जामा पहनाने की जिम्मेदारी इन मंत्री महोदय की न हो तो भी मैं उनसे पूछना चाहूँगा कि उस रिपोर्ट का क्या बना? वे यह बतलाने की हुए करें कि आखिर उस रिपोर्ट का हुआ क्या? क्या वाकई में स्लम्स दूर हो गये? लौंग टमं की बात तो मैं नहीं कहना चाहता हूँ नेकिम शैटं टमं की जो उसमें चीजें थीं जैसे नल लगाने, नालियों को पका करना, ड्रेनेज को इम्प्रूव करना और मेनहोल्स को कवर करना यह छोटी मोटी चीजें भी आज तक इन बड़े-बड़े शहरों में पूरी नहीं की जा सकी हैं।

दिल्ली को अगर आप देखें तो पायेंगे कि एक तरफ तो सालों रुपयों की लापत्ति

की कोठियां बनती चली जा रही हैं और वह विल्कुल रवि सही बात है कि आज इस देश में अगर देखा जाय तो आजादी प्राप्ति के बाद जो लखपति था वह करोड़पति हो गया और जो करोड़पति था वह अरबपति हो गया। जो एक बंगले और एक इमारत का मालिक था वह दस आलीशान बंगलों और दस आलीशान इमारतों का मालिक हो गया। 'किन दूसरी तरफ हम देखते हैं कि जिसकी पहले १०० रुपये आमदनी थी आज महांगाई पहले उसकी कमर तोड़ दी है और उसकी हैमियत अब बढ़ कर ४० रुपये ही रह गई है। जो इंसान पहले एक मामूली छोपड़े में रहता था वह फुटपाथ पर उतर आया है और जो फुटपाथ पर सोता था वह फुटपाथ से उतर कर बिना कफन के मरघटे को जाने लगा। तस्वीर के दो रुब आज हमारे सामने मोजूद हैं। एक तरफ तो आलीशान इमारतें बनती चली जा रही हैं जब कि दूसरी तरफ हम देखते हैं कि करोड़ों लोग फुटपाथ पर अपनी जिन्दगी बसर करने को मजबूर हो रहे हैं। इसी दिल्ली शहर में मेरा अनुमान है, हो सकता है कि मेरी फोगर्स विल्कुल सही न हों, लेकिन मेरा अपना ऐसा अनुमान है कि यहां पर तकरीबन कोई सवा लाख मजदूर ऐसे हैं जो कि ज्यादातर राजस्थान से आये हैं, जिनके पास कोई मकान नहीं है, रहने को जगह भी नहीं है।

आचार्य कृपलानी ने अभी जो कहा कि देशवासियों में सिविक सेस नहीं है, मैं उससे इंकार नहीं करता। मैं कृपलानी जी की बहुत इज्जत करता हूँ। उन्होंने यह ठीक बात कही है कि हिन्दुस्तान में सिविक सेस नहीं है। लेकिन सिविक सेस करेगा क्या जब कि लोगों के पास रहने को मकान न हों। यहां दिल्ली में ले लीजिये। अपोक होटल जैसी शानदार इमारत बनायी गयी लेकिन जिन कारीगरों और मजदूरों ने ऐसी आलीशान और खूबसूरत इमारत का निर्माण ईकिया उन के रहने के बास्ते कोई क्वार्टर्स

और कमरे आदि को व्यवस्था नहीं की गयी। जनपथ बनाया गया लेकिन उसके पास मजदूरों के रहने के लायक कमरे नहीं बनाये गये। इसी तरीके से मैं बतलाऊं कि डिफेंस कॉलिनी और दूसरी कॉलिनीज बनी हैं, वहां पर आलीशान इमारतें बन रही हैं, अक्टिक्चरल ब्लूटी में वे बेमिसाल हैं जितनों खूबसूरत विल्डिंग्स यहां दिल्ली में बन रही हैं उतनी खूबसूरत इमारतें शायद देश में और कहीं नहीं बन रही हैं लेकिना जो उन इमारतों के निर्माता हैं उनकी हालत क्या है। जिस तरह से ताजमहल बनाने वाले कारीगर का बदशाह ने हाथ कटवा दिया था, आज इन आलीशान और खूबसूरत इमारतें बनाने वाले कारीगरों के हाथ तो नहीं काटे जा रहे हैं लेकिन उनकी हालत ऐसी कर दी गई है कि विल्कुल पस्ती में वह अपनी जिन्दगी बसर कर रहे हैं अंर उनके रहने का कोई ठिकाना भी नहीं है। मैं मंत्री जी स कहना चाहता हूँ कि यह जो विधेयक है उसका मैं स्वागत करता हूँ लेकिन यह जो स्लम्स के रहने वाले हैं उनकी रिहायश का सरकार माकूल प्रबन्ध अवश्य करे। मुझे मलूम है कि मेरे कानपुर शहर में यह स्लम्स क्यों हैं। दरअसल कानपुर में मिल के पास मजदूर रहना चाहते थे और मिल के ठेकेदार जो कि अपने गांवों से शहरों को मजदूर साया करते थे, मिलों में मजदूर सप्लाई करते थे, उन ठेकेदारों ने यह हाते उनके रहने के बास्ते बनाये हुए हैं। आपने देखा होगा कि कोई फलां जर्मीदार व नवाब का होता है तो फलां किसी दूसरे नवाब का होता है। यह हाते आज भी स्लम्स एरियाज हैं। इन स्लम्स एरियाज को तोड़ कर छोटे छोटे घकानात बनाये गये। श्रीमन्, मैंने बार बार इस सदन में एक चीज़ उठाई थी और माननीय मंत्री जी ने खुद भी जब वह कानपुर गये तो उसको देखा है कि चाहे वह रेफ्यूजीज़ की बस्ती हो, चाहे वह मजदूरों की बस्ती हो, उन्होंने काफी इम्प्रेवमेंट करने की कोशिश की है यह बात सही है। लेकिन उन मकानों

[श्री स० मो० बनर्जी]

का किराया कितना है ? बन-रूम टेनेमेंट का—जिस मकान का एक कमरा है, उसका—किराया दस रुपये से लेहर तेरह रुपये तक है । अगर उसमें इलेविट्रिस्टी और वाटर-चार्जिंग को भी शामिल किया जाये, तो वह किराया १६, १७ रुपये पड़ जाता है । जो बज़दूर किसी स्लम में तीन चार रुपये महीने की कोटरी में रहता था, उसको यह बह कर हटा दिया गया—और वह हट गया—कि तुमको भी जीने वा अधिकार है, तुम को भी अच्छी गिजा, अच्छी हवा और आराम की अच्छी जगह मिलनी चाहिये लेकिन जब वह एक साफ सुधरे मकान में गया, तो उसको उस मकान का किराया १५ रुपये से लेहर १७ रुपये तक देना पड़ता है । इसका नतीजा यह है कि वह उस मकान को ले नहीं सकता है । अज भी कानपुर या फिरोजाबाद में, या ऐसे किसी शहर में, जहाँ इंडस्ट्रियल हाउसिंग स्कीम के अन्तर्गत मकानात बनाये गए हैं, लाखों रुपया किलो का बाकी है—इसलिए नहीं कि वे लोग किराया देना नहीं चाहते वल्कि इसलिए कि उनमें इतनी हिम्मत नहीं है कि वे यह किराया दे सकें । इसलिए यह कानून बनाया गया है कि जब तक कोई दो महीने का किराय जमा नहीं करेगा तब तक उसके नाम मकान एलाट नहीं होगा । इसलिए मैं चहता हूँ कि उन मकानों का किराया बम होना चाहिए ।

माननीय मंत्री जी को ख्याल होगा कि पूज्य नेहरू जी ने यह बहा था कि इस देश में अब जो मकानात बनें, वे एक कमरे वाले न हों, क्योंकि हमारी फॉर्मल्स की परिभाषा कोई विलायती परिभाषा तो है नहीं कि बाइक एंड लैजिटिमेट चिल्ड्रन, वल्कि हमारी बूझी भाँ, पिता, बेवा बहन और भाई भी हमारे साथ रहते हैं । एक कमरे के मकान में रहने से दिक्कत यह हो जाती है कि जिसको हम कन्जूगल लाइफ कहते हैं, वह नहीं हो सकती है जब तक कि इस बेशर्मी का सहारा न में ।

इसलिए मैं अदब से कहना चाहता हूँ कि कम से कम भविष्य में बन-रूम टेनेमेंट न बनाये जायें, वल्कि टू-रूम टेनेमेंट—दो कमरे वाले मकान—बनाये जायें, लेकिन उनका किराया इतना हो, जितना कि लोग दो सकें, वर्ता यह होगा कि मजदूर के नाम पर ब्वार्टर होगा, लेकिन उसमें कोई बिजिनेसमैन रहेगा, मजदूर के नाम से किराये की रसीद कटेगी, कोई किराया देगा और कोई रहेगा और स्लम एग्रियाज की वहीं तस्वीर होगी, जैसी कि कुछ दिनों पहले स्टेट्समैन में खींची गई थी, अर्थात् “हाइएस्ट नम्बर आफ रेडियोज इन स्लम एग्रियाज” । आप सोचें कि ये नेडियोज बहाँ से आए । मकान का किराया तो वे लोग दे नहीं सकते हैं । उनके नाम से परची कटती है और दूँ रे आर्द्धी उन मकानों में रहते हैं । हमारे सामने ज़ं मसला है, वह एक बहुत संविद्यस मसला है ।

इसके बाद मैं एक दात बहना चाहता हूँ, जो कि डाइरेक्टर्स इन विल से सम्बन्धित नहीं है, लेकिन मैं उभयं द करता हूँ कि माननीय मंत्री जी उम्म पर ध्यान देंगे । सरकारी कर्मचारी, डिफेंस के कर्मचारी, इंडस्ट्रियल वर्कर्ज, जो कि इंडस्ट्रियल एकट, फैबर्टर्ज रेवेट और टेनेमेंट आफ वेजिज एकट के अन्तर्गत आते हैं, उन मकानों में नहीं रह सकते हैं । उनको कहा गया कि वे वहाँ नहीं रह सकते हैं । जो वर्कर्ज प्राइवेट सैक्टर की टैक्स्टाइल और जूट मिलों में काम करते हैं, वे तो उनमें रह सकते हैं, लेकिन पब्लिक सैक्टर के इंडस्ट्रियल वर्कर्ज उनमें नहीं रह सकते हैं । जो लोग इस बवत उन मकानों में बसे हुए हैं, उनके लिये मैं माननीय मंत्री जी को सन्यवाद देता हूँ । लेकिन उत्तर प्रदेश सरकार ने फैला कर दिया है और भविष्य में एक ब्वार्टर भी उन को मिलने की गुंजाइश नहीं है ।

कानपुर शहर में तकरीबन तीस हजार सरकारी कर्मचारी, डिफेंस के कर्मचारी

रहते हैं, जो कि सुबह सात बजे से लेकर शाम के सात बजे तक काम करते हैं, औवर-टाइम काम करते हैं और सुरक्षा का उत्पादन करते हैं लेकिन आज उनको वहां पर बवाटर नहीं भिल सकता है। उनके बारे में कहा गया है कि वे दूनाट फाल विदिन दि कंटेंगरी आफ दि इंडस्ट्रियल वर्कर्ज एज फिकाइन्ड बाई देम। मैं वहना चाहता हूं कि जिस कानून के अन्तर्गत इंडस्ट्रियल वर्कर्ज में इस तरह का विभाजन हो, इस तरह की डिस्क्रिमिनेशन हो, वह कानून ग्रात त है।

मैं भानीय मंत्री जी से निवेदन करूँगा कि वे इन बातों पर विचार करें। हवादार अच्छे मकान बनें, लेकिन उनका किराया इतना होना चाहिए, जितना कि वे लोग दे सकें। लेवर कमिशनर के एक बुलेटिन में कास्ट आफ लिविंग इन्डेक्स के आंकड़े देते हुए कहा गया था कि बन-रूम टेनेमेंट इन कानपुर इच्च ऐवेलेबल एट रूपीत ५, ६० नया पेसा। मैं चाहता था कि मैं लेवर कमिशनर से कहूँ कि वह डंड कर ऐसी जगह बता दें, जहां पांच रुपये साठ नये पेसे में एक बन-रूम टेनेमेंट भिल जाये, ताकि हम लोग भी उसमें रह सकें। लेकिन वह असल में भिलता नहीं है। कास्ट आफ लिविंग इन्डेक्स को कम्पाइल करने के लिये वह जो फिगर्ज देते हैं, अगर वे सही हैं, तो पांच रुपये साठ नये पेसे से ज्यादा किराया नहीं होना चाहिए।

भानीय मंत्री जी दिल्ली की स्लम्ज के लिए जो कुछ कर रहे हैं, उस में हम उनकी पूरी सहायता करेंगे। लेकिन मैं चाहता हूं कि उन स्लम्ज से जो लोग उठाये जायें, उनको वहीं बसाने का इन्तजाम किया जाये। जब तक उन मकानों का किराया कम नहीं होगा, तब तक यह स्कीम कामयाब नहीं हो सकेगी और उसका जो मकसद है, वह जूरा नहीं होगा।

इन शब्दों के साथ मैं उनको दोबारा कहूँगा कि वह कलकत्ता की तरफ भी देखें।

हावड़ा में दस लाख पापुलेशन जहां रहती है, उसको कुली टाउन कहते हैं। उसकी हालत बहुत खराब है। भियालदह स्टेशन और इससे स्टेशनों से उन्होंने लोगों को हटाया है। मैंने खुद देखा है और मुझे देख कर खुशी दृढ़ी है। मैं चाहता हूं कि मंत्री महोदय सारे हिन्दुस्तान में इसी तरह से ऐसे लोगों की मदद करें और उनके रहने के लिए मकान मूहैदा करें। सिफ़र यही काफ़ी नहीं है कि ज्ञान लेकर वह उन को साफ कर दें, बल्कि वह उनको दोबारा बसाने का भी इन्तजाम करें। मैं समझता हूं कि वह यह काम कर सकते हैं और इस काम में सारा सदन उनकी सहायता करेगा, यह भेरा विश्वास है।

श्री हुक्म चन्द कछवाय : उपायक महोदय, मैं इस बिल का समर्थन करता हूं, लेकिन मैं इस के साथ साथ भानीय मंत्री महोदय का व्यापार इस और दिलाना चाहता हूं कि पिछली बार उन्होंने कहा था कि जो लोग यहां प्रा कर ज्ञानी-क्षोप्तियों में बसे हैं, ये निकम्मे लोग हैं, बाहर के आए हुए लोग हैं

श्री भेहर चन्द खन्ना : मैं ने कभी "निकम्मा" नहीं कहा है।

श्री हुक्म चन्द कछवाय : . . . और जो लोग यहां पर आते हैं, वे बाद में अपने रिस्टेदारों को भी यहां बुला लेते हैं और हम एक जगह जुग्मियां तोड़ते हैं, तो इस जगह और बन जाती है।

अगर हम योड़ा विचार करें, तो हम देखेंगे कि वास्तव में उन ज्ञानी-क्षोप्तियों में, गन्दी बस्तियों में, रहने वाले लोग कौन हैं। उन में वे व्यक्ति रहते हैं, जिन्होंने भारत में बड़े बड़े भवनों का निर्माण किया है, बड़ी बड़ी बिल्डिंज बनाई हैं, भारत के नागरिकों का बदन ढांपने के लिए कपड़ा लैयार किया है। उन में बुनकर, बीड़ी बनाने वाले, माई, घोड़ी और इमारतें

[श्री हृष्म चन्द कच्चवाय]

बनाने वाले वसे हुए हैं। ये वे लोग हैं, जिन की आमदानी कम है। साठ, अस्सी, सौ और हृद से हृद १५० रुपये पाने वाले लोग ही इन गन्दी बस्तियों में रहते हैं। चार पांच सौ पाने वाला व्यक्ति कभी गन्दी बस्ती में नहीं रहता है।

मैं मंत्री महोदय से निवेदन करूँगा कि जिस कारखाने या फँक्टरी में वे लोग काम करते हैं, वह और शासन उस कारखाने तथा फँक्टरी पर दबाव डालें कि वे ठीक ढंग से उन को बसाने की व्यवस्था भी करें। जहां वे लोग काम करते हैं, वहां ही उन को बसाया जाना चाहिये। ऐसा नहीं होना; चाहिये कि उन को काम करने की जगह से बीस मील दूर बसाया जाये। इस से उन को बड़ी कठिनाई का सामना करना पड़ता है।

हम देखते हैं कि बड़े बड़े पूँजीपति और पैसे वाले लोग बड़ी बड़ी चालें बनवा देते हैं और उन से किराया कमाते हैं। शासन को मकान-मालिकों पर दबाव डालना चाहिए कि वहां पर जो गन्दगी होती है, उस को वे साफ़ करवायें।

इस के अतिरिक्त मेरा अन्दाजा है कि जो किरायेदार पंद्रह, बीस साल से मकानों में रह रहे हैं, वे उन मकानों की कीमत किराये के रूप में दे चुके हैं। इसलिए उन को किराये की छट-देनी चाहिये। मैं तो यहां तक कहता हूँ कि वे मकान उन के नाम पर होने चाहिये, क्योंकि मालिक-मकानों ने जितनी पूँजी लगाई है, वह उन्होंने किराये के रूप में वसूल कर ली है।

माननीय मंत्री जी के मैं यह निवेदन करना चाहता हूँ कि यह समस्या केवल दिल्ली की नहीं है, बल्कि यह सारे देश की समस्या है। सारे देश में इस प्रकार के

लोग गन्दी बस्तियों में बसे हुए हैं। इस देश का जो मजबूर वर्ग है, जो गरीब वर्ग है, वह भारत की रीढ़ है और जब तक देश की रीढ़ मजबूत नहीं होगी, देश की प्रगति नहीं हो सकती है। इसलिए गन्दी बस्तियों की ठीक प्रकार से सफाई कर के उन लोगों के बसाने का उचित प्रबन्ध किया जाना चाहिए।

कुछ लोग कहते हैं—प्रौर मैं भी कहता हूँ—कि जिस देश में ज्यादा पक्के नये मकान बनें, उस देश के बारे में यह सोचा जाता है कि उस ने तरकी की है और वह तरकी कर रहा है। हमारे देश को श्रावादी मिले १७ साल हो गए हैं, लेकिन हम देखते हैं कि हमारे यहां गन्दी बस्तियां ज्यादा से ज्यादा बनती जा रही हैं। हर साल गन्दी बस्तियों को साफ़ करने के सम्बन्ध में बिल लाए जाते हैं। उस के नाम पर पैसा लिया जाता है, लेकिन समझ में नहीं आता कि क्यों उस काम में प्रगति की रफ़तार बहुत धीमी है, क्यों उस में ढिलाई होती है। मैं चाहता हूँ कि हम एक भादरी उपस्थित करें ताकि राज्य सरकारें और नगरपालिकायें भी उस आदर्श तक पहुँचने का प्रयत्न कर सकें। राज्यों का तथा नगरपालिकाओं का ध्यान भी इस और दिलाया जाना चाहिये कि खुब प्रच्छी तरह से सफाई का काम करवाया जाय और जो गन्दगी है उस को ज्यादा देर तक न पड़े रहने दिया जाय। माननीय मंत्री जी ने इस सम्बन्ध में स्लम्ज़ को हटाने के सम्बन्ध में कुछ प्रयत्न अवश्य किये हैं और उन को इस काम में सफलता भी मिली है लेकिन मैं चाहता हूँ कि और जोरों से प्रयत्न किये जायें और इस काम में और ज्यादा इच्छित दिखलाई जाय।

Shri Mehr Chand Khanna: Mr. Deputy-Speaker, Sir, we have been discussing all these days the Report of the Joint Committee. As I stated on

the first day, this report is of a unanimous nature except for one minute of dissent. About the reasons advanced by the hon. Member in his minute of dissent I have dealt with them fully and tried to answer every aspect of the minute of dissent.

I am grateful to the hon. Members who have taken part in the discussion. By and large, the underlying idea of the Bill has been appreciated that adequate efforts are being made, by Governments, the Centre as well as the State Governments, to tackle this complex problem, a difficult problem and a human problem. But the general desire is that enough is not being done and more should be done.

Whether we call it poverty, whether we call it the growth of population, whether we call it industrialisation of the urban areas, it is an admitted fact that the number of slums in the country are on the increase. We have to find remedies to see that we try to improve the existing slums, clear them, develop them, and improve them, but we should also see that no more slums are created. In doing so, the economic angle, the financial availability and all other factors have to be taken into consideration if we want to appreciate the problem in its proper and real perspective.

We have been dealing with this problem for about 5 or 6 years now. Schemes worth Rs. 25 to Rs. 30 crores have been sanctioned, covering nearly a lakh of houses. If we make an assessment of the total problem, I am myself prepared to admit that all that has been done is not something about which any Government or any Minister would like to take any credit. According to the Census figures of 1961, the number of urban houses in India is 141 lakhs. The number of pucca houses is 63 lakhs. 78 lakhs are sub-standard and, unfortunately, the number of houses which are unfit for human habitation comes to nearly 14 or 15 lakhs. Even if we take only urban houses and only

those houses which are unfit for human habitation, 14 lakhs, and even if at a moderate figure of about 6 thousand, while we build one-room tenements and two-room tenements, plus the cost of land and other civic amenities it would come to Rs. 800 to Rs. 900 crores. I am not talking of the sub-standard houses—their number is very large—but I am only talking of those houses which according to Asoke Sen's Report have been declared as unfit for human habitation.

Shri Himatsingka (Godda): They are in towns.

Shri Mehr Chand Khanna: I am coming to that. My hon. friend reminds me of the rural areas. Now, the figure in the rural areas is as follows. The number of rural houses according to the same census comes to 651 lakhs; number of pucca houses 124 lakhs; and the number of kutcha houses most of which require improving or rebuilding is 527 lakhs. That is the state of affairs in our country.

Dr. L. M. Singhvi (Jodhpur): The last category described by the hon. Minister is really unfit for human habitation, that is, the kutcha houses which have to be rebuilt.

Shri Mehr Chand Khanna: The hon. Member may put it in any way he likes. I do not want to take any credit for it. The facts are there. You have at least 14 to 15 lakhs of houses in the urban areas which are unfit for human habitation. You may place the figure at 5 lakhs or 4 lakhs or 3 lakhs. In terms of money this will run into thousands of crores. As Housing Minister, I have got the Low Income Group Housing Scheme, the Middle Income Group Housing Scheme, a scheme meant for the Government servants, for acquisition of land improvement of rural houses etc., and the total allotment for all the three Plans including this Third Plan is hardly Rs. 300 crores.

[Shri Mehr Chand Khanna]

As Housing Minister I am very keen and it is my desire that with the support of this House, more funds should be placed at my disposal. But placed as we are, we have got various other things, defence requirements are there and other priority schemes are there. The allocation of funds according to me is very poor and meagre. I took over this Ministry about two years ago and I am grateful to Mr. Banerjee for giving me compliments, for my drive and zest but I must confess, they have been damped. It is very nice of him to have said all that. But then came the emergency. The result was that even the priority that was given to housing came down as the lowest in the list and the State Governments were allowed to divert funds meant for Housing under their Schemes, to various other priority projects and the result has been that even the little that I wanted to achieve could not be achieved.

I have taken up this matter with the new Vice-Chairman of the Planning Commission, Mr. Asoka Mehta. I have written to him. I have told him about it. We may not have achieved much till now, but in the fourth plan, we should see that whatever funds are allocated for Housing, under the fourth plan, there should be a directive that those funds are not diverted to any other schemes. I have taken it up with the State Governments. They have assured me that during the remaining two years of the Third Plan they will try to do their level best in this regard. I have always been an optimist. But my feeling is that if the State Governments do not realise the importance that they should give to Housing under our socialistic pattern of society that this is going to be the third pillar of socialism, then, something more than this shall have to be done. We talk of *roti, kapra* and *makaan*. I do not want to talk about *roti* and *kapra*. But as far as *makaan* is concerned, as the Housing Minister, if I am honestly asked to express my opinion, I would say that I am not happy with the results that have

been achieved, and unless I have the strong backing of the House, I am even doubtful whether I shall be able to achieve any substantial result.

Dr. L. M. Singhvi: Has any comprehensive scheme been ever formulated? What is the total requirement for the housing scheme which the hon. Minister wishes to undertake?

Shri Mehr Chand Khanna: It runs into thousands of crores of rupees.

Dr. L. M. Singhvi: After all, the hon. Minister may tell us the figure.

Shri Mehr Chand Khanna: It may be Rs. 7000 crores or Rs. 8000 crores or Rs. 10,000 crores? It is a simple question of arithmetic.

Dr. L. M. Singhvi: Is it? Without explanation?

Shri Mehr Chand Khanna: If we take the figure as 5 lakhs houses in the rural areas, and if we put the cost of improvement at Rs. 1000, it comes to Rs. 5000 crores. It is a question of simple arithmetic; it depends upon where you put the figure at, whether it is Rs. 1000 for improvement or Rs. 1500 or Rs. 2000.

Anyhow, I think that there is a certain amount of confusion and misapprehension with regard to this Bill. It has been asked why this Bill is not being extended to the rest of India. I would submit that slum clearance is a State subject, and every State has a Bill of its own. I have brought forward this Bill only for the Union Territory of Delhi.

During the last few years we have been making honest efforts to devise ways and means, firstly to stop the growth of slums in Delhi and secondly to remove the slums that are already there. As a friend of mine quoted yesterday, the population of Delhi, according to the census of 1941 was only about 9 lakhs or even less than 9 lakhs. In 1951, that is, after ten years, it rose to nearly 18 lakhs. In 1961, that is, during a span of 20 years, it rose to 27 lakhs, which is

thrice what it was in 1941. The inflow of population into Delhi, whether it be from Rajasthan or from any other part of the country, is at the rate of 1½ lakhs or 2 lakhs of persons per year. So, the population of this capital is growing and growing very fast. Industrialisation is also taking place, whether it be at Okhla or at Faridabad or Ghaziabad.

So, with the growth of population, with heavy industrialisation and increasing opportunities for employment, whether through industry or through construction programmes, there is a regular and persistent flow of population from the neighbouring areas into Delhi, and it is but natural, and it is evident; if people are hungry and they want food and employment, they naturally have to go to those places where those things are available, and Delhi is one place where those things are available.

If the different aspects of the Bill are properly studied, as is indicated in the Statement of Objects and Reasons appended to the Amendment Bill, it will be clear that there are three important aspects before us. The first is:

"Unauthorised building activity in slum areas will be prohibited."

This is referred to in clause 5. Then, the second is:

"The competent authority will have the power to redevelop a clearance area before this work is commenced by the owner, if it is necessary in the public interest to do so."

This is referred to in clause 7. People were apprehensive of one thing, namely that things might not be done properly. The authority or power that Government have sought to take is clearly indicated in clause 7. The third main feature of the Bill is that:

"It will be obligatory on the owners of slums, who take up improvement or re-development work

of their property, to restore possession of the premises to the previous tenants in the improved or re-erected building at a concessional rent;".

This is provided for in clause 12.

Another important feature is:

"Proceedings for the eviction of tenants in the slum areas will not be taken without the prior permission of the competent authority."

Clause 10 deals with this.

So, in regard to all those aspects which we found were not of a conducive nature or of a deterrent nature, an attempt has been made to bring them into the new amending Bill in a proper form so that we can go ahead with our slum clearance or improvement programme.

In Delhi, up till now, under the slum clearance scheme, we have sanctioned about 40 or 45 projects covering about 25,000 houses, at a cost of nearly Rs. 6 crores. One of the hon. Members, who was a Member of the Joint Committee went round the different areas, and I am glad that he appreciated the good work that was being done by the Delhi Development Authority and the Delhi Municipal Corporation. All the construction programmes undertaken in Delhi are being undertaken by these two authorities and not directly by the Government themselves.

Another aspect which is perturbing the Members, and very rightly so, is the question of the *jhuggi* and *jhompriwallahs*. Frequent references have been made to them. I think that it is legitimate and proper that references should be made to them. The condition in which these *jhuggi*—and *jhompriwallahs* are living is a slur on any human society. I once said, and I repeat it in this House that till I took over charge of this Ministry, I looked at the world only from the eyes of displaced persons or refugees, and that was my work, because about a crore of displaced persons were my

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charge. I had seen the Ashoka Hotel only from outside, but I had never looked at those jhuggi and jhomprivalahs who were living next door to it. Similarly, it has been rightly stated by Shri S. M. Banerjee that big edifices and beautiful houses are built in Delhi. But what about the poor servants or the poor labourers or the poor workers who have to work in these localities? If we have not been able to provide them with proper accommodation, then they have no recourse but to squatting.

While, on the one hand, I concede that adequate arrangements should be made to provide alternative accommodation as near to their places of work as possible to the 60,000 squatters in Delhi, on the other hand, I do not agree with the suggestion that we should have no final or crucial date. After all, Delhi has its limitations. Delhi has its own areas. The boundaries, geographical and otherwise, of the State have been clearly defined. If we are to allow alternative accommodation to every squatter who comes and squats even today or tomorrow, then my honest feeling as a Minister and even as an administrator is this that we shall not be able even to solve the problem of these 60,000 families. They are living certainly in sub-human conditions.

I admit and concede that everyone who squatted in Delhi on Government land before June-July, 1960, when a census was taken, should be provided with alternative accommodation before he is removed. This is a policy declaration. I even go further and say that if anyone of them has been left out inadvertently, it is my duty to see that his bona fides are properly looked into, any evidence that he wishes to produce is looked into and his case does not go by default simply because he did not happen to be there on the day when the census was taken. I am prepared to go to that extent, but I refuse to go beyond that. It is not that I have no sympathy with the

newcomers, but I feel that unless this problem is frozen, we shall never be able to tackle it. And with a view to tackle this problem, we have made a provision of nearly Rs. 10 crores. We are going ahead with the scheme. I may give you the figures. In the last two or three years, we have developed plots, sanctioned plots of 80 square yards to the extent of 5,508. Of these, 4,720 have been completed and allotted. And 15,430 plots of 25 square yards have been sanctioned, of which 8,619 have been completed. In this good task that we have undertaken, it is my honest wish and desire that, if I continue in office, we should complete this work. The idea is not what is being said by some of our friends. Some of them even came and squatted outside my house a few days ago, holding demonstrations and meetings. The policy of the Government is that every squatter who is enumerated in the census, or who can prove his case that he was inadvertently left out, will be given a plot of 80 square yards. We are giving 25 square yards to start with, because we want to tackle the problem, to come to grips with the problem. Today, no jhuggi-jhomprivala has got more than 12 to 15 square yards. I am prepared to go with my hon. friend who spoke last and spoke very vehemently to any jhuggi-jhompri colony. You will find no jhuggi-jhompri more than 10'x15'. We have given them these 25 square yards today, so that we remove them from those unfortunate surroundings, unsocial surroundings, as Shri Banerjee stated, and take them to an area which we are trying to develop.

श्री तुकम चन्द विद्याय : पिछले सात दो महीने में साड़े चार हजार झुग्गियां तोड़ी गईं ।

श्री मेहर चन्द विद्या : मैं आप से हिन्दी में बतलाऊं, शायद मेरी प्रत्रेजी तकरीय को आप ने समझा नहीं । मैं वह झुग्गी तोड़ता

हूँ जिस में रहने वाले को मैं बसाने के लिये दूसरी जगह ले जाना चाहता हूँ, और मैं हर एक उस इन्सान को, जिस ने दिल्ली में मुझी झोपड़ी बनाई हूई है सरकारी जमीन पर और जून, जुलाई, १९६० से पहले से जिस का नाम दर्ज है, ८० गज जमीन दूँगा। आज २५ गज दूँगा, कल ८० गज दूँगा। घार गलती से किसी का नाम रह गया है और वह सबत दे दे, तो उस के मामले को भी देखने के लिये तैयार हूँ, और उस के साथ भी वही सलूक करूँगा जो दूसरे के साथ करता है। लेकिन एक चीज याद रखिये, और वह यह है कि मैं हमेशा के लिए खुला निमंत्रण नहीं दे सकता कि दिल्ली का दरवाजा खुला हुआ है, जो भी जब चाहे आये, और जिस को भी मेरे भाई कहीं से ले आयें, उस के लिये हम बन्दीबस्त करें। यह तो कोई गवर्नरमेंट नहीं कर सकती। अगर हम को यह काम आये बढ़ाना है तो कहीं न कहीं तो हदबन्दी करनी ही पड़ेगी।

श्री हुकम चन्द्र कछवाय : फिर से सर्वे करनी चाहिये।

श्री मेहर चन्द्र लूधा : साहब, सर्वे किया है। अगर आप का नाम रह गया है तो मुझे बतलाइये, मैं देने के लिये तैयार हूँ। लेकिन मैं जून, जुलाई, १९६० से आगे जाने वाला नहीं हूँ। ६०,००० कुनै हैं। कभी आप ने यह भी सोचा कि वह जमीदार मुनीरका के, वह जमीदार जो दिल्ली के देहाती हैं, क्या उनकी जमीन ले कर हमें उन को देनी चाहिये, जो नाजायज तौर पर दिल्ली में आये और दूसरों की जमीनों पर बैठे हैं। हमें उन का भी तो ब्याल करना है। आप को हालत यह है कि अगर मैं किसान की जमीन लेता हूँ तो किसान को कहो कि मेहरचन्द को गाली दें, और अगर इन को उठाते हैं तो कहते हैं कि वह मुझे गाली दें। इस से काम नहीं चलेगा। यह जो सवाल है वह हमदर्दना सवाल है, इन्सानियत

का सवाल है, हमें मत सवाल है, इस में हमारा और आप का जगड़ा नहीं होना चाहिये। अगड़ा होगा अगले एलेक्शन में, अगर भगवान ने जिन्दा रखा और हम खड़े हुए तो देख लेंगे। अभी भी तो आये, बड़े जार से आये, कोई पिछले दरवाजे से नहीं आये। एलेक्शन लड़ा है। हाय हुआ एलेक्शन जीता है। हर रोज ताना देना कि मैं ने यह इकरार किया और वह इकरार किया यह बात गलत है। इसलिये इस नगर की बात नहीं चलेगी। वह खोटा सिक्का आप का कभी चलने वाला नहीं है। मैं पहली बार सियासत में नहीं आया हूँ। मैं ने फंटियर में बहुत से एलेक्शन्स लड़े हैं। एक बहुत आ गया था कि मेरे सामने चुनाव के लिये कोई आया नहीं करता था। इस तरह की भूली भट्टकी बातों में जाने से कुछ नहीं बनेगा। आप कहते किस से हैं। हम ने लिया कुछ नहीं, हिन्दुस्तान को कुछ दिया ही है। शरणार्थी बन कर आये, सब कुछ ओड़ा, त्याग किया, लेकिन गिला नहीं है क्योंकि मैं भगत सिंह की तरफ भी देखता हूँ जो फांसी के तस्वीर पर चढ़ा। जलियांवाला बाग में जो भरे, वह भी मेरे भाई है। मैं प्रब मंत्री बना सो। इस में कुछ नहीं है। यह दोस्त आ कर हमेशा कहते हैं कि मैं रिहबिलिटेट हो गया। ठीक है, इस के सिवा और क्या हो सकता था। सोलह वर्ष हुए, नेहरू युग में, नेहरू गवर्नरमेंट मैं काम करने का मौका मिला, इस से ज्यादा क्या कोई और चीज हो सकती है। इन्सान के लिये। तो मैं खुश हूँ, लेकिन इस तरह की गलत बातों से कुछ नहीं बनेगा।

Now I will deal with only one or two suggestions. A suggestion has been made that it should be obligatory on an industrialist who sets up a factory that he must provide adequate industrial housing. A second suggestion has been made that even an industrial cess should be imposed. The suggestion has not been made for the first time. The suggestions were made some time ago, and I took up this matter very earnestly with the

[**Shri Mehr Chand Khanna**]

Ministries concerned. The response has not been very encouraging, but I assure the House that I shall take up both these matters once again, because my feeling is that if we are to avoid creation of new slums, it is highly imperative that all the industrialists who set up industries must provide adequate housing for the industrial workers.

Shri Sham Lal Saraf (Nominated—Jammu and Kashmir): Under the law they are supposed to do it now. With regard to medium and large scale industries, they are supposed to have colonies.

Shri Mehr Chand Khanna: But the advice that I have received is quite the opposite. You are a former Industries Minister from Jammu and Kashmir, I know it, but that is not the information that has been given to me. I may be entirely wrong.

Another question is about prefabricated housing. The Hindustan Housing Factory is doing remarkable work, and I am taking up the matter. One of our delegations has been abroad to certain countries, and we are thinking of sending another to Russia and some other countries too. If I am to take the cue from the Housing Minister of Madras, I think it is high time that I myself went to Russia and had a look at those houses. I think you will not grudge it.

Shri Hari Vishnu Kamath (Hoshangabad): Not the old, but the new prefabrication.

Shri Mehr Chand Khanna: These are some of the points that have been made.

I am grateful once again to the House that they have given support to this amending Bill.

Mr. Deputy-Speaker: The question is:

"That the Bill to amend the Slum Areas (Improvement and

Clearance) Act, 1956, as reported by the Joint Committee, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Clauses 2 to 9. There are no amendments.

The question is:

"That Clauses 2 to 9 stand part of the Bill."

The motion was adopted.

Clauses 2 to 9 were added to the Bill.

Clause 10—(Substitution of new section for section 19)

Amendment made:

Page 5, line 16,—

for "1963" substitute "1964" (3)

(**Shri Mehr Chand Khanna**)

Mr. Deputy-Speaker: The question is:

"That Clause 10, as amended, stand part of the Bill."

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Mr. Deputy-Speaker: The question is:

"That Clauses 11 to 17 stand part of the Bill."

The motion was adopted.

Clauses 11 to 17 were added to the Bill.

Clause 18—(Amendment of section 36)

Amendment made:

Page 9,—

for lines 26 to 31, substitute—

"(2) The Central Government may, by notification in the

Official Gazette, direct that any power exercisable by the Administrator under sub-section (7) of section 10, section 15, section 20 and section 30 may, subject to such conditions, if any, as may be specified in the notification, be exercised also by the Chief Secretary or by such other officer as may be mentioned therein.",' (4)

(*Shri Mehr Chand Khanna*)

Mr. Deputy-Speaker: The question is:

"That Clause 18, as amended, stand part of the Bill."

The motion was adopted.

Clause 18, as amended, was added to the Bill.

Mr. Deputy-Speaker: The question is:

"That Clauses 19 and 20 stand part of the Bill."

The motion was adopted.

Clauses 19 and 20 were added to the Bill.

Clause 1—(Short Title and Commencement)

Amendment made:

Page 1, line 4,—

for "1963" substitute "1964"

(*Shri Mehr Chand Khanna*)

Mr. Deputy-Speaker: The question is:

"Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Fourteenth" substitute "Fifteenth" (1)

(*Shri Mehr Chand Khanna*)

Mr. Deputy-Speaker: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

Mr. Deputy-Speaker: The question is:

"That the Title stand part of the Bill."

The motion was adopted.

The Title was added to the Bill.

14 hrs.

Shri Mehr Chand Khanna: Sir, I move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: Motion moved:

"That the Bill, as amended, be passed."

I will give Dr. Singhvi five minutes.

Dr. L. M. Singhvi: That is actually diluting the importance of the third reading, almost wiping it out from the procedure.

In extending our full-throated support to this amending Bill we have only pledged ourselves a new to the task of clearing slums in this country.

[Dr. L. M. Singhvi.]

In doing so we have certainly not approved of the complacency with which the Government had proceeded in the matter so far. It is a welcome piece of legislation and this House would certainly like to ensure that no obstacles and impediments exist in the way of slum clearance. But I am sorry to say that so far there is no adequate, earnest, colossal and mammoth effort on a nation-wide scale to clear the slums in this country. I would invite the attention of the House to a widely reported visit of our late Prime Minister to the shackleship in Dairy Kishenchan where a disastrous fire destroyed a few lives and much property. So great was his abhorrence and so deep was his distress that he immediately said: If this goes on it appears that you will never solve the problem of slums; you will take ages." He said he had no patience with the kind of procedural delays which killed all good decisions under which the Government often finds shelter. It would be a fitting tribute to the memory of the late Prime Minister and his deep concern and passionate plea for the amelioration of the conditions of the poor in our country if we could see to it that the abolition of the slums is done quickly and we had a comprehensive plan for the clearance of slums and we also set up a separate dynamic and powerful authority with ample resources for the purpose of clearing the slums in this country. It appears that for some time it was the plea of the Government that the slum-dwellers would not move away from their hovels as if they had a deep-seated attachment to squalor and filth. I am sure that Government realises that unless they can give alternative housing which is adequate, which is near enough to their place of work or in the alternative they provide them with suitable and cheap means of transport, it is not possible for the poor people to move to houses that may be built for them. I hope the Government would do something immediately for clearing the Capital of the growing

slums. The hon. Minister circulated a note which is very promising and it paints a rosy picture of what is to come. I wish him god-speed in the realisation of these plans and we hope they come to fruition. But it seems the present allocation of funds is hardly enough to implement the plans. The Housing Minister should come to this House with a comprehensive plan about resources needed for solving this problem and ask the House with courage and conviction to give him the resources he needs. Mere paper plans would not solve the problem. The inefficiency of the State Governments or civic bodies should not be allowed to be an excuse for the slow-moving machinery. It is in this particular context that I suggest a strong and efficient administrative wing which would arrest the march of slums and tackle the problem of slum clearance on a war footing.

Shri Mehr Chand Khanna: Mr. Deputy-Speaker, I will take a few seconds only. In view of what has been stated, I propose to do two things: after the Bill had been enacted into an Act by both Houses of Parliament. I shall send a copy of this Act to all the State Governments as a model to see if they could adopt what we are doing in Delhi. Secondly, I propose to call a meeting of the Housing Ministers and also some mayors of leading municipalities to impress upon them the necessity of having a scheme which would deal with the work of removal of slums on an urgent war footing as had been suggested now.

Mr. Deputy-Speaker: The question is:

"That the bill, as amended, be passed."

The motion was adopted.

14.07 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL

The Minister of Health (Dr. Sushila Nayar): Mr. Deputy-Speaker, While moving for referring this Bill to the Joint Select Committee, may I, with your permission, correct what is printed here. Instead of 30, it will be 33 Members, 22 from Lok Sabha and 11 from Rajya Sabha. Two names may please be added, Shri Shiv Charan Gupta and Shri Prabhu Dayal Himatsingka to the names printed here.

Mr. Deputy-Speaker: She may move the motion.

Dr. Sushila Nayar: I beg to move:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely: Shri K. L. Balmiki; Shri Sonubhai Dagadu Baswant, Shrimati Jyotsna Chanda; Shri N. C. Chatterjee; H. H. Maharaja Pratap Keshari Deo; Shri Shiv Charan Gupta; Shri Prabhu Dayal Himatsingka; Shri Tulshidas Jadhav; Shri Hari Vishnu Kamath; Shri C. M. Kedaria; Dr. Mahadeva Prasad; Shri Yamuna Prasad Mandal; Dr. G. S. Melkote; Shri Gokulnanda Mohanty; Dr. D. S. Raju; Sardar Ranjit Singh; Dr. Sarojini Mahishi; Dr. C. B. Singh; Dr. P. Srinivasan; Shri U. M. Trivedi; Shrimati Vimla Devi, and the Mover and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations

and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

Mr. Deputy-Speaker: The motion is now before the House.

Shri Hari Vishnu Kamath (Hoshangabad): The hon. Minister is not making any speech?

Mr. Deputy-Speaker: She will reply at the end.

Shri Prabhat Kar (Hooghly): Mr. Deputy-Speaker, so far as this motion is concerned, it is good that efforts are now being made to see that a proper machinery is set up to punish the persons who attempt to adulterate things. The Government expects that there will be improvement in the situation by simply putting inspectors instead of local authorities.

I do not know how this is going to change the whole atmosphere. The Statement of Objects and Reasons itself says that the administration of the Act during the last about eight years has revealed that the machinery provided by the Act is inadequate. It is also being admitted here that there are "increasing tendencies to indulge in adulteration." What do we find? Most of the persons who adulterate food go unpunished. I do not know why the Government has not considered taking stern action, because according to us, this adulteration of food is nothing but a cold-blooded murder not only of individuals, but of the community and the whole nation. Those who commit murders may do so under the influence of various psychological factors. But those who adulterate food do it with a cool brain, with a view to doing harm not to an individual, but to the whole society.

[Shri Prabhat Kar]

The only increase in the punishment that has been suggested under clause 7 amending section 17 of the principal Act is that there is some increase in the fine and a few months' increase in the term of imprisonment. I suggest that the Select Committee should consider providing for sterner punishment for those who adulterate food.

Secondly, it has been found often that it is mostly the retail shopkeepers who are punished and the big fry, the wholesalers, are allowed to go scotfree. In Calcutta, we have seen that none of the wholesalers, the big merchants who adulterate food, have been arrested. No search has been made in Bara Bazaar and other places. But only the smaller people who purchase foodstuffs from the big merchants are arrested and small punishments are inflicted upon them. We want that the Government should take serious measures and in doing that the machinery must operate in such a way that no influence is brought upon the inspectors, because we find that those who adulterate food and sell it have got influence. Today, I would say that the corruption is so rampant that it is very difficult for the small honest people who really want to catch those persons who commit this crime. Unless the Government is determined to root out this corruption, those persons will not be arrested and adulteration of food will continue unabated.

It is good that now an amendment is being made and some changes have been suggested like some increase in the punishment. So far as the Bill is concerned, it is welcome. The Select Committee must go into the matter fully and with the experience gained in all these years, the Select Committee should improve upon the Bill and provide for such deterrent punishment that no one will dare to indulge in food adulteration. Other-

wise, if you simply provide for a fine of Rs. 2,000 or Rs. 3,000, these persons who make huge profits by selling adulterated food will commit the crime and pay the fine. So I suggest that a sterner punishment should be considered by the Select Committee. Also, the machinery should be such that those persons who adulterate food may not be able to drive away the inspectors by exercising some influence and they may not be able to go scotfree. These are my suggestions to the Select Committee and I hope the Select Committee will consider this problem thoroughly, because every family suffers by adulteration of food. It is a serious problem. I hope the Select Committee will consider this aspect and increase the punishment.

Shri Balakrishnan (Koilpatti): Sir, today adulteration has become very common. Adulteration is deliberately made not only in food articles but in every article by putting some substitutes, without any care whatsoever for the health aspect. Most of the diseases are due to adulteration of the food articles and the contamination of foodstuffs. The food articles in cities are being sold in the open in an exposed condition. In Delhi itself, in places like Chandni Chowk and Daryaganj and in other places, you can see hundreds of vendors selling eatables keeping them exposed in the open air. You can see flies and other insects sitting on the food articles. The people in the city do not have any hesitation to purchase these food articles.

Even old boiled fish and old mutton are being sold in many places. It is said that bad meat is the cause for tuberculosis and old fish are responsible for many allergic diseases. But unfortunately the health authorities and the municipal authorities are not taking any action to prevent the sale of such things. I want some action

to be taken to prevent such articles being sold in the open. In this respect the rural people are better than the town people. It is not because the rural people look at it from the health point of view, but they think this is a pollution—eating things which are sold in the open. But the town people do not feel like that and without any hesitation, they purchase and eat things from the bazaar.

Regarding adulteration, I have heard that sambar powder and curry powder are being adulterated with brick powder. Animal fat is being used to adulterate butter and ghee. I remember that a few years ago a committee of experts was appointed to find out a suitable colouring material for colouring vanaspati to prevent its adulteration. I do not know what the result of that committee is.

In Madras State, the price of soap nut powder has been going up because it is being exported to other States where there is no prohibition. It is said that soap nut powder is being mixed with toddy by the toddy vendors so as to produce more foam in the toddy. So, they are importing soap nut powder from Madras State for this purpose. So, the price of soap nut powder is going up and our people are suffering because we are accustomed to taking bath daily and oil bath every week and we are not able to get soap nut powder. Similarly, in Madras I have noticed many people are putting lime powder while cooking rice, which is very dangerous to health. It is very necessary to prevent all such things. So, I support the Bill.

Shri D. C. Sharma (Gurdaspur): Mr. Deputy-Speaker, I welcome this Bill for more reasons than one. This shows the sensitivity of the social conscience of our Health Minister that she has found time to bring forward this Bill. But my question is this: does this Bill go far enough? Will this Bill solve the problem? Will it stop food adulteration? Will

it put a curb on the activities of those persons who are guilty of this heinous social sin? I agree with the hon. Member who preceded me when he says that food adulterators are social assassins. If somebody wants to murder me, I would not mind because it would be quick death; it will be more or less physical death. But adulteration means slow death. It is the insidious poisoning and debilitating of our system which is brought about by this kind of food adulteration.

As the hon. Member from Madras said, we all know that food adulteration is with us everywhere. I do not know if there is any article of food which is not liable to be adulterated. I am told that pepper can be adulterated; so also powder. Ghee is adulterated; chillies are adulterated; our flour is adulterated. There is some kind of stone which is found in the State of Rajasthan which when ground, powdered and boiled along with milk gives thicker consistency to milk. A gentleman who once came to see me told me that this stone—I forget the name of the stone—is having very brisk sale all over India. All milk vendors are purchasing that stone and mixing it with milk because if the milk has been boiled along with the powder of that stone it gives the milk a thicker consistency.

I ask this question. What is the position of the citizen of free India today? The air that he breathes is polluted on account of the industrialisation of this country, the food that he gets is adulterated and the water that he gets, from Delhi at least, is adulterated—as my hon. friend, Shri Kamath, once put it, that the Joint Water and Sewerage Board is living up to its reputation by mixing water with a good quantity of sewerage.

Shri Hari Vishnu Kamath: You have a good memory.

Shri D. C. Sharma: So that, the water that we drink is not pure. I

[Shri D. C. Sharma]

I think the Indian citizen is living in very, very dangerous circumstances and something has got to be done to safeguard his health, to protect him from all these kinds of insidious things.

I know the Health Ministry is conscious of this problem. This question has been dealt with by the Central Health Council. Doctors know all about it. Not to speak of the medical authorities, I think every citizen knows about it. But will this deterrent punishment prevent this kind of anti-social crime which is going on in our country on a very big scale, in the retail shops, in the factories and among the wholesale dealers? With all humility I would suggest that even though the penal provisions of this Bill are going to be tightened and made more stringent, I feel that they fall wide of the mark. I think six months, two years or three years is nothing. I think these persons should be dealt with in the same way in which a murderer is dealt with.

Shri S. S. More (Poona): Floggiag.

Shri D. C. Sharma: They are more tricky murderers than the usual kind of murderers.

Shri Sinhasan Singh (Gorakhpur): Confiscate all their property.

Shri D. C. Sharma: So, I think the distinction between the first offence, second offence and the third offence should be abolished. I think we should make the committer of the first offence liable to a punishment of seven years along with a fine of at least Rs. 2,000. If that is done, perhaps it will put fear of God in the heart of the malefactors who vend this kind of adulterated stuff. But if the hon. Minister is very eager to keep these three categories of malefactors, it should be done in some other way. I do not know what these categories mean. I think a wrong-doer is a wrong-doer. A

wrong-doer in the first instance is a wrong-doer; in the second instance, he is a habitual wrong-doer; in the third instance he is an incorrigible wrong-doer. So, it is better that we nip the evil in the bud and give the wrong-doer a big dose of punishment so that he does not think of doing it again. I feel that this graduated scale of punishment is not going to plug the holes in the administration of this Bill.

Secondly, I am glad that the food inspector is going to be upgraded. So far, the food inspector was an employee of a municipality and he was a prey to all kinds of influences.

Shri Hari Vishnu Kamath: Sir, on a point of order. I am sure you will agree that my hon. friend, Professor D. C. Sharma, who is making an interesting speech, deserves a quorum in the House.

Mr. Deputy-Speaker: The bell is being rung.....Now there is quorum. He might continue his speech.

Shri D. C. Sharma: It is good that the food inspectors are going to be upgraded. It is good that they are being taken out of the jurisdiction of the municipalities and local self-government authorities. It is very good that they are going to be placed under the State Government.

One of the drawbacks of legislation at the Centre is this, that we legislate in the best possible interests of our nation and our legislation is good very often but the implementation of the legislation is left in the hands of somebody else. It is like producing a baby and not owning it. It is like producing a baby and giving it away to somebody else, and asking somebody else to father that baby. I have read some books. Some godfathers seem to be good godfathers and some godfathers prove to be very ineffective godfathers. So far as the relationship between the Centre and the States is concerned in

the implementation of these Acts, I think nobody can deny that the States have proved to be very indifferent guardians of the noble intentions of the Central legislature. They have been found to be very tardy in implementing these things. They have not had their heart in implementing these things. They think that they are holding somebody else's baby and that they need not bother about it.

I shall leave this problem to the Joint Committee. They should find some ways for it.

There is a phrase here 'centralisation of administration'. I think we should deal with this problem not in a piecemeal fashion but on a war footing. We should deal with this problem as we deal with the defence of our country, the defence of our border, or the defence of the integrity of the country. This problem has to do with the defence of the human body and the human mind. And therefore the Joint Committee should see to it that this service is centralised and that these food inspectors are given some kind of role which has to do more with the Centre than with the States. They should be under the Centre, directly under the Centre if possible, and not under the States as is contemplated in this Bill.

An Hon. Member: How will it work?

Shri D. C. Sharma: It does work, it can work. We have so many services here which are lent to the States, and we can lend the services of these food inspectors to the States, and they can be directly responsible to the Centre. Unless you do that, nothing is going to happen.

The other point is this. Take the case of major ports, airports customs stations and railway stations; these are under the Centre. If these are under the Centre why not this thing be under the Centre? Big cities, municipal towns, can be under the

influence of the Centre, if not every village or small town whose population is two thousand or three thousand.

Shri Himatsingka (Godda): Is it suggested that the States do not want to prevent adulteration?

Shri D. C. Sharma: I think you do not understand what I am saying; and you will never understand what I am saying, because one of your theses about it is this that I get up and I try to run down the capitalists. I do not run down the capitalists, that is the benevolent capitalists, but I do run down the stupid capitalists, those who do not understand what I am saying. Sir, I am not referring to that gentleman but I am speaking in general terms. Airports, major ports, customs stations are all under the Centre. (Interruption). Have you read this Bill. You went about getting your name in the Joint Committee and you have not read the Bill. I have read this Bill, as well as the original Act.

Sir, as I was saying, major ports, airports, customs stations, railway stations, they all are under the supervision of the Centre. If they are under the supervision of the Centre, why not big cities like Delhi, Amritsar, Calcutta and Bombay be under the Centre; why not all these sizable towns be brought under the supervision of the Centre? This can happen. If necessary, we will change our Constitution. Nineteen times we have amended it, and for a twentieth time we can amend it, with your goodwill.

Sir, I want to make two or three observations so far as the clauses are concerned. I am glad that one comprehensive phrase has been used here, namely, "in the interests of public health". But I would submit very respectfully that this "interest of public health" is a good but a general and vague phrase. It should be slightly defined in the rules.

Again, I wish to say that there is a loophole provided in this Bill to

[Shri D. C. Sharma]

the vendor. He can easily get out of it. The provision here runs thus: "A vendor shall not be deemed to have committed an offence pertaining to the sale of any adulterated or misbranded article of food if he proves that he purchased the article of food" and so on and so forth. This clause 8 has four sub-clauses, and I think these four sub-clauses provide the loopholes. I hope all these loopholes will be plugged, so that nobody, no fish can get out of this net—and there is an abundance of such fish.

In the end I would say that this is a good Bill. But, Sir, as you know, the way to hell is sometimes paved with noble intentions. This is a Bill of noble intentions. But I hope it will not lead us to the hell of adulteration but will lead us to the heaven of purity of food, to the heaven of good health of our citizens, to the heaven of resplendant, radiant health for the citizens of India, whether they live in cities like Calcutta or in towns like Jhansi and Gurdaspur, or in small villages of which India has so many lakhs.

With these words I commend this Bill for the acceptance of the House.

श्री बड़े (खारगीन) : उपाध्यक्ष महोदय शासन की ओर से यह जो खाद्य अपमिश्चण रोक (संशोधन) विल सदन के सामने लाया गया है उस के लिये मैं मन्त्रणी महोदया का अभिनन्दन करता हूँ और इस संशोधन विषेयक का स्वागत करता हूँ। हालांकि यह काफ़ विलम्ब से आया है तो भी बैटर लेट दैन नैवर के आधार पर मैं इस का स्वाभृत करता हूँ। पिछले दो साल में इस तरह का विल लाने में कितनी ही बार इस पालियामेट में चर्चा हो चुकी है। यह ठीक है कि अब सरकार इस को हाउस के सामने लायी है। चूंकि यह विल संलेक्ट कमेटी के पास जा रहा है इसलिए मैं इस के विभिन्न कलाजेज पर विचार न करते हुए दरअसल मैं यह

परिस्थिति उत्पन्न क्यों हुई उस का विश्लेषण करूँगा।

फूँड ऐडल्ट्रेशन अर्थात् खाद्य पदार्थों में मिलावट भारत में स्वतंत्रता प्राप्ति के पश्चात् भी हो रही है और अग्रर उस का परसेटेज निकाला जाय तो पता चलेगा कि स्वतंत्रता प्राप्ति के पश्चात् से उस का परसेटेज कहीं अधिक बढ़ गया है।

"According to the Annual Report of the Food Adulteration Act of 1958 the percentage of adulteration varied from 15.9 to 66.7 per cent in different States and the all-India average stood at 29.1 per cent."

हिन्दुस्तान स्टेन्डर्ड नामक समाचारपत्र में इस प्रकार का समाचार छापा था। उस का मुख्य कारण यह है कि शासन की व्यवस्था बदाबर नहीं थी, लक्ष्य बदाबर नहीं था। लोकल बौद्धिज को यह कार्य दिया गया था। उसमें फूँड इंस्पैक्टर्स रखें गये थे। ऐनालिसिस करने के लिए एक लेबोरेटरी होती थी लेकिन ऐनालिसिस के लिये उस लेबोरेटरी में जरूरी स्टाफ़, इंस्ट्रुमेन्ट्स और साइंटिस्ट्स नहीं होते थे जिस के कि कारण काम नहीं हो पाता था। वहां पर एक मैजिस्ट्रेट रहता था और पंच लोक पंचायतनामों के लिये भी रहते थे लेकिन जब फूँड इंस्पैक्टर के पास जरूरी टूल्स ही न हों तो वह क्या कर सकता है। उन को कोई अधिकार नहीं रहता था। वह जब गांव में जाते हैं और गांव में जब पंच लोगों को बुलाते हैं तो यह पंच आने को तैयार नहीं होते हैं। लेबोरेटरी को हालत जैसा मैंने बतलाया वहां पर पर्याप्त व्यवस्था का अभाव होता है। मैं एक, दो जांच के केसेज के बारे में बतलाता हूँ जिन की कि गिरोट मैंने देखी है, कोट में वे आये थे, वह मेरे केसेस नहीं थे, एक दूसरे बकील के में मध्य प्रदेश में। एक लेबोरेटरी में एक संम्पुल्ल

जांच के लिये भेजा गया था। अब उस की जांच करना तो दूर रहा रिपोर्ट यह आई है, खावा या मावा के बारे में रिपोर्ट है कि :—

"Fungus growth has developed over it and the sample is giving foul smell; hence it is rejected."

इसी तरह से एक दूसरा जांच का केस जोकि दही का था औं जोकि रीवां की लेबोरेटरी में जांच के लिये भेजा गया था उस बारे में लेबोरेटरी वालों ने यह रिपोर्ट दी है :—

"The curd cannot be analysed due want of certain chemicals a. n. appliances. As the sample cannot remain in good condition for a long time, hence it is rejected."

इस तरह से लेबोरेटरीज की हालत चलती है। तीन, तीन हजार सैम्प्ल जांच के लिए वहां एक महीने में जाते हैं लेकिन चूंकि लेबोरेटरीज में जरूरी स्टाफ और इक्विपमेंट बहुरह नहीं रहता है इसलिये वहाँ मूश्किल से केवल २०, ३० या ३५ इस तरह की सैम्प्लस की जांच कर के उन का विश्लेषण कर के भेज पाते हैं और वाकी के सैम्प्ल रिजैवट कर के भेज दिये जाते हैं। इसी कारण सब खाद्य पदार्थों में मिलावट हो रही है। हमारे यहां जो ग्राउंडनट आयल मिलता है, उस में भी मिलावट रहती है। यहां पर तो मस्टडं आयल इस्तेमाल किया जाता है, लेकिन हमारे यहां मूँगफली का तेल या मूँडमूँग का तेल इस्तेमाल किया जाता है। उन में ब्हाइट आयल और दूसरे पदार्थ मिलाए जाते हैं। जब किसी रिटेलर से सैम्प्ल ले कर विश्लेषण के लिये भेजा जाता है और उस में मिलावट पाई जाती है, तो कम्पनी को नहीं एकड़ा जा सकता है, क्योंकि कम्पनी कहती है कि हमारे यहां से तो शुद्ध माल गया था, यह सैम्प्ल तो गिटेलर से लिया गया

है। रिटेलर कहता है कि हम तो यह माल होलसेलर से लाए हैं, हमें इस के बारे में कुछ पता नहीं है।

इसलिए मिलेवटर कमेटी को इस बात पर विचार करना चाहिये कि अगर किसी बैंटीवेल थी में या तेल में मिलावट पाई जाती है, तो कम्पनी को लायबल समझा जाना चाहिये। अगर कम्पनी को लायबल नहीं समझा जाता है, तो फिर यह कानून किसी काम का नहीं है।

इस बिल में जो व्यवस्थायें की गई हैं, वे बहुत अच्छी हैं। इस में ज्यादा सजा देने की जो व्यवस्था की गई है, उस से भी मैं पूरी तरह सहमत हूँ। इस सभय स्वित यह है कि जो व्यक्ति मिलावट का अपराधी पाया जाता है, वह पांच, पच्चीस या तीस रुप्या जुमाना दे कर छूट जाता है। हम यह भी देखते हैं कि अब्बल तो पंच लोग कोटि में आने के लिए तैयार नहीं होते हैं और अगर वे आ जाते हैं, तो वे कोटि में आ कर बदल जाते हैं।

आज सारे हिन्दुस्तान में मिलावट हो रही है। मैं इस के दो चार उदाहरण आप के सामने रखना चाहता हूँ। दिल्ली में भसाले में साड़स्ट (लकड़ी का भूसा) मिलाया जाता है। ऐसे कई केस यहां पर पकड़े गये हैं।

आइस बनाने में रही पानी का उपयोग किया जाता है, लेकिन उस को चैक नहीं किया जाता है। शासन के सामने बहुत दफ़ा ऐसे केस लाए गए। इस बारे में आश्वासन भी दिये गए, लेकिन इस प्रकार की मिलावट को रोकने में अभी तक सफलता नहीं मिली है। मैं समझता हूँ कि इस का कारण यह है कि इस सभय कूड़ इंसैक्टर को बहुत कम पगार मिलती है। माननीय मंत्री जी ने

[श्री बड़े]

२६ अगस्त, १९६३ को एक जगह यह वक्तव्य दिया :—

"I know Food Inspectors who possess cars and you could well imagine from whence the money came."

फूड इंस्पेक्टरों और लैबोरेटरीज में काम करने वाले एनालिस्ट्स के करप्ट होने का कारण यह भी है कि जब कोई सैम्प्ल विश्लेषण के लिये किसी लैबोरेटरी में भेजा जाता है, तो बड़े बड़े कैपिटलिस्ट और पूँजीपति रिश्वत दे कर उस सैम्प्ल को बदलवा देते हैं। इस लिए यह आवश्यक है कि सैम्प्ल के साथ कम्पनी का नाम न दे कर कोई नम्बर दिया जाये। कम्पनी का नाम होने से लैबोरेटरी के एनालिस्ट्स को रिश्वत देने और उन को करप्ट करने का अवसर मिलता है। यदि मध्य प्रदेश का कोई सैम्प्ल हो, तो उस को विश्लेषण के लिये दिल्ली भेजना चाहिये और अगर दिल्ली का कोई सैम्प्ल हो, तो उस को मध्य प्रदेश या बम्बई भेजना चाहिये। ऐसा करने पर ही लैबोरेटरीज में ठीक विश्लेषण हो सकेगा।

इस के अतिरिक्त आज-कल हमारी लैबोरेटरीज बैल-ए-किप्पड नहीं हैं। इस बारे में बहुत चिल्लाहट मचाई गई। एक समाचार-पत्र में यह लिखा गया :—

"Corrupt officials, poor laboratory facilities and inadequate law are the major factors responsible for perpetual adulteration of food articles in the capital."

The inadequate and poorly staffed laboratory of the Corporation is also proving a big hurdle. It takes from a fortnight to a month to test a sample.

There are only six laboratory Assistants—too few to cope with the work.

Housed in a small room in Town Hall, the laboratory is overcrowded. The Corporation plan to build a laboratory at the junction of Rajpur Road-Mall Road with modern equipment is in cold storage."

मुझे मालूम नहीं है कि इस समय क्या स्थिति है। मैं चाहता हूँ कि माननीय मंत्री जी इस सदन को बतायें कि राजपुर रोड पर जो लैबोरेटरी बनाने का हरादा था, क्या वह कोल्ड स्टोरेज में पड़ा हुआ है या उस को बाहर निकाल कर वह लैबोरेटरी तैयार हो रही है।

जिन को मर्केंट्स थ्रॉफुँडिंग, मृत्यु के व्यापारी, कहा जाता है, ५१८ सरकार ने दर-ग्रस्त उन पर कुछ नियंत्रण रखना है, तो उस को इस सम्बन्ध में कड़ी कार्यवाही करनी होगी। जो जोनल तैयार किये जायेंगे, वह एक बहुत सुन्दर विचार है, लेकिन आखिर में जो व्यवस्था की गई है, वह मेरी समझ में नहीं आई है। फिरांशल मेमोरेंडम में कहा गया है :—

"To co-ordinate the work of the Food Inspectors appointed by the Central Government and the State Governments and for the rigorous enforcement of the provisions of the Act and the rules made thereunder, a separate unit at the Centre and five zonal offices in the country are proposed to be established. The expenditure involved on account of the appointment of Food Inspectors by the Central Government and the setting up of the Central and zonal offices, is as indicated below".

माननीय मंत्री इस पर थोड़ा प्रकाश डालें कि ये पांच जोनल आफिसिज देश में कहाँ कहाँ स्थापित किये जायेंगे। इस के अतिरिक्त क्या केन्द्रीय सरकार की ओर से फूड इंस्पेक्टर नियुक्त करने से ड्यूल गवर्नमेंट तो शुरू

नहीं हो जायेगी ? एक तो केन्द्रीय सरकार के फूड इंस्पैक्टर होंगे, एक मध्य प्रदेश गवर्नरमेंट के इंस्पैक्टर होंगे और एक इन्दौर कार्पोरेशन के फूड इंस्पैक्टर होंगे । क्या इन फूड इंस्पैक्टरों की तीन श्रेणियों में आपस में लड़ाई तो नहीं शुरू हो जायेगी ? जोन्ज की कथा कल्पना है, यह मेरी समझ में नहीं आया है ।

कलाज ५ (iii) में कहा गया है :—

In sub-section (7), for the words "as far as possible; call not less than two persons to be present at the time when such action is taken and take their signatures", the words "call one or more persons to be present at the time when such action is taken and take his or their signatures" shall be substituted.

मैं समझता हूं कि "एज फ़ार एज पासिबल" शब्द ज़रूर होने चाहिए, क्योंकि उन से ही कोट में मुकदमे सफल होते हैं । अगर ये शब्द नहीं होते हैं, तो फूड इंस्पैक्टर पर बहुत बड़ी जावाबदारी हो जाती है । अगर ला मिनिस्ट्री ने ये शब्द निकालने के लिए कहा है, तो यह दुर्भाग्य की बात है । ये शब्द न रहने से फूड इंस्पैक्टर की स्थिति बहुत ख़राब होती है । पुलिस और एक्साइज़ का इंस्पैक्टर तो एरेस्ट कर सकता है । अगर फूड इंस्पैक्टर के पास भी एरेस्ट करने की ताकत होती, तब तो ठीक था । ये शब्द होने पर फूड इंस्पैक्टर कह सकता है कि जो कुछ सम्बव था, वह मैं ने कर दिया है । इसलिए मैं समझता हूं कि ये शब्द कायम रहने चाहिए ।

वेस्ट बंगाल में आटे में मिलावट करने का कथा दुष्परिणाम हुआ, यह मैं आप को पढ़ कर सुनाना चाहता हूं :—

"In the middle of last year, for instance, there were large outbreaks of paralysis in West Bengal and Assam believed to have

been caused by wheat contaminated with insecticide. Then the country was shocked by large scale drug adulteration. Shri Sanjiva Reddy, Chief Minister of Andhra, said in the State Assembly that "more than half of the medicines" available in the market were spurious. Calcutta and Bombay markets were swamped by spurious substandard and adulterated drugs."

आज हिन्दुस्तान में सिनेमा और होटल बहुत पापुनर हैं । देश के गांव गांव में मोटर-स्टैंड पर होटल और खोम्बे वाले हैं । मैं ने देखा है कि कई होटल और हाकर्ज़ चाय में मीठा रंग डालते हैं, क्योंकि उस से कलर ज्यादा होता है । वे लोग चाय के ऐसे नाम रखते हैं : मद्रासी, देड़ा, अबा, आदि । इन्दौर, मध्य प्रदेश, में चाय में मीठा रंग डालना भी आफेस करार दिया गया है, लेकिन फिर भी वे लोग मीठा रंग डालते हैं । इसलिए आवश्यकता इस बात की है कि फूड इंस्पैक्टर्ज़ के द्वारा होटलों में स्वच्छता और क्लीनिलीनेस रखने की व्यवस्था की जाये । सिलेक्ट कमेटी को भी इस पर विचार करना चाहिए कि चूंकि जनता की हैल्थ शासन के हाथ में है, इसलिए साधारण जनता जिन स्थानों पर अधिक जाती है, अर्थात् सिनेमा और होटल आदि, वहां पर स्वच्छ और शुद्ध खाद्य पदार्थों का उपयोग किया जाये । हम देखते हैं कि होटल और हाकर्ज़ चीप मैटीरियल को इस्तेमाल करते हैं । इस बात का ध्यान रखना चाहिए कि वे शुद्ध और साफ खाद्य पदार्थ अपने यहां रखें ।

बाकी बातों पर सिलेक्ट कमेटी में विचार होगा । इस बिल में कुछ बातें बहुत सुन्दर रखी गई हैं । पनिशमेंट की जो व्यवस्था की गई है, वह बहुत अच्छी है । अगर इस से भी ज्यादा पनिशमेंट की व्यवस्था की जाती, तो यह सदन उसको मन्जूर कर लेता । केन्द्रीय सरकार जो जोन्ज बना रही है और अपने फूड इंस्पैक्टर्ज़ नियुक्त कर रही है, वह अच्छा है, लेकिन जब तक हमारी लेबारेटरीज़ अच्छी

[श्री बड़े]

और वैल-एक्टिव्ह नहीं होंगी, तब तक ये सब काम व्यर्थ होंगे। मैं समझता हूँ कि हर एक ज्ञान में लाभग सात आठ लेबोरेटरीज होनी चाहिए।

लेबोरेटरीज में से एक का मुझे पता है जिस में एक महीने में तीन हजार के करीब सैम्प्ल गये थे

Mr. Deputy-Speaker: The hon. Member has already spoken about it; he is repeating it.

श्री बड़े : मैं यह कहना चाहता हूँ कि लेबोरेटरीज में अगर आप अच्छे साइटिस्ट नहीं रखेंगे, उनकी पगार नहीं बढ़ायेंगे और साथ साथ इंस्पैक्टर्ज की भी आप पगार नहीं बढ़ायेंगे, तब तक जितने भी एक आप चाहें बना सकते हैं, जितने भी कानून चाहें पास करवा सकते हैं, लेकिन उन से कोई कायदा नहीं होगा।

Mr. Deputy-Speaker: Shri M. L. Jadhav. I would request hon. Members to take 10 minutes each.

Shri Hari Vishnu Kamath: Three hours have been allotted.

Mr. Deputy-Speaker: There are a large number of Members who want to speak. This is to give chance to as many as possible.

Shri M. L. Jadhav (Malegaon): Mr. Deputy-Speaker, Sir, I rise to support the measure that is before the House. In every day practice we find that in major articles of daily consumption there is adulteration, whether it is milk, ghee, vanaspati, oil, chilly powder or some other things which are of every day use. I find that this Bill seeks to have more punishment for the culprit and tries to have more punishment for the second and the subsequent offences

Of course, the idea behind the Bill to have more punishment is a nice one; but, I am afraid, unless and until efficient machinery is there to detect the crime, to see that the crime that is committed is brought to light, unless and until that machinery is more vigilant and is more efficient, simply because the punishment is increased, it may not serve the purpose.

I am happy that these food inspectors will not be with the local bodies any longer and that they are going to be with the provincial governments now. Even the Central Government is going to appoint these food inspectors so that they can be independent. I may appeal to the Minister that not only these food inspectors should be independent but, at the same time, they should be paid adequately. They should not feel that doing even their own work they should be tempted to accept something which may adulterate their own work. Persons who are going to detect adulteration should be above suspicion and corruption and they should be kept at such a level that they will not be tempted to do something which is dangerous for society.

Adulteration of food is a social offence. It plays with the lives of the people. What do we find in Bombay and in Surat now? We find that hundreds of lives have been lost because of gastro-enteritis or some other disease. Doctors say that it may be mainly due to food adulteration or some such thing. That is playing with human life. Therefore, I feel, that more inspectors should be appointed and these food inspectors should be given adequate powers. A sufficient number of them should be appointed so that they may do their work more diligently and efficiently.

From the facts and figures given by the committee that was appointed to find out the extent of food adulteration I find that food adulteration is from 18 to 90 per cent. If adulteration

is to the extent of 90 per cent, if sawdust is to be mixed with chilly powder, supari and other articles of daily consumption, I think, that is playing with human life. Such things should be checked; otherwise, that may endanger the health of the society. If the health of the society is going to be affected, then the offender should be brought to book.

There are instances where poor persons are brought to book and big merchants or big persons are let off. That sets a bad example and creates a bad impression on society, that is, that some influential person may commit a crime and is let off. I feel that the machinery should be such that it should try to check the evil of adulteration.

I am happy that the Bill is going to the Joint Committee. I am sure, the members of the Joint Committee would apply their mind properly and see that this evil of food adulteration is checked and the offenders are brought to book properly.

With these remarks I support the measure that is before the House.

श्री यशपाल सिंह (केराना) : उपाध्यक्ष महोदय, इस बिल को पेश करने के लिए मैं स्वास्थ्य मंत्री जी को बहुत मुबारिकबाद पेश करता हूँ। देश को इस बिल की जरूरत थी। लेकिन इस बिल में जो खामियां रह गई हैं, उनकी तरफ मैं आपका ध्यान दिलाना चाहता हूँ।

एक तो यह कि जो ड्युश्ल सिस्टम आप इंस्पैक्टर्ज़ हैं, यह आगे जा करके आप की सारी की सारी व्यवस्था को खाराब कर देगा। स्टेट गवर्नमेंट्स के इंस्पैक्टर्ज़ होंगे, आपके होंगे, अलग अलग कंट्रोल होंगा, इससे एडलेट्रेशन नहीं रुक सकेगा। इस बिल के आजैक्ट्स रेंड रीज़र्ज़ में बताया गया है:

“Under the Act, the power to appoint food inspectors vests with

the State Governments except at major ports, air ports, customs stations and railway stations. The common practice followed by the State Governments is to appoint the Inspectors of local authorities as Food Inspectors. For the proper enforcement of the Act, it is considered necessary that the Central Government also should have power to appoint Food inspectors.”

मैं अब इसका हूँ कि “आलसो” की जगह “ओलली” कर दिया जाये। जब यह कर दिया जायेगा तो दिक्कत नहीं रहेगी। स्टेट गवर्नमेंट्स के इंस्पैक्टर और सैट्रल गवर्नमेंट के इंस्पैक्टर काम नहीं कर सकेंगे। आज यहाँ पर कांप्रेस गवर्नमेंट है, प्रान्तों में कांप्रेस गवर्नमेंट है, समाजवादी गवर्नमेंट है लेकिन फिर भी पी० एस० पी० वाले जोकि आपने आप को भी समाजवादी कहते हैं, आपके साथ मिल कर काम नहीं चला सकते हैं, आप और पी० एस० पी० वाले मिल करके काम नहीं चला सकते हैं तो स्टेट गवर्नमेंट्स और सैट्रल गवर्नमेंट के इंस्पैक्टर्ज़ मिल करके किस तरह से काम चला लेंगे (इंटरव्हाइव)

एक माननीय सदस्य : आपका क्या हाल है?

श्री यशपाल सिंह : हम जिस दिन पावर में आयेंगे तो रातोंरात एक हो जायेंगे। उपाध्यक्ष महोदय, मेरी बात को सुन कौन रहा है? यहाँ पर तो कोई भी मिनिस्टर नहीं है।

उपाध्यक्ष महोदय : डिप्टी मिनिस्टर हैं, आप बोलें।

श्री ओंकार लाल बेरवा (कोटा) : वे सुन नहीं रहे हैं, आपस में डिसकशन कर रहे हैं।

श्री यशपाल सिंह : सब से ज्यादा जरूरी बात यह है कि यह सारा काम सैट्रल गवर्नमेंट के मात्रहृत आये। दूसरा मेरा निवेदन यह

[श्री यशपाल सिंह]

है कि यह जो बार लेवेल की बात कही जाती है, यह न कही जाया करे। बार बार कहा जाता है कि फूड एडल्ट्रेशन के मामले को बार लेवेल पर डील किया जाये। बार लेवेल इस देश में कहां है। यह सरकार, यह कमवोर सरकार, यह बुद्धिमत्त सरकार अपनी भूमि का ३८,००० वर्ग मील दिये बैठी हैं और उस इलाके को बार लेवेल पर काम कर के बापिस नहीं ले सकी है, आगे नहीं बढ़ सकी है और अगर कहीं इस एडल्ट्रेशन के मामले में वह बार लेवेल पर चली तो इसमें और भी ज्यादा धांधली होगी। इस मसले को मनुष्यता के नाम पर, ह्यूमनिटी के नाम पर, इंसानियत के नाम पर हल किया जाए, इस चीज़ को खत्म किया जाए। इस देश में बार लेवेल है कहां? कल ही प्रधनोत्तर काल में बताया गया था कि पाकिस्तान ने हमारे एक गांव पर कब्ज़ा कर लिया है लेकिन हमारी सरकार उनको नोट ही इस के बारे में लिख रही है, उनका तो अंडा नहरा रहा है, हमारी सरकार प्रोटेस्ट ही कर रही है। बार लेवेल पर नहीं, कनुष्यत के ग्राउंड के ऊपर, मनुष्यत की बात को ले करके, ह्यूमन ग्राउंड के ऊपर इस चीज़ को खत्म किया जाना चाहिये। जब तक मस्ती नहीं की जायगी यह काम नहीं चलेगा। आप कानून तो बना देते हैं लेकिन उस पर अनल ठीक तरह से नहीं करते हैं, दूसरी जो ज़रूरी बातें होतीं हैं करने की उनको नहीं करते हैं। जब तक कोटोजेम की मिलें देश में हैं और कोटोजेम दूध में डाल करके थी बनाया जाएगा आप इस मिलावट को रोक नहीं सकेंगे। जिस कोटोजेम को मिला कर के थी बनाया जाता है, उस कोटोजेम को ही आप बन्द कर दें, उन मिलों को ही बन्द कर दें जहां कोटोजेम बनता है तो यह मिलावट भी नहीं हो सकेगी। इसलिए जरूरत इस बात की है कि जिन मिलों में कोटोजेम बनता है उन मिलों को बन्द करके वहां पर मिलिट्री ट्रेनिंग सेंटर खोले जायें। जब ऐसा होगा, जब इस तरह

की बातें होंगी तब जा कर यह मामला हल होगा, बर्ना नहीं होगा। रंग डालने से तो मामला हल नहीं होगा क्योंकि ला वर्क्स भारत बांद्रा बैन ला बेकर्स। आप रंग डालेंगे तो वह ऐसा रंग बना लेंगे जिससे कुछ पता ही नहीं चलेगा। मिल मालिकों के अपने हथकंडे होते हैं। वह ऐसा रंग बना लेंगे कि जब आप के सामने आयेगा तो रंग दिखाई देगा और उसके सामने आयेगा तो रंग दिखलाई नहीं देगा। मिल मालिक जो हैं वह इस तरह से आपके काबू में नहीं आयेंगे। जब तक आप यह कानून नहीं बनायेंगे कि आप की जो कोटोजेम और डालडा की मिलें काम करती हैं उन को खत्म करके दूसरी चीजों की मिलें कायम की जायें, तब तक यह चीज रुकने वाली नहीं है।

15 hrs.

इसके अलावा सबसे ज्यादा ज़रूरी कदम जो सरकार इस बक्त उठाये वह यह है कि इसका बनना ही बन्द हो जाये। रंग हमने बहुत से देखे हैं लेकिन वह करामद साक्षित नहीं हुए। हमने एक ताला देखा। ताला इसलिये बनाया गया था कि चोर न आयें। जब चोर आयेगा तो इत्जाम यह किया गया कि धंटी बजे। चोरों ने ऐसी सूरत निकाल ली कि मालिक खोलता है तो धंटी बजती है और चोर खोलता है बजती ही नहीं। तो रंग डालना ज्यादा खतरनाक साक्षित होगा। इसका जड़ मूल से नाश कीजिये, जैसे कि दूसरे देशों में नाश किया गया है।

इसके साथ साथ यह जो देहली मिल्क स्कीम का दूध है उसका तालुक आप से तो नहीं है, लेकिन दुनिया के स्वास्थ्य के साथ इसका तालुक है। यह जो दूध है वह पैचिंश पैदा करता है, खारिश पैदा करता है। जो दूध बुलन्दशहर से, राजस्थान से, अलीगढ़ से आता है वह पूरे ७२ घंटे बाद एम० पी० क्वार्टर में पहुंचता है और जनता की तो-

इतनी बुरी हालत है कि छः दिन बाद उसको देते हैं जब कि दूध के विटामिन्स मर जाते हैं, दूध की लाश रह जाती है। इसके लिये आप कानून बना कर नई दिल्ली की कोठियों में गाय और भैंस पालने की इजाजत दी है। दिल्ली में कुतिया पाली जा सकती है, लेकिन कानून उनमें रहने वारा गाय और भैंस नहीं पाल सकता। इसके लिये कानून बनाया जाना चाहिये और इसकी इजाजत दी जानी चाहिये। अगर आप चाहते हैं कि ५०० मील से दूध आये, १,००० मील से दूध आये, अमरीका से डिब्बों में भर कर दूध आये तो क्या इस से देश स्वस्थ रह सकेगा। हरिज नहीं रह सकेगा। आज कानपुर शहर में ३६ परसेंट इन्सान ऐसे हैं जिन के अन्दर तपेंदिक के कीठाणु पैदा हो चुके हैं। इसलिये अगर इस कानून को आप को ठीक से लागू करना है तो इसको स्टेट गवर्नर्मेंट के हाथ में न छोड़िये क्योंकि स्टेट गवर्नर्मेंट की अपनी पार्टीवाजी से, अपनी बुरी के लिये लड़ने से ही फुर्मत नहीं है।

गांधी जी ने “यंग इंडिया” में लिखा था कि जो सजा जाली रुपया बनाने वाले को दी जाती है वही भजा धी में मिलावट करने वाले को दी जानी चाहिये। जो जाली धी बनाता है वह जाली रुपया बनाने से ज्यादा संगीन जुर्म करता है, इसलिये उसको जैल में डाला जाये। वह आप से ज्यादा होशियार है। इसलिये सरकार का काम यह है कि इसको इन्सानियत की ग्राहंड पर खत्म करे। वह लोग इतने चालाक हैं जिसका डिकाना नहीं है। मैंने चांदनी चौक में देखा कि एक बहुत बड़ी दूकान है, सेकड़ों आदमी वहां पर आते हैं। उस दूकान का मालिक बहुत बड़ा आदमी है, लखपति है। वह कह रहा था कि मैं पानी डाले उसकी ग्रोलाद मरे, ग्राहकों के सामने कह रहा था कि जो दूध में पानी डाले उसका बच्चा मरे, उसका बेटा मरे। मैंने अलाहुदगी में जा कर उससे

पूछा कि यह क्या मामला है, इतना प्रचार क्यों कर रहे हों। उसने कहा कि मैं अपने नौकर से पानी डलवाता हूं, इसलिये अगर मरेंगे तो उमक बच्चे मरेंगे, मझे कोई स्वतरा नहीं है। इसीलिये मैं कहता हूं कि “ला ब्रेकर्स आर वाईचर दैन ला मेकर्स”।

आज सच्ची की बड़ी ज़रूरत है। जो भी गड़बड़ी करे उसको सामने खड़ा करके हाथ कटवाये जायेंगे, उसको गोली मारी जायेगी, तभी यह खत्म हो सकेगा, वर्ना यह खत्म नहीं हो सकता। यह जो डुएल इन्सपेक्टरशिप है इसे खत्म किया जाना चाहिये। इसके साथ साथ सरकार का चाहे जितना भी गुड इंटेन्शन हो, चाहे जितनी उसने कोशिश की हो, लेकिन जो हमारा पड़ांसी मूल्क है, जो हम से ही पैदा हुआ पाकिस्तान है उसमें हमारे मूल्क का सबा हिस्सा भी डालडा और कोटोजम इस्तेमाल नहीं होता है। सरकार को इसके लिये कुछ न कुछ करना पड़ेगा। कुछ आगे बढ़ना पड़ेगा। सिकं कानून पास करने से कुछ नहीं होता। इसके लिये कोई सक्रिय कदम उठाने पड़ेंगे।

“उद्यमेन सिद्ध्यन्ति कार्याणि न मनोरथः” खाली मनोरथ से कुछ नहीं हो सकता, शेष-चिल्ली के मन्त्रवेद से कुछ नहीं होता। कार्य उद्यम से सिद्ध होगा। सरकार का उद्यम चाहे जितना अच्छा हो, लेकिन जब तक इन ब्लैक मार्केटिंग्स को और मुनाफाखोरों को सजा नहीं दी जायेगी, जो कि फूड इंडस्ट्रीशन करते हैं, लाखों करोड़ों रुपये पैदा करते हैं उनको दण्ड नहीं दिया जायेगा, उन के हाथ नहीं कटवाये जायेंगे, तब तक यह मसला हल नहीं हो सकता। आज सबसे ज्यादा जरूरत इस बात की है। जो आटा आज आ रहा है उसमें क्या क्या मिलता है इसको देखिये, उसमें मछली का आटा तक मिलाया जाता है, दूसरी गन्दी चीजें तक मिलायी जाती हैं। उसकी जांच के लिये सरकार एक केन्द्र स्थापित करे और बजाय इसके कि छोटे छोटे

[श्री यशपाल सिंह]

दूकानदारों को पकड़ा जाय, जिनकी मिलें हैं, कारखाने हैं, जिनकी फैक्ट्रियां हैं, जो कि गंदगी उतालते हैं, उनको ऐसा करने से रोका जाये। उनकी मिलों पर पहरे डाले जायें और उन मिल मालिकों को जेल में डाला जाये जो कि इस देश के स्वास्थ्य के साथ खिलवाड़ करते हैं।

आप रुआल कीजिये यह दिल्ली शहर है। एक आदमी दिल्ली स्टेशन पर उतरता है, बाहर से अप्रृथा है, बम्बई से आता है, विलायत से आता है तो स्टेशन पर जो लोग सबसे पहले पहुंचते हैं वे ऐसे लोग होते हैं जो कहते हैं कि हम कलाकार हैं। मैंने पृथा कि कलाकार का क्या मतलब है तो कहा हम नाचना गाना करते हैं। हमारी संस्कृति में कलाकार का मतलब यह नहीं है। इसका मतलब है जो करेक्टर का निर्माण कर सके। जो मनुष्य के चरित्र को उज्ज्वल कर सके वह कलाकार होता है। दिल्ली हिन्दुस्तान का कैपिटल है लेकिन यहां पर आज जवान पैदा नहीं होते, बहादुर पैदा नहीं होते तेजस्वी पैदा नहीं होते। यहां पर चार तरह के लोग पैदा होते हैं। चार कैटेगरीज हैं। एक कलाकार, दूसरे अदाकार, तीसरे नकलकार और चौथे बेकार। इन चार कैटेगरीज में दिल्ली की कैपिटल खत्म हो जाती है। जवान पैदा नहीं होते, बहादुर पैदा नहीं होते। इसलिये मैं चाहता हूं कि सरकार आगे बढ़े, राजू साहब आगे बढ़े, डा० सुशीला नायर आगे बढ़े। आगे बढ़ कर हम गांव गांव और शहर शहर में गश्त लगायेंगे तभी हमारा काम हो सकेगा। जितने भी इन्स्पेक्टर्स काम करते हैं जो कि २०० ६० लेफ्टर असल को नकल और नकल को असल कर देते हैं ऐसे इन्स्पेक्टरों से यह काम चलने वाला नहीं है। जो काम आप करने का है उसे दूसरे लोग नहीं कर सकते। जो काम जनरल के करने का होता है उसे औदीकार नहीं कर सकता, इसलिये सरकार इस काम को हाथ में लेकर और अपोजीशन पार्टीज से भी इस काम में मदद ले। हम लोग तन, मन, धन से सरकार की सहायता करेंगे।

दिल्ली आज देश का कैपिटल है, जनतन्त्रवाद का मन्दिर है, इस मन्दिर में हम बठे हैं। यह जम्हरियत का मन्दिर है इसमें डालडा और कोटोजम आये यह शर्म की बात है। हम लोग जो रिफेशमेंट के लिये जाते हैं तो हमको क्या मिलता है। हम को डालडा और कोटोजम का समोसा मिलता है और चाय का पानी मिलता है। आप रुआल कीजिये, हमारे यहां ओरिजिनल थिंकिंग कैसे कायम हो सकती है। यह हम इस तरह से कोई कंस्ट्रक्टिव काम कर सकते हैं। नहीं कर सकते हैं। आज सब से पहले कानून यह बनाया जाये कि पार्लियमेंट में कोटोजम और डालडा नहीं छुस सकेगा। दूसरे दिल्ली को जो देश की कैपिटल है, पाक किया जाये, उसमें से ऐडल्टरेशन को खत्म किया जाये और तीसरा काम यह है कि सारे देश में से इसे साफ किया जाये। यह टैस्ट है। अगर हमारे स्वास्थ्य मन्त्रालय ने यह काम कर लिया तब हम डिजर्व करेंगे कि इस देश के निर्माण करने वाले कहनायें।

इन शब्दों के साथ मैं इस विल का अनु-मोदन करता हूं और निवेदन करता हूं कि इस में जो खामियां हैं उनको दूर किया जाये।

श्री सिहासन सिंह : उपाध्यक्ष महोदय, अभी कल हमारे मनोनीत प्रधान मंत्री ने कांग्रेस पार्टी की मीटिंग में एक वक्तव्य दिया। उस वक्तव्य में उन्होंने बड़ी अच्छी बात कही। उन्होंने कहा कि हमारे देश का आर्थिक ढांचा समाजवाद पर आधारित हो, यह निश्चित हो चुका है। लेकिन प्रश्न यह है कि उस को अमल में लाया जाये। प्रश्न है तेजी से, जल्दी से और ईमानदारी से उस को इमिलमेंट करने का। यह प्रश्न सारे देश के सामने है। कानून में संशोधन करने से या सजा की तादाद बढ़ा देने से, इन्स्पेक्टरों की संख्या के बढ़ाये नगरपालिकाओं की संख्या बढ़ा कर राज्य के बजाय केन्द्रीय सरकार के अधीन

कर देने से क्या यह इम्लमेंट हो सकेगा, कानून का उपयोग हो सकेगा। मैं सरकार अद्व तक साथ जानना चाहता हूँ कि अब तक जो फूड एंड लैटरेजन एकेट रहा है उस के अन्दर उस ने कितनी कामयाबी हासिल की। सरकार को रिपोर्ट में है कि सजा की कमी के कारण उस के अन्दर कामयाबी नहीं हुई है। आप ने फिरसं दिये हैं और बतलाया है कि क्यों अमेन्डमेंट करा रहे हैं। उस के अन्दर आपने लिखा है कि लोगों की राय है कि सजा बड़ई जाये। अब तक जो सजा दो वह दो वर्ष की थी। लेकिन उतनी सजा के अन्दर भी किन्तु मुकदमे चलाये गये। किस परसेन्टेज में बाजार में बिकती हुई अशुद्ध चीजों को शुद्ध करने में सफल हुए। अगर आप की असफलता हुई तो क्या उस का कारण है। क्या आप के पास कोई आंकड़े हैं कि कितने मुकदमे चले। अगर आप देखें तो जो आप के इन्स्पेक्टर हैं उन के मकानात जरूर दो चार बन गये होंगे, उन की जमीन ले ली गई होंगी। उन का हर एक दुकान से दस रुपया, पन्द्रह रुपया, बीस रुपया, जैसी भी दुकान हो, बंधा रहता है। अब आप जो केन्द्रीय इन्स्पेक्टर मुकर्रं बनने जा रहे हैं, उन का भी बंध जायेगा।

एक माननीय सदस्य: उन का ज्यादा बंद जायेगा।

श्री सिहासन सिंह: हाँ, उनका ज्यादा बंध जायेगा। तो इन्स्पेक्टरों के मुकर्रं कर देने से उनका केन्द्रीयकरण कर देने से, प्रदेशीकरण कर देने से क्या हमारे यहाँ चीजें शुद्ध मिलेंगी। आज हालत तो यह बन गई है कि इस देश में शुद्धता के नाम पर केवल शुद्ध शब्द ही रह गया है और दूसरी कोई चीज़ शुद्ध नहीं रह गई है। दुकानों पर लिखा रहता है कि यहाँ पर शुद्ध धी बिकता है जब कि वास्तव में उस तथा-

कथित शुद्ध धी में डाला मिला होता है और पता नहीं और क्या मिला हुआ होता है। उचित तो यह होता है कि इस के बजाय आप कोई ऐसा कानून लाते कि शुद्ध शब्द का लिखना ही बंद हो जाता। हम देखते हैं कि पवित्र भोजनालय यह शब्द लिखे होते हैं। मेरा कहना है कि उस में से यह पवित्र शब्द को मिटा दीजिये और खाली भोजनालय लिखिये। अंग्रेजी में ठीक हो होटल या रेस्टोरेंट लिखा रहता है वहाँ यह प्योर शब्द नहीं लिखा जाता है। यह जो आप के यहाँ पवित्र और शुद्ध आदि शब्द लिखे जाते हैं हैं तो यह शुद्ध के नाम पर धोखा हो जाता है। कहीं भी आप चले जायं, अपने घर में देख लें, आप यही पायेंगे। प्राइवेट दुकानदार मुनाफे के खायाल से शुद्ध को अशुद्ध कर के बेचते हैं लेकिन सरकारी तंत्र जो कि स्थायी पदार्थों का काम करते हैं वे भी इस बीमारी से अछूते नहीं बचते हैं। अभी हमारे माननीय मित्र श्री यशपाल सिंह ने ठीक ही बतलाया कि सरकारी तंत्र द्वारा इस सदन के अन्दर जो दूध, धी और दही आदि मिलता है और बाहर के लोगों को भी सप्लाई किया जाता है वह भी शुद्ध नहीं मिलता है। क्या उसके द्वारा लोगों को यह चीजें शुद्ध सप्लाई की जाती हैं? सरकारी तंत्र जो इन चीजों की सप्लाई की जाती है उस का इन्स्पेक्शन कौन करेगा? मंत्री करेगा, सेक्रेटरी करेगा या कौन करेगा या उसका मैनेजर यह इन्स्पेक्शन करेगा? दिल्ली मिल्क सप्लाई वालों द्वारा यह जो दूध दिया जाता है, अखबार में मैं ने पढ़ा कि कई जगह दूध में मक्खी मिली, कीड़े मिले। पेपर में निकला है कि विटामिस की कमी को बोआइट किया जा रहा है तो दूध में विटामिस की ऐकमी हो जाती है तो क्या उन विटामिस की कमी को यह मक्खियाँ और इंसेक्ट्स को डाल कर पूरा किया जाता है? इंसेक्ट्स डालने से दूध विटामिनाइज्ड जो जाता है या नहीं हो जाता है यह तो मैं ऐसी महोदया

[श्री सिहासन सिह]

खुद एक डाक्टर हैं वह इस बारे में ज्यादा समझ सकती हैं। बहरहाल मेरा कहना यह है कि सरकार के द्वारा जो ऐंजिनियरिंग होती हैं वह लोगों को शुद्ध मिलती हैं या नहीं उसकी उचित देख रेख का प्रबन्ध इस सरकार को अवश्य करना चाहिये अन्य लोगों का विश्वास पब्लिक सैंक्टर में से उठ जायेगा अगर पब्लिक सैंक्टर जो कि इन चीजों को वितरित करता है उस पर लोग उंगली उठाते रहे हैं तो फिर आप प्राइवेट सैंक्टर को विलकुल कंट्रोल न कर पायेंगे। कंट्रोल करने की आप की मंशा भी नहीं मालूम होती है। जो आप सजा बढ़ा रहे हैं हर जगह लिखते हैं फॉर रीजेंस टू बी रैकार्ड वह ६ महीने की सजा कर सकते हैं, आप उस को दो वर्ष के लिए बढ़ा रहे हैं अर्थात् आफेंस करते जाने की सहूलियत दे रहे हैं। पहला जुर्म कर लिया तो ६ महीने, दूसरा कर लिया तो तीन वर्ष और तीसरा जुर्म कर लिया तो ४ वर्ष की सजा भी दी जा सकती है। जैसे जैसे अपराध करने का नम्बर बढ़ता जायेगा वैसे वैसे सजा भी बढ़ाते चले जा रहे हैं। भला ऐसे भी कोई कानून बनता है? इस तरह से तो आप कानून को प्रोत्साहित बना रहे हैं। मैंने पैनेल कोड मंगा कर देखा। उसमें एक बार अपराध करने के बाद दूसरा अपराध करने के लिये केवल एक दफा है और वह ७५ दफा है। उसमें यह बतलाया गया है कि जो अपराध किया जाता है अगर उसे दुबारा किया जाय तो सजा दुगनी हो जायेगी अर्थात् लाइक इम्प्रेजनमेट हो तो डैथ पैनालिटी हो जाय लेकिन यह आपने खूब कानून बनाया है कि वही अपराध एक बार, दो बार, तीन बार और चार बार करने पर उसके हिसाब से सजा बढ़ायी चली जायेगी। जर्माना बढ़ाने का प्राविजन रख कर तो आप एक तरह से अपराध करते जाने का अवसर लोगों को

प्रदान कर रहे हैं। मजिस्ट्रेट को इस का अधिकार दे रहे हैं कि वह फौर रीजेंस टू बी रैकार्ड, वह अगर चाहे तो मैविसमम्बन दे कर मिनिमम दे सकेगा। इस तरह से तो आप मजिस्ट्रेट को भी कर्प्ट करने जा रहे हैं। इसके द्वारा तो वह चोरों औफेंस वाले को भी ६ महीने की सजा दे सकता है जब कि आपकी मंशा है कि चर्चे आफेंस करने वाले को ४ वर्ष या ६ वर्ष की सजा मिले। कोन रीजेंस होंगे जिनमें कि मजिस्ट्रेट को यह अधिकार आपने सजा व मदने का दिया है? यह चीज बिल में साफ नहीं है। मैं उस समिति में नहीं हूं लेकिन जो उस समिति के सदस्य हैं उनसे मेरा अनुरोध है कि कानून में इस चीज को बाजे कर दें। अगर कानून ही शुद्ध होआ तो फिर शुद्धता कहां से लायेंगे? इसलिए पहले तो हमारा प्रयत्न यह होना चाहिये कि जो कानून हम बनायें उसमें लूपहोल्स न हों और वह साफ और शुद्ध कानून हो। मंत्राणी महोदया स्वयं एक डाक्टर हैं, उनकी स्वास्थ्य की हर बात की जानकारी है। सन् १९५४ में फूड एडल्टेशन एक्ट पास हुआ था। उस अवसर पर बड़ी लम्बी चौड़ी बहस हुई थी और उसके द्वारा बड़ी आशाये की गई थी कि लोगों को शुद्ध भोजन आदि मिल सकेगा लेकिन वह आशाएं अभी तक भी पूरी नहीं हो पा रही हैं। सर्वत्र मिलावट का जोर है। मिलावट के कारण अप्टोचार भी बढ़ रहा है। सरकार को आपने जिम्मेदार अफसरों को इस बात के लिए मजबूर करना चाहिये कि वे ईसानदारी और सहती के साथ आपने कर्तव्य को निवाहें। अगर अधिकारी गण सहती के साथ ड्लैक्मार्केट और मिलावट करने वालों के साथ पेश आयें तो कोई कारण नहीं है कि उनकी हरकतें बंद न हो जायें। चीनी के बारे में हम ने देखा कि चीनी बाजार में यकायक ग्रायब हो गई, जनता को चीनी मिलना,

Bill

मुश्किल हो गया, किसी भी दुकान पर आप चले जाइये यही जवाब मिलेगा कि चीनी नहीं है लेकिन यहां के एडमिनिस्ट्रेटर ने एक सच्च कदम उठाया और अखबार में उन्होंने चीनी बिक्रीताओं को चेतावनी दी कि अगर उन्होंने दो दिनों के अन्दर अन्दर सारी छिपी हुई चीनी बाहर नहीं निकाल दी तो उनकी दुकानों वरों और गदामों प्रादि की तलाशी ली जायेगी और उनके विहृ कड़ी कार्यवाही की जायेगी। एडमिनिस्ट्रेटर के इस सच्च कदम और अखबार में चेतावनी निकालने का फल सामने दिखाई देने भी लग गया है। मैं स्वयं बतलाता हूं कि अभी परसों जिस दुकानदार ने मुझे कह दिया था कि उस के पास चीनी नहीं है आज इस चेतावनी के बाद जब मैंने चीनी को पुछताया तो उसने कहा कि मैं अभी चीनी भेजता हूं। एडमिनिस्ट्रेटर की यह चेतावनी काम कर गई है कि अगर दो दिन के भीतर भीतर चीनी के दुकानदारों ने अपनी होड़ की हुई चीनी को बाहर नहीं निकाला तो उनकी दुकानों, गोदामों और घरों की जबरदस्ती तलाशी ली जायेगी। इस लिए सवाल आज कानन बनाने का उतना नहीं है जितना कि उसको मुस्तैदी और ईमानदारी के साथ इम्प्लीमेंट करने का है।

पेनेल कोड में दफा २७२ से २७३ तक फूड ऐडलट्रॉन के सम्बन्ध में है। पुराना १६६० का कानून चला आ रहा है, कोई नया कानून नहीं बन रहा है। कानून काफ़ी बने हुए हैं। आज जरूरत उन पर सख्ती से अमल कराने की है। देखा यह जा रहा है कि हम जितने कानून बनाते गये, वहांते गये करण्णन उतना ही बढ़ता गया और उसका कारण जैसा मैंने बतलाया नहीं इम्प्लीमेंटशन का है। आप अपने इंस्पेक्टरों की माली हालत को देखें कि कहीं उनकी हैसियत उनकी पे के हिसाब से कहीं अधिक बढ़ी तो नहीं हुई है। उन के काम की आप जांच करें और हर छठे महीने

या साल भर में इसको देखें कि उन्होंने कितने केसेज़ का चालान किया और उन का क्या नतीजा हुआ। कितने केस उनके द्वारा पकड़े गये और उनका जा कर क्या नतीजा हुआ। अगर किसी इंस्पेक्टर की फ़ाइल को आप देखें तो आपको पता चलेगा कि कहीं मुश्किल से किसी गरीब शरम को उन्होंने पकड़ा होगा, किसी धनी मानी को कभी उन्होंने नहीं पकड़ा होगा। उन्होंने किसी होलसेलर या मैनुफैक्चरर को नहीं पकड़ा होगा। आप के पास आंकड़े होने चाहिये कि आपके इंस्पेक्टर्स ने कितने होलसेलर्स और मैनुफैक्चरर्स को प्रासीक्यूट किया। उनके सम्बन्ध में मैं जानता हूं आपके पास कोई आंकड़े नहीं होंगे। आपके पास अलबत्ता कुछ ऐसे आंकड़े अवश्य होंगे कि एक गरीब छोटा दुकानदार जो कि अपनी दुकान पर बीड़ी बेचता है उसे इंस्पेक्टर ने मिलावट के आरोप में पकड़ लिया है और उस पर यह जुर्म लगाया गया कि वह मिलावट वाली चीज़ बेच रहा था। लेकिन उन्होंने किसी बड़े आदमी को जो कि थैली मार सकता है उसको पकड़ा नहीं होगा। आप इस कानून को इम्प्लीमेंट कराने के लिए दो तरह के इंस्पेक्टर्स मत बनाइये। चाहे आप सेंट्रल इंस्पेक्टर रखिये लेकिन दोनों को मत रखिये। दो इंस्पेक्टरों सेंट्रल और प्राविश्यल रखने से आपस में एक बेकार में तनाव पैदा होगा, उनके काम का ऐरिया डिफ़ाइन करना होगा और बेकार में दोनों में आपस में फ़क्कर बढ़ेगा। जाहिर है कि सेन्टर के इंस्पेक्टर की पे ज्यादा होगी और प्रदेश के इंस्पेक्टर की पे कम होगी। सेंटर वाला अच्छी नजर से देखा जायेगा क्योंकि वह बड़ा इंस्पेक्टर है और प्रदेश का छोटा इंस्पेक्टर होगा। इसलिए यह छोटे और बड़े इंस्पेक्टर का भेदभाव एक ही नगर में मत रखिये और यह दो तरह के इंस्पेक्टर मत रखिये। यह बड़े इंस्पेक्टर साहब हैं इनके अधिकार

[श्री सिंहासन सिंह]

ज्यादा हैं, इनका भाव ज्यादा है और यह छोटे इंस्पेक्टर हैं यह कम पर ही मान जायेंगे, इस तरह की गड़बड़ी पैदा होने की गंजाइश मत रखिये। यह भी कानून आप पास कर लें लेकिन जरूरत आज कानूनों को इम्प्लीमेंट करने की है। मैं डा० सुशीला नायर से अपील करना चाहता हूँ कि वे इस बात की प्रतिज्ञा कर लें कि कम से कम इस दिल्ली नगर में ६ महीने के अन्दर अन्दर वह ऐसा इंतजाम कर देंगी जिससे कि लोगों को शुद्ध चीजें खाने पीने आदि की मिल सकें और यह मिलावट का रोग यहां से खत्म हो जाय। मंत्राणी महोदया को इस के लिये ब्रत धारण करना होगा और थोड़ा कष्ट उठाना होगा। केवल कानून बनाते जाने से और हमारा साधुवाद लेने भर से काम नहीं चलने वाला है।

इस बिल की दफा १४ में आप ने यह भी प्राविजन रखा है कि अगर कोई यह कह देवे कि हम नहीं बेचेंगे, फ़लाना बेच रहा था, उसको ले आया जाय तो हम छट जायेंगे। इस तरह से डिफेंस का मौका आपने अभियुक्तों को दिया है। मेरा कहना है कि यह डिफेंस का मौका मत दीजिये। पैनेल कोड में डिफेंस बताएर ऐक्स-प्रांस के दिया है। यहां आप डिफेंस का मौका न दीजिये। यह काम हम वकीलों के ऊपर छोड़ दीजिये। हम जैसे करना होगा उनको डिफेंस कर लेंगे लेकिन आप अपनी तरफ से उनको डिफेंस का रास्ता मत बतलाइये। जैसा कि अभी कल माननीय श्री लाल बहादुर शास्त्री ने पालियामेंट के कांग्रेसी भैम्बरों के सामने कहा कि वह इम्प्लीमेंटेशन की तरफ ज्यादा ध्यान करेंगे। वह देखेंगे कि देश से गरीबी दूर हो, चीन से अपने प्रदेश को पुनः वापिस लेने के लिए अगर युद्ध अनिवार्य हो गया तो उस के लिए तैयारी करेंगे, वहां में अपनी स्वास्थ्य मरिणी महोदया से यह अपील

करूँगा कि वे इस मिलावट के रोग से और स्वास्थ्य की बिगाड़ने वाली तमाम असामाजिक शक्तियों से लड़ाइ करें अन्यथा यह एक बाद एक कानून पास करते जाने से कुछ नहीं बनेगा और सिवाय सदन का समय नष्ट होने के और कुछ भी नहीं होने वाला है।

Shri Tridib Kumar Chaudhuri (Berhampur): I am afraid I cannot join in the chorus of welcome that has been accorded to this Bill. It passes my comprehension how a Government which keeps this Bill pending for two or three sessions and comes with a solemn declaration in the Statement of Objects and Reasons could bring forward such a supercilious and tinkering measure and ask us seriously to commit this measure to a Joint Committee of both the Houses, in order to properly streamline the working of the Act.

As a matter of fact, the provisions of the Bill are such that the declared objectives would not be achieved at all. What are the major objectives? They are only two and are stated in the Statement of Objects and Reasons, firstly that the penal provisions should be made more deterrent, and secondly that there should be centralisation of the administration of the Prevention of Food Adulteration Act. I make bold to say that neither of these two objectives can be secured by the provisions of the Bill as they have been formulated.

We are told that the Central Council of Health at its meeting held in October, 1960 recommended that the penal provisions of the Act should be made more deterrent, and the services of the food inspectors instead of being left to remain under the local authorities should be provincialised. Here, we only find that power is taken

under clause 4, for the Central Government to appoint some inspectors. Really, if Government had taken the recommendations of the Central Council of Health with any degree of seriousness and accorded to them the importance that they deserved, they should have looked to section 9 of the existing Act and especially to rule 8 of the Prevention of Food Adulteration Rules prescribing the qualifications for food inspectors. A lot of things was said on this point by other hon. Members. They had pointed out how much of money these food inspectors had earned illegally, how many of them had built houses and purchased cars and so on. As regards their qualifications, unless we prescribe proper qualifications for the food inspectors, and unless we appoint such people as can generally supervise the administration in a central manner whether on a State basis or on an all-India basis, however deterrent the punishment may be or the penal provisions may be, nothing will be achieved. In rule 8 to which I have just referred, we find that a person shall not be qualified for appointment as food inspector unless he is a medical officer in charge of the health administration of a local area. Every municipality and every corporation has a medical officer in charge or a health officer or some such officer, and he can be appointed as a food inspector. He is generally a graduate in medicine or a licentiate in medicine. But sub-rule (3) of these rules is important, because it makes the appointment open to the holder of a qualification in sanitary science, registerable as an additional qualification by the State medical councils. By virtue of this rule, a class of very low-paid officers has been created who are known all over the country as sanitary inspectors. It is really the sanitary inspectors who have been charged with the administration of the Prevention of Food Adulteration Act. When you vest the power to enforce these penal provisions, in the hands of these people, you can easily imagine how the cadres of this inspectorate get corrupt. I would submit

that we must have properly qualified men who must have been trained in nutrition science, or who must be at least graduates in chemistry, if not in medicine in every case, and there must also be proper centralisation not only on the State basis but also on the all-India basis. I do not mind if the local bodies and panchayats in the rural areas appoint sanitary inspectors, but there should be some kind of supervisory staff over them, either from the side of the State Government or the Central Government, but unfortunately, we find that no such provision has been made in the present Bill. So, what is the use of merely increasing the punishment?

Shri Bade: He is the inspector of the sweepers.

Shri Tridib Kumar Chaudhuri: He does so many other things also. But he has power in his hands to send a man to prison if he likes. My hon. friend Shri Bade knows as a lawyer how in thousands of cases in the mofussil courts, these cases under the Prevention of Food Adulteration Act are bailed out . . .

Shri Bade: And fail miserably also.

Shri Tridib Kumar Chaudhuri: . . . and how the administration fails miserably in enforcing these penal provisions. So, it is no use merely increasing the punishment. Some attention should be given to the question of prescribing proper qualifications also. The hon. Minister should consider whether she cannot take up this thing and see that proper and adequate qualifications are prescribed for these food inspectors as will prevent any unqualified person on a very low salary being employed as a food inspector. That aspect must be guarded.

Now, I come to the penal provisions, contained in clauses 7 and 8 of the Bill, which relate to sections 16 and 19 of the parent Act. Government perhaps feel that because the punishment has been made more deterrent, the defence allowed to the accused should be somewhat lenient. Clause 8 provides that the following defence

[Shri Tridib Kumar Chaudhuri]

should be available to the accused vendor, namely that he did not know and could not with reasonable diligence have ascertained that the article of food was adulterated or misbranded. I wonder whether this term 'with reasonable diligence' had been properly vetted by the Law Ministry and by other people competent to pronounce an opinion on these things. This phrase will at once open the door wide open for escape. It is almost an escape clause.

Shri Bade: The word 'diligence' is a very loose word.

Shri Tridib Kumar Chaudhuri: Both the words 'diligence' and 'reasonable' are such. The word 'reasonable' makes it justiciable. As regards 'diligence', we have not defined this term in the parent Act. I wonder how the draftsmen of the Law Ministry could have passed this expression in the Bill. I hope that the Joint Committee will look into the whole thing and redraft it properly.

I have another caveat to enter regarding the penal provisions. The punishment may be made more deterrent, but the point is one of implementation and enforcement of the provisions. Unless you do that, nothing will be achieved. I say this in all seriousness because I happen from West Bengal. The first Chief Minister of West Bengal in independent India is widely believed to have lost his job because he set about making a determined drive against food adulteration. The story goes that he caught in Burra Bazaar area three truck loads of tamarind powder which was used for mixing with atta flour. Within a month of the day the search was made, he lost his job. Even the Statesman, the representative of British imperialist interests was forced to comment that a good man had gone. So, do not get away with the idea that by merely taking the power of appointing inspectors by the Central Government, you are going to achieve anything. The whole

Act should be re-examined to see how the administration part of it is properly centralised in the sense in which the Planning Commission asked you to centralise the administration of the Act. Unless you do that, nothing will be achieved. I hope the Government, if not in this Bill, at least in some subsequent Bill, will take care of that aspect of the matter.

Mr. Deputy-Speaker: What time will the hon. Minister take for reply?

Dr. Sushila Nayar: About 20 to 25 minutes.

Mr. Deputy-Speaker: She will be called at 4.40.

Shri Hari Vishnu Kamath: We began at 2.20 I think.

Mr. Deputy-Speaker: We began at 2.05.

श्री हेमराज (कांगड़ा) : उपायक महेंद्रदय, जो विल मंत्री जी ने पेश किया है उसका सब ने स्वागत किया है। वह स्वागत योग्य जहर है, परन्तु जिस समय हमने १६६४ में एकट पास किया था उस समय यह आशा की गई थी कि इस एकट के पास होंगे जो खाद्य पदार्थ होंगे वे हमें अन्दरी हालत में मिल सकेंगे। आज हालत यह है कि ऐसा मालूम पड़ता है कि मर्ज बढ़ता गया ज्यों ज्यों दवा की। हम ने एकट पास किया लेकिन उसके बाद जो भी हमारे खाने की चीजें हैं उनमें मिनावट बढ़ती गई। इसके लिये भी सरकार ने दो इलाज हमारे सामने रखे हैं। एक इलाज तो यह रखा कि इसको सेंट्रलाइज कर दिया जाये और दूसरा इलाज उन्होंने यह रखा कि इस वक्त जो सजायें लोगों को दी जाती हैं वे बढ़ा दी जायें। लेकिन जैसा मुझ से पहले वक्ताओं ने कहा यहां हालत दरअसल यह है कि आप सजाये भी बढ़ा दें, आप सेंट्रलाइज करने के लिये भी कह रहे हैं लेकिन सेंट्रलाइज करते

करते आप इस का वाइफकेशन कर रहे हैं। आपका प्लैनिंग कमिशन आप से कह रहा है कि इसको सेंट्रलाइज कर दिया जावे। आप आधा हिस्सा इसका सेंट्रलाइज करना चाहते हैं और आधा हिस्सा स्टेट पर छोड़ना चाहते हैं।

यहां पर जब भी स्टेट के मुतालिक कोई जिक्र आता है तो सेंट्रल गवर्नर्मेंट कहती है कि यह काम तो स्टेट गवर्नर्मेंट का है, हम क्या कर सकते हैं, स्टेट वाले जानें। इस में जिम्मेदारी किसी की नहीं रहती। या तो किसी चीज की जिम्मेदारी सेंटर ले ले या पूरी जिम्मेदारी स्टेट पर छोड़ दे। अगर आप को अपने ऊपर जिम्मेदारी लेनी है तो स्टेट की जिम्मेदारी हटा दीजिये और अपने ऊपर सारी जिम्मेदारी ले लीजिये ताकि आप सं पूछते वाले हम रहें कि जो एकट आपने पास किया था उसका इम्प्लिमेंटेशन कैसा चल रहा है। वर्ती हम को आप की तरफ से एक जवाब मिलता है कि यह हमारी जिम्मेदारी नहीं थी, यह स्टेट की जिम्मेदारी थी। इसलिये मैं समझता हूँ कि प्लैनिंग कमिशन ने जैसा रिकमेन्ड किया है, जिसको आपने अपने स्टेटमेंट आफ आज्ञेक्स एंड रीजन्स में लिखा है, ज्वायेट कमेटी को मान लेना चाहिये कि आप को पूरा अखल्यार होना चाहिए। इसकी जिम्मेदारी सेंट्रल गवर्नर्मेंट पर होनी चाहिये, इसको स्टेट के ऊपर नहीं छोड़ना चाहिये।

15.34 hrs.

[SHRI SONAVANE in the Chair]

दूसरी बात जो हम आज देख रहे हैं वह यह कि कोई भी चीज हो वह वर्गीर मिलावट के नहीं है। आज आप ने शुगर का कट्टोल करके रखा हुआ है, कीमतों पर कट्टोल करके रखा हुआ है, लेकिन आज जो शुगर पंजाब के गांव गांव में जा रही है वह इतनी बारीक होती है कि जिसका ठिकाना नहीं है और उसमें रेत होती है। आप उसको

हृष में डालिये तो थोड़ी देर के बाद उसमें जो कुछ होता है वह बच रहता है और आपको नीचे बैठा हुआ मिल जायेगा। चाहे आप की शुगर हो, चाहे तेल हो जो कि कोहू से निकलता है, उसमें भी मिलावट कर दी जाती है। उसमें मौतें हुई हैं शिमले में, कूछ सालों में ऐसा जिक्र है। इस किस्म की चीजें खूब चलती हैं। जिस वक्त १६५४ में यह एकट चल रहा था पालियामेंट में, उस वक्त भी मैंने अर्ज किया था कि एक दि सौसं, जहां सं चीज चलती है, इसको पकड़ने की कोशिश की जाये। आप वहां सं इसको पकड़ने की कोशिश नहीं करते, लेकिन जो छोटे छोटे आदमी हैं, जो छोटे दूकानदार हैं उनको पकड़ने की कोशिश करते हैं।

मैंने एक रुपए एक क्वेश्चन भी किया था कि आपका जो सन् १६५४ का एकट है उसके मुताबिक दो तीन सालों के फिर्सं बतलाइये कि आपने रिटेलर्स के कितने चालान किये हैं और उन में से कितनों को सजाये हुई हैं और होलोसेलर्स और मिलारोनर्स जो हैं, उन में से कितनों के चालान हुए और कितनों को सजाये हुईं। आप की तरफ से इस तरह का जवाब आता है कि चूंकि फिर्सं कलेक्ट नहीं हो सकते इसलिये मेरा सवाल ऐडमिट नहीं हो सकता। अगर आप समझते हैं कि यह देश की हेल्थ का माला है तो क्या आप इसके लिये सख्त सख्त सजाये देने के लिये तैयार हैं। जहां आप सं इसके बारे में सवाल किया जाता और फिर्सं मांगे जाते हैं तो आप उनके फिर्सं के क्वेट न करके कहते हैं कि चूंकि इसमें खर्च बहुत आयेगा इसलिये उनको कलेक्ट नहीं किया गया।

आज तो सब जगह पर इन्स्पेक्टरों का राज हो चुका है। आप देखिये कि आज इन्स्पेक्टर कितने हैं। दूकानदार लोग भी कहते हैं कि आप जरा इन्स्पेक्टरों की गिनती तो चर लीजिये। वेट्स इन्स्पेक्टर है, फूड इन्स्पेक्टर है, काइम्स इन्स्पेक्टर है,

[श्री हेमराज]

सेल्स इंस्पेक्टर है। जितने भी दूकानदार हैं उन को सब इंस्पेक्टरों को देना होता है कुछ न कुछ, वर्णा दूसरे रोज वे आ कर बैठ जाते हैं। इस इंस्पेक्टरों के राज की आप को खत्म करना चाहिये। इतने ज्यादा इंस्पेक्टरों की जरूरत नहीं है। लेकिन इंस्पेक्टरों की तायदाद इतनी ज्यादा है कि छोटे से छोटे दूकानदार को देते देते अपना धर खाली कर देना होता है। मैं अर्ज करना चाहता हूँ कि अगर आप सेन्टर के जिम्मे इस को रखना चाहते हैं तो सेन्टर इंस्पेक्टर रखिये। स्टेट गवर्नर्मेंट के जिम्मे इस को न छोड़िये।

फिर जो आपने कलाज ५ रखा है, मैं समझता हूँ कि उसमें यह जरूर होना चाहिए कि जिस बक्त आप किसी का चालान करें उस बक्त जो लोकल आदमी हों वह जरूर हाजिर हों ताकि वह कह सके कि हमारे सामने यह चीज़ की गई थी। मैं समझता हूँ कि इस में 'जील' का लफज रहना चाहिये। जो लोकलिटी के आदमी हों, म्यूजिसिपलिटी वगैरह के या गांव के, उनको वहां होना चाहिए। अगर ऐसा नहीं होता तो कोई भी चीज ठीक होने वाली नहीं है। जैसा श्री सिहासन सिंह ने कहा, चाहे छोटे पटवारी हों, चाहे इन्स्पेक्टर हों, अगर उनके धरों को प्राप्त देखें तो पायेंगे कि उनके धरों में सभी कुछ मौजूद है। आज ८०० ८० या १,००० ८० पाने वाले के धर में भैस नहीं पल सकती, वह रेडियो नहीं रख सकता, लेकिन जो ५० ८० पाने वाला इन्स्पेक्टर है उसके यहां रेडियो जरूर होगा, उसके यहां भैसें जरूर पली होंगी। जहां तक एडिन्स्ट्रेशन का सबाल है, आप सम्म से सख्त कानून बना लीजिए लेकिन वह चलने वाला नहीं है। करण्णन इतनी दूर तक चल गया है जिसका ठिकाना नहीं है। लेकिन उसको किसी तरह रोकना मुमकिन नहीं हुआ है। मेरे साथी श्री सिहासन सिंह जी भी वकील हैं और मैं भी एक छोटा सा वकील हूँ, लेकिन अगर कानून के लिहाज

से देखा जाए तो साफ मालूम होगा कि यह के कानून पौयियों में ही पड़े रहते हैं, उन पर कोई अमलदरामट नहीं होता। जो कानून घरें जो के बक्त में थे उनका अमलदरामट अच्छा चलता था, इसलिए पुलिस को डर था कि हमने कोई खराब काम किया तो सजा मिलेगा। लेकिन आज तो मालूम होता है कि कोई कानून ही नहीं है। यहां से कोई पकड़ो गया कि टेलीफोन आ जाता है कि भाई यह तो हमारा आदमी है, और वहां चलान खत्म हो जाता है। मैं समझता हूँ कि बीमारी नजदीक की नहीं है, यह बड़ी दूर की है। इसमें तो आप को एक सेंट्रलाइज्ड एडमिनिस्ट्रेशन रखना होगा ऐसा सेंट्रलाइज्ड एडमिनिस्ट्रेशन जो कि पालियामेंट के सामने जवाब देह हो। ऐसा नहीं होना चाहिए जिसके लिए कि आप कह सकें कि चूंकि यह स्टेट का मामला है इसलिए हम दबल नहीं दे सकते। मैं समझता हूँ कि अगर उस लिहाज से आप इस कानून को बनाते तो ठीक रहता लेकिन यह जो आप एक छोटा सा अमेंडमेंट बिल लाए हैं यह काफी नहीं है। इसको अगर आप ने सेलेक्ट कमेटी को ही देना था तो पूरा एक कम्प्री-हैंसिव कानून लाते और सेंट्रलाइज्ड एडमिनिस्ट्रेशन का लिहाज करते हुए इसको और प्रधिक वसीय करके फिर आपको इस कानून को पालियामेंट के सामने लाना चाहिए था। मैं इन शब्दों के साथ आपने यह जो अमेंडिंग बिल पेश किया है उसको सपोर्ट करता हूँ लेकिन मैं आप से प्रार्थना करता हूँ कि इसको और वसीय करने के बारे में सेलेक्ट कमेटी में गौर करें वरना देश में यह जो बीमारी भयंकर रूप में फैली हुई है वह दूर होने वाली नहीं है। वह एक ही सूख में दूर हो सकती है कि इस की जिम्मेदारी आप आपने ऊपर ले लें। इन शब्दों के साथ मैं इस बिल का स्वागत करता हूँ।

Shri A. N. Vidyalankar (Hoshiarpur): Mr. Chairman, Sir, like other

friends although I am supporting the Bill, I am doubtful whether it will succeed in its purpose. In fact our thinking is on the same routine lines. We are providing for more deterrent punishments and instead of allowing local authorities to exercise power of appointment of inspectors, now we will assume those powers. But does our experience show that the inspectors working under the Centre are working very vigorously, successfully and honestly? Is the Central administration such that no one can question or doubt its capacity and purpose? The whole House is worried about this. We want improvement and efficiency in our administration. I expect even now that our Health Minister just as our Home Minister has promised that he would root out corruption within two years, would effectively deal with the problem of adulteration. It is a social problem; it cannot be rooted out merely by making laws. By centralising administration I am afraid, adulteration would also be concentrated around the Centre. Those who are small producers now indulged in acts of adulteration. Now this will be done by bigger people who could function at a central level. In Rāmāyan it says:

जस जस सुरसा बदन बढ़ावा, तासु दिगुण
कपि रूप दिखावा ।

Just as the demon extended its form Hanuman also extended his body not only to match hers but in double proportion. By this centralisation, adulteration would also be centralised and it will assume similar proportions and similar scale. That is not the solution of this problem.

श्री ओंकार लाल बेरवा : हाउस में इस समय कोरम नहीं है ।

Mr. Chairman: The Bell is rung—now there is quorum.

Shri A. N. Vidyalankar: We should arouse public conscience and public

opinion. We have not made any efforts to do that. We have to educate the people. Democracy depends upon education of the people. Our people should be prepared to fight against this evil of adulteration. Government and people should fight corruption and adulteration. How many publications have been brought out for this specific purpose by the Health Ministry? How far public support had been obtained. How far have they appointed local committees? You go on appointing inspectors. My friends have already talked about the inspectors. People know what these inspectors are. One of the hon. Members stated here that each inspector gets every month his fixed money quota from each shop. What have we done to prevent this? You should have done something to prevent this. In this capitalist society, everybody works with profit motive. The present problems are inherent in a capitalist society. Unless we adopt very strong measures and methods, the problem cannot be solved. This is not the proper way. I agree with what Mr. Hem Raj has stated.

In 1954 I was also a Member of this House and in the Select Committee on this subject I also made some contributions. At that time also we were told that after this Bill was passed everything would be improved but our expectations had been belied and we have not succeeded. Government should be firm and they should do something. Some other method should be applied.

Instead of appointing an inspector, I would say that public men should be given authority and power to dispose of complaints. Just as honorary magistrates used to be appointed. Respectable local people like mayors, presidents of municipalities, etc. should be given power and authority to deal with complaints of adulteration summarily. In such a way, you will be associating the public with this and then only your legislation would be successful.

[Shri A. N. Vidyalankar]

At present mostly the retailers are challaned. Often they get these things from the wholesalers and manufacturers who are not touched. Only the retailers are touched. Sometimes the retailers complain that inspectors pick up samples from their shops and they were challaned. Even if they sold packed articles and revealed that they had received such articles from the manufacturers, nobody cares to enquire from the manufacturer or the wholesaler. Generally the retailers are not responsible. So, I submit that genuine people should be given all protection. Only those who are real culprits should be challaned. But your inspectorate will not succeed in doing this. As I said, the inspector raj cannot save us. In a democracy, the whole people should be vigilant. The spirit of vigilance should be created among the public. That side is being neglected in our administration. The public education should not be neglected. The association of the public with the administration can alone solve the problem. Neither your legislation nor your Inspectorate would be able to do much. You may pass this amending Bill and thereafter you may go on changing the law but your expectations are not going to be fulfilled through this process.

Dr. M. S. Aney (Nagpur): Sir, I thank you for giving me an opportunity to speak on this Bill. I am glad that Dr. Sushila Nayar has been able to find time to introduce this Bill in this session. She is the Minister of Health and nothing contributes to health more than food. As regards production of food, I do not hold her responsible for it; it is the responsibility of some other Minister, the Minister of Agriculture. But she is responsible for whatever little food is there to meet the hunger of millions of the people in this country. At least that food should be pure. That responsibility she has to take up and discharge.

My hon. friend, Prof. Sharma began his speech with the statement, "Would

this stop adulteration?" I only want to give him this reply: No Bill by itself does anything at all. That is one thing. Secondly, the motion before the House is for referring the Bill to a Joint Committee. It is the duty of the Joint Committee to find out if there is something wanting in the Bill and to make it more effective and more practical. The Joint Committee should make a proper recommendation. This Bill is simply for referring the Bill to the Joint Committee. I am glad that Dr. Sushila Nayar, the Minister of Health, has not come with a motion to get this Bill passed hurriedly by the House. She has given enough time for the members of the Joint Committee to look at the various points and make it more effective. It is the duty of the Members of the Joint Committee to take this opportunity to furnish the country with a measure which shall be not a mere law on paper but an effective measure. They should try and bring out a measure which shall be a contribution to the solution of the problem before the country.

Reading the statement of objects and reasons, I found two things, which are very important. It says that the machinery provided by the old Act is inadequate and therefore the results that were expected of the old Act have not come. Now the object is to see that an adequate machinery is provided to carry out the measures provided by the law. The second object is that punishments which have been provided in the old Act were found to be not very effective, and so more deterrent punishments are to be recommended. I was told that some of those persons who indulge in adulteration are fined a few rupees. They make such huge profits by adulteration, and a fine of a few rupees is, therefore, a very easy thing for them to pay off and carry on the nefarious profession. So, for an offence of this kind, the punishment must be very deterrent.

In fact, I might say that I look upon the adulteration of food as serious an offence as poisoning of food. What is

adulteration? It is to introduce into food some substance which is not food and ask the people to take in the name of food something which is not food. It is really poisoning of food. That is the gravity of the offence. Without food, no man or woman can live. So, adulteration of food is an offence against every man and every woman. So, considering the enormity of the offence, the punishment should be more deterrent.

But the thing which struck me most is that the Bill proceeds from certain recommendations. That is very good. The recommendations indicate that the local bodies have not been able to implement the old Act, and therefore, it is no use keeping the power of implementing this measure in the hands of the local bodies wholly. Then the recommendation of the Planning Commission is that the whole thing be centralised. I think it is a very serious affair. In this House, most of the Members are champions of decentralisation. In fact, the district councils, the panchayats and all these things have come in because it is believed that it is decentralisation alone that can give the real content to the democracy for which we stand. Yet, those who have experience of the working of these local bodies feel that this is a responsibility which cannot be kept solely in their hands. That is an important thing which we have always to bear in mind. This important work, the proper carrying out of which concerns the life and health of the people of the country, cannot be left in the hands of those bodies which are concerned only with the administration of a very small region. We cannot entrust them with the implementation of a measure, the proper carrying out of which, the administration of which concerns the life and health of the whole nation. So, I want that the changes that are proposed here are such as to keep the implementation of this Bill free from the hands of the local bodies.

16 hrs.

Then, coming to the question of entrusting this work to the State Gov-

ernments, not only in this matter but as regards agricultural reform, land reform and other matters for which we consider the State Government to be the proper body to be entrusted with, the complaint has always been that we have not reached our target because of want of co-operation, proper help and assistance from the various State authorities. Therefore, we find decentralisation has not been a success in such matters. It has not resulted in real effective work for the good of the people. Bearing all these facts in mind, so far as the working of this Act is concerned, I think it should be left to a service of inspectors, properly educated and trained, imbued with a sense of responsibility and supervised by the highest body in the country, namely, the Central Government. If that is done, if they are chosen by the Central Government and they are properly trained, there is a chance of this Bill slowly working and eliminating the evil of adulteration. That is the submission that I have to make.

Here I will narrate my experience. When I was a boy, coming out of the college, in the year 1913-14, I was thinking of good public life, patriotism and all that sort of thing. My countrymen were preparing, as patriotic people of every country should, for the independence of our country. One day it so happened that I had to go to a particular place, which was the place of my father in law. On the way, I had to stop at an intermediate place. I stopped there with a friend. He took me to the market. Since there was a crowd in the shop, we could not talk there and he took me behind. There I found 10 to 12 women sitting and making some kind of selections of small stones, big stones and so on. I came out and asked my friend what it was for. Then he told me the story. There is a small stream, on the banks of which are found small, white tiny stones. They collect them. What do they do with them? They take them to the market and categorise them according to their size. The best kind of rice in

[Dr. M. S. Aney]

Vidarbha comes from there. In that market they mix these stones in every gunny bag of good rice and it goes to the mofussil as the best rice. I was surprised to hear that. He could not say how it is allowed or permitted but he said, that is a regular business. I was told that it is a universal practice, there is hardly a merchant who does not know something like that.

This is a national calamity which should be put a stop to by the sternest measures possible. So, the administration of it should be left in the hands of honest, loyal and patriotic citizens. If you do it, I am sure before long the inspectors will be in a position to corner these people and in course of time destroy them.

श्री ओकार लाल बेद्दा : समाप्ति महोदय, यह जो खाद्य पदार्थों में मिलावट को रोकने के बारे में बिल आया है, इसका मैं समर्थन करता हूँ। लेकिन मैं समझता हूँ कि इस मामले में सब से पहले दोष सरकार का ही है। जनता सरकार के दिखाए हुए पथ पर चलती है। जब से आजादी मिली है तब से मिलावट का ही बोलबाला है। यह रोग बढ़ता ही जा रहा है। मैं मंत्राणी महोदया से एक बात पूछना चाहता हूँ। आज से आठ नौ महीने पहले इसी टिली शहर में एक लाख तेरह हजार रुपए की पिसी हर्ड हन्दी जोकि मिलावटी थी, पकड़ी गई थी, फैक्ट्रीज के अन्दर पकड़ी गई थी। उसको खाने से आदमी बीमार हो जाता था और चक्कर आकर गिर जाता था। यह चीज अखबारों के अन्दर भी आई थी। उस बक्त यह कहा गया था कि इसको किकवा दिया जाएगा, इसको दूकानों में नहीं बेचने दिया जाएगा। उस हन्दी का क्या हुआ है, यह मैं पूछना चाहता हूँ। उसको अगर यमुना नदी में बहा दिया जाता तो आज नदी का पानी नीला नहीं, पीला नजर आता। लेकिन ऐसा नहीं किया गया। उसको न किकवाया गया

और न ही नदी में बहाया गया। वही हन्दी टिली की जनता को खिलाई गई जिसका बहुत बुरा असर लोगों पर पड़ा। यह सब कुछ हो गया लेकिन हमारी मंत्राणी जी के कानों पर जूँ तक न रँगे।

मिलावट बन्द करो का नारा सब से पहले हमारी सरकार लगाती है लेकिन सब से पहले मिलावट वह खुद करती है, वह मिलावट करना सिखाती है। तब यह मिलावट का रोग कैसे दूर हो सकता है। मोने में तांबा यह धरती है, तब मिलावट कैसे रुक जाती है। जब यह खुद मिलावट करती है तो क्या इस पर भी कोई जिम्मेदारी नहीं आती है। जब यह लोगों को खुद मिलावट करना सिखाती है तो यह कैसे अपनी जिम्मेदारी से बच सकती है?

जब कभी कोई छापे भारे जाते हैं गरीब प्राचिनियों की दूकानों पर ही भारे जाते हैं। जो दूकानदार मूँगफली का तेल बेचता है या कोई और चीज बेचता है, उसको छापे भार कर पकड़ कर ले जाती है। यह वडे दूकानदारों की दूकानों पर छापे नहीं भार सकती है क्योंकि उनके द्वारा इसको चुनाव लड़ने के लिए रूपया मिलता है। अगर किसी फैक्ट्री के मालिक ने चन्दा नहीं दिया तो डिव्वा गोल है। वहीं पर यह छापे मारती है जहां पर तेल, तम्बाकू आदि बिकता है, छोटे दूकानदारों की दूकानों पर ही यह छापे मारती है।

इस्पैक्टर्ज का हाल क्या है, इसको भी भाप देखें। यह मैं मानता हूँ कि इस्पैक्टर्ज को इतनी तनखाह मिलनी चाहिए कि वह अपना तथा अपने बाल बच्चों का पेट पाल सके। लेकिन होता क्या है? उच्च अधिकारी सांठगांठ किए रहते हैं और सांठगांठ के कारण ही सारा छप्पाचार होता है। एक कहावत है।

इंद्र साज बाजा क्या बिगड़ा, बिगड़ा
गये सब साज
हमारी गति उलटी भई कैसे आज
उलट गया सब राज
हमारी गति आज यह हो गई है कि जिस
काम को अच्छा समझ कर करते हैं,
उसके ही बुरे नतीजे निकलते हैं। आज हर
जगह पर मिलावट है, हर वस्तु में मिलावट है।
चीनी को ही आप ले लें। इसकी तीन क्वालिटीज
होती हैं, ए, बी और सी। तीनों के प्रलग
अलग रेट्स हैं। देते तो सी क्वालिटी की चीनी
हैं लेकिन रेट बी का लगा करके लोगों से
वसूल कर लिया जाता है।

एक बहुत बड़ी मिलावट है जिसकी बात
मैं आपको बतलाना चाहता हूँ। टेक चन्द
कमेटी की रिपोर्ट प्रकाशित हुई है।
उसने कहा है कि एक साल के अन्दर १३०
करोड़ रुपये की शराब विकती है। इसमें
से ७२ करोड़ रुपये की शराब तो
सरकार बेचती है और ५८ करोड़ रुपये की
शराब बनावटी विकती है जिसे जनता पीती है।
गरीब आदमी उसको पी करके मारा जाता है,
मजदूर वर्ग मारा जाता है। खाली स्पिरिट
पिलाई जाती है उसको। इंस्पेक्टर जो होते हैं
वे ऊपर से दबे होते हैं। एक एक शराब
वाले की दूकान से दस दस और बीस बीस
हजार रुपया इलैक्शन लड़ने के लिए लिया
जाता है। जब इस तरह सं उनसे चन्दा लिया
जाता है तो कैसे उनके खिलाफ कोई एक्शन
लिया जा सकता है? स्वास्थ्य मंत्रालयी जी
हिम्मत करें तो मेरे साथ कोटा चलें जो
राजस्थान म है। वहां पर मैं उनको कितनी
ही दूकानें ऐसी पकड़वा दंगा जहां पर कि
खाली स्पिरिट विकती है। आज
अहमदाबाद की यही हालत है,
बम्बई की यही हालत है, जहां पर कि
खाली स्पिरिट विकती है और हमारी
सरकार हाथ पर हाथ रख कर बैठी रहती
है। वह कहती है कि मिलावट नहीं होनी
चाहिये लेकिन मिलावट होती है। अगर

किसी को दंड भी दिया जायेगा तो क्या
होगा। अगर किसी ने मिलावट करके
१,००० रु० पैदा कर लिया और उसमें से
१०० रु० दे भी दिया तो उसका क्या
बिगड़ा। वह और आगे भी चलेगा।
आपने तीन क्वालिटीज लिख दीं जिनमें
दंड दिया जायेगा। भगव अगर एक इन्सान ने
१०,००० रु० की चीज़ी की और १,०००
रु० दान कर दिया तो इसको क्या कहा जायेगा?
यह चीज़ दंड में तो शामिल नहीं होगी,
यह तो पुण्य के अन्दर शामिल होगी।
यह हमारी सरकार है, जो बड़े बड़े पंजीपति
हैं, मुनाफाखोर हैं उनको प्रोत्साहन देकर,
जनता का खून चुसवा कर छाड़े वे रुप
में उन से पैसे लेती है। वह उनको
दंड कैसे दे सकती है? कभी नहीं दे सकती
और वेचारे इन्स्पेक्टरों को बदनाम करती है,
और कहती है कि उनको पकड़ा जाये।

एक शानदार सदर्य : क्या किया जाये?

श्री शोकार सास बेरवा : सरकार चन्दा
लेना बन्द कर दे। अगर वह चन्दा लेना
बन्द कर दे तो किसी सेठ की हिम्मत नहीं
होती कि वह मिलावट करे। लेकिन यह तो
सेठों से दबी हुई सरकार है, वह उनको
पकड़ कर क्या करेगी? भगव किसी को
पकड़ेगी तो किसी नमक, तेल मिर्च
वाले को पकड़ लेगी।

यहां पर लेबोरेटरीज का हाल यह है कि
अगर किसी लेबोरेटरी में कोई चीज टैस्ट
के लिये भेजी जाये तो दूसरा फौरन पहुँच
जाता है कि साहब यह केस तो हमारा है।
मिनिस्टर साहब का सन्देश पहुँच जाता है कि
सब कुछ उही सलामत बना देना और
लेबोरेटरीज में उही सलामत सब बना दिया
जाता है। फिर लेबोरेटरी के अन्दर तीन
तीन वर्ष तक टैस्टस के निर्णय नहीं आते हैं।

Dr. Sushila Nayar: Sir, I strongly
protest against the hon. Member saying
that the Minister sends word that
this case is his. Either he should

[Dr. Sushila Nayar]

prove it or these words should be struck off. It is completely unwarranted.

Shri Priya Gupta (Katihar): There are many things which cannot be proved officially.

श्री प्रिया गुप्ता (कटिहार) : मैं कोई तरह के प्रूफ बतला सकता हूँ जिनमें तीन तीन साल में एस्पेरिमेंट्स के निर्णय आते हैं। जब कोई जा कर थेलियां खोल देता है तो गलत निर्णय आ जाता है और थेलियां नहीं मिलती हैं तो निर्णय सही होता है। मैं जाना चाहता हूँ कि क्या बजह है कि तीन तान साल के लिये निर्णय का इन्तजार करना पड़ता है।

Mr. Chairman: The hon. Member should not cast aspersions on the judiciary.

श्री ओंकार लाल बेरवा : मैं जुड़ीशियरी के लिये नहीं कहता। मैं कहता हूँ कि लेबोरटरीज के अन्दर जब हम टेस्ट करने के लिये कोई मिलावट की चीज भेजते हैं तो उसका निर्णय आने में बड़ी देर लग जाती है। आखिर कोई लिमिट तो हानी चाहिये कि तीन महीने में, द्विः महीने में, किसी तरह से निर्णय आ जाये। क्या कारण है कि तीन तीन साल तक मामला पड़ा रहता है। लोग इन्तजार करते रहते हैं कि कोई देने वाला आये तो वह निर्णय भेजे। इसलिये मेरे कहने का मतलब यह है कि निर्णय जल्दी से जल्दी मंगाया जाये।

दूसरी बात आपने यह रखी कि यह इंस्पेक्टर राज्य सरकर के अधीन होंगे या केन्द्रीय सरकार के अधीन होंगे। आपको चाहिये कि एक तरीका तलाशी वर्गरह का रखिये। अगर केन्द्रीय इंस्पेक्टर जायेगा तो राज्य वाला कह सकता है कि स्टेट की हाद के अन्दर तुम तलाशी नहीं ले सकते। इसी तरह से केन्द्रीय इंस्पेक्टर राज्य के इंस्पेक्टर को कह सकता है :

इस तरह से जगड़ा होगा। यह बात दूसरी है कि सौदा हो जाये और रुपये में बारह आना भाठ आना चार आना कुछ तय हो जाये। मेरा कहना है कि जब तक निष्पक्ष जांच नहीं होग, तब तक मिलावट दूर होने वाली नहीं है। आज सब जगह मिलावट और काला बाजार जारी है। शहद की जगह असली शहद नहीं मिलता। उसमें चीनी की चाशनी मिला दी जाती है। धी के अन्दर दालडा चल ही रहा है। इसको रोकने के लिए कोई सालों से प्रयत्न हो रहा है लेकिन कहते हैं कि रंग ही नहीं मिलता है लेकिन सारे फैक्ट्रियों के जो मालिक हैं वे कांप्रेस के एलेक्शन को चलाते हैं इसलिये सरकार को रंग नहीं मिलता। रंग मिलने में कोई दिक्कत नहीं है। हमारे यहां इतना विज्ञान है जो सारे रंग बतलाता है लेकिन रंग मिलाने कौन देता है। इसलिये मेरा निवेदन है कि जब तक यह परम्परा चलती रहेगा तब तक बड़ी बड़ी फैक्ट्रियों को प्रोत्साहन मिलता रहेगा और जो गरीब दूकानदार हैं वे इसी तरह से मारे जायेंगे।

और आपको मिलावट को मिटाना है तो इसके लिये पूरा प्रयत्न करना पड़ेगा। अभी कुछ समय दृश्या कंट्रोल दृश्या गेंहूँ का। दूकानदारों ने क्या किया। जो काली मिट्टी का कंकड़ होता है वह गेंहूँ में मिलाना शुरू कर दिया, एक मन में पांच सेर। पांच सेर का दाम दृश्या २ रु०। अगर उन्होंने इस तरह से २४ मन बेचा तो उनके पास ४८ रु० आ गये। इस तरह से मिलावट होती है। समाने पुलिस खड़ी रहे, इंस्पेक्टर खड़ा रहे, कुछ नहीं कहता। वह कैसे बोलेगा क्योंकि उन दूकानों से तो चन्दा बंधा दृश्या है, गये और ले आये। अगर उनकी जांच हो तो अफसरों के पास पैसा आये तो कहां से आये।

अब आप देखिये कि एक कमेटी बनाई गई अष्टाचार को रोकने के लिये। जिस का नाम है अष्टाचार आयोग। अब देखिये

कि उसमें क्या लाभ है। मैं अक्सर रेलवे में जाता रहता हूँ। देखता हूँ कि लोग गाड़ी के पास आते हैं कि देखो भाई, दस सवारियां हमारी हैं, यह बम्बई तक चलेंगी। दस सवारियों का कितना किराया हो गया। अगर उन सवारियों का किराया गाड़ी अपनी जेव में रखे तो फिर बिजिलेंस कमिशन से क्या होगा। यह बिजिलेंस कमिशन तो उसी तरह से है कि एक राजा साहब एक सेर मक्खन और खाते थे और पाव भर भंग का छोटा लगाते थे। मक्खन देने वाले ने सोचा कि राजा साहब तो भंग के नशे में भस्त हैं, पाव का तीन छटांक मक्खन कर दो, इसके बाद आधा पाव कर दो। इस तरह से भ्रष्टाचार बढ़ता रहा। एक दिन राजा साहब कुछ होश में आ कर सोचने लगे कि मैंने मक्खन खाया या नहीं। ओरों से हाथ लगाया तो पता चल कि खाया तो है। उसी तरह से हमारी सरकार भंग के नशे में भस्त है और जो उसके चाटूकार हैं वे खाने पीने में भस्त हैं।

मेरा निवेदन है कि यदि आप को भ्रष्टाचार को खत्म खरना है तो हर मामले की निष्पक्ष जांच होनी चाहिये और उसका रेजल्ट भी लेबोरेटरीज से जल्दी मांगा जाये।

Shri Kapur Singh (Ludhiana): Mr. Chairman, before you call the next speaker may I make a small submission? The hon. speaker who has just now finished has made certain observations which call for action and which cannot be allowed to go unchecked. Previously he spoke about lice creeping round the ears of the hon. Minister. That may be allowed to pass. But later on he said that the hon. Minister of Health herself interferes by way of corrupt practices in the tests of laboratories. Either these remarks should be withdrawn or they should be proved by way of evidence to be produced here on the floor of this House or they should be expunged.

Mr. Chairman: He did not refer to the hon. Minister by name. He made a general remark.

Shri Kapur Singh: If it is a general remark, that is all right.

श्री सरजू पाण्डेय (रसड़ा): सभापति महोदय, कुछ सदस्यों ने इस बात पर जोर दिया है कि देश में खाद्यान्न में मिलावट हो रही है। इसमें कोई दो रायें नहीं हैं। इस सदन में कोई ऐसी सदस्य नहीं है जो इस पक्ष में हो कि इसको न रोका जाये। हाँ रोकने के लिये जो रास्ते अपना गये हैं उनमें भत्तेद है। कुछ लोगों ने मुझाव भी दिये हैं और माननीय मंत्री जी को बधाई दी गई है कि वह इस बिल को यहां लाई। उनका विचार है कि इस बिल के पास हो जाने के बाद सारा भारतीय ठोक हो जायेगा। कुछ लोगों ने कहा है कि इस से कुछ नहीं होगा। मेरा तो यह कहना है कि मैं समझ नहीं पाता कि इस बिल को सपोर्ट करने या अपोज करने। यह एक अजीब सा बिल है और इस तरह के बिल सदन में आते रहते हैं।

यहां पर कानून पहले से मौजूद है तथा माननीय सिहासन सिंह ने कहा कि आप रिपोर्ट दे देते हैं हम ने इतने लोगों को सजायें दीं। आप ने कहा कि हमने चीनी में मिलावट रोकी लेकिन कौन सी चीज है जिसमें आज तक मिलावट रुक सकी है इस कानून के बनदे के बाद। एक आदमी ने कहा कि मुर्गी के अंडों में मिलावट नहीं होती। मैंने सोचा कि चलो इसकी देखें। भालूम हुआ कि मुर्गी के अंडों में कछुआ का अंडा मिलाया गया। हह हो गई। आप कुछ करा दें, मिलावट रुक नहीं सकती। गैरमुमकिन है।

हमारे भाई श्री यशपाल सिंह ने कहा कि दांत के बदले आंख निकालो, दांत के बदले दांत निकालो। लेकिन समाज यह भी करके देख चुका है और अपराध नहीं रुका, वह बढ़ता चला गया। जब तक पूँजीबांदी ढांचा समाज में मौजूद रहेगा तब तक दुनिया

[श्री सरजू पाण्डेय]

की कोई ताक्त अपराध को नहीं रोक सकती। अगर आप इस चीज की बुनियाद को ठोक करेंगे तभी कुछ हो सकता है। दूर जाने की बात नहीं है, इस लोक सभा के सदस्यों के होटल में मिलावट होती है। ऊर चले जाइये तो देखिये कि शशी राम के होटल में लोग मुफ्त दावतें खाते हैं और हम लोगों को मिलावट की चीज खानी पड़ती है। आप घर घर में देख लोजिये। जो दूध मिलता है, जो थी मिलता है वह दूध और थी भक्षण निकाला दुआ मिलता है। संस्कृत की एक छोटी सी कहावत है कि इस समाज का चरित्र क्या है। उसमें कहा गया है:

जगत कतापिवोभिक्ष भूतां वासो निकेतनः
क्षु संसार का कर्ता है वह भिखारी है और महलों में भूतों का वास है। भूतों के डेरों में कौन सा कानून है। मैं माननीय मंत्री जी से निवेदन करूँगा कि वे नारायण न हों। अभी एक माननीय सदस्य ने कहा कि टेलिफोन पर खबरे दी जाती हैं। अगर इस को सवित करने का भौका आया तो वह भी किया जायेगा। मगर इसको मुनता कौन है। कौन सी ऐसी पार्टी हैं जो इस तरह से अपराधों को देखती है। हम लोग लोक सभा के सदस्य हैं। मिलावट हो रही है लेकिन हम पूछ भी नहीं सकते कि कहां क्या हो रहा है। आप को कोई अख्यात नहीं है, कोई पावर नहीं है। इस लूट को रोकने के लिये जरूरी है कि समाज के बुनियादी ढांचे को बदलने का प्रयत्न किया जाए। हमारे जनसंघ के सदस्य ने कहा कि मिलमालिक ही सारे करप्तान की जड़ हैं। अगर वह इस की जड़ हैं तो आप को ईमानदारी यह है कि पूंजीवाद को हटाने का प्रयत्न कीजिये। आइये मैंदान में। मैं कांप्रेसी भाइयों से भी कहता हूँ कि वह बड़े अक्लमन्द भी हैं और उनका शासन भी है, वे क्यों नहीं पूंजीवाद को खत्म करते। पूंजीवाद को खत्म करने का यह मतलब नहीं कि आप उन लोगों को ही खत्म कर दें। लेकिन जब तक आप उनके हाथों से उत्पादन के साधनों

को नहीं छीनेगे तब तक गैरमूमकिन है कि यहां पर मिलावट रुक सके।

श्री सिहासन सिंह : दिल्ली मिल्क स्कीम सरकार के हाथ में है।

श्री राजू पाण्डेय : यह बिल जो हमारे सामने रखा गया है सिर्फ उसके सम्बंध में मेरा यह कहना है। यह किसी व्यक्ति की बात नहीं है।

श्री सिहासन सिंह : दिल्ली मिल्क स्कीम विल्कुल सरकार के हाथ में है। उसमें मिलावट हो रही है। तो पूंजीपति की होने में और सरकार की होने में क्या फर्क है।

श्री राजू पाण्डेय : वजह यह है कि लोगों की मनोभावना व विचार नहीं बदले इसलिये हम देखते हैं कि प्राइवेट सेक्टर में तो गड़बड़ और सब तरह की बैईमानी चलती ही है लेकिन पब्लिक सेक्टर भी घटका नहीं बचा है क्योंकि लोगों के विचार नहीं बदले हैं। आखिर इस सरकार में आज कौन लोग बैठे हुए हैं? इस सरकार में वही पूंजीपतियों के लड़के हाकिम व अफसर बैठे बैठे हैं जिसके कि कारण हम पब्लिक सेक्टर में भी कोई बास फंक नहीं देखते हैं। आज के दिन क्या किसी गरीब आदमी का लड़का सरकार में जा सकता है? क्या कोई गरीब आदमी का लड़का हाकिम व अफसर बन सकता है? क्या गरीब का लड़का अच्छी और ऊँची एजुकेशन पा सकता है? इसलिये केवल नाम बदल देने से वह चीज प्राइवेट सेक्टर में नहीं चल रही है अपितु पब्लिक सेक्टर में चल रही है कोई फंक नहीं दिखाई पड़ता है क्योंकि विचार तो जिम्मेदार लोगों के वही पुराने हैं।

हम देखते हैं कि रेलवे होटलों को जब से सरकार ने अपने हाथ में लिया है उनका बुरा हाल हो रहा है। उनकी हानत खराब करके रुक दी है। गोदत उनमें ऐसे पकता

है जैसे बादाम का हलवा । हम खाने के लिए चिल्ला कर रहे जाते हैं, उसके लिए धैटी बजाते हैं लेकिन कुछ नहीं बनता, कह दिया जाता है कि खाना नहीं है, जाइये । प्राइवेट हाथों में जब इनका इंतजाम था तो ऐसा नहीं होता था क्योंकि उनको मुनाफ़ा कमाना होता था, प्राइवेट ठेकेदार जब उसका इंतजाम सम्भालते थे तो चूंकि उनको पैसा लेना होता था, मुनाफ़ा कमाना होता था इसलिए वह हम लोगों को सलाम करते थे और अट से खाना लाकर देते थे लेकिन अब कोई पर्वाह नहीं करता है । इसलिये खाली किसी चीज़ का इंतजाम सरकार द्वारा स्वयं चलाना ही पर्याप्त नहीं होता बल्कि हमें लोगों के उन पुराने विचारों को भी बदलने की ज़रूरत है । इस देश के सामाजिक और आर्थिक ढाँचे को तबदील किये वगैरे भ्रष्टाचार दूर नहीं हो सकता है । अगर जंगल में किसी आदमी को बहुत असर के लिए छोड़ दिया जाय तो वह बंदर बन सकता है । इसलिये आवश्यकता इस बात की है कि हम जिस समाज में रहते हैं उसके माहौल को बदलें, लोगों की उन पुरानी जहनियों को बदलें तभी जाकर यह चीज़ ही सकती है ।

इस कानून में इंसपेक्टर्स लोग बनाये गये हैं और दूसरे और भी बनाये जा रहे हैं । लेकिन मेरा कहना है कि इनसे तो भ्रष्टाचार और बढ़ेगा ही । मैं आप को बतलाऊं कि इन इंसपेक्टर्स लोगों ने नाक में दम कर रखा है । यहां बाजारों में आप जाइये, यह इंसपेक्टर्स लोग तेल सूखते फिरते हैं, छोटे छोटे टट्टपुजिया दुकानदारों को हर तरह से हैरस करते फिरते हैं, कहते हैं कि क्या बात है तुम्हारा तेल ठीक नहीं है और उस तरह से नाजायज तौर पर रखमें ऐंठ लेते हैं । मिलावट का कानून आपने बना दिया और बन आई । इन इंसपेक्टरों की जोकि इन छोटे छोटे बनियों और दुकानदारों से यह कह कर कि तुम्हारी अमुक अमुक चीज़ में मिलावट है उनको परेशान

करते हैं और वह अपना पिण्ड छुड़ाने के लिए उनकी जेवे गर्म करने को बाध्य होते हैं ।

मैं आपको अपने जाति अनुभव के अधार पर बतलाना चाहता हूं कि सरकार ने एक कानून यह बनाया कि कोई आदमी मरे हुए जानवर को जिबह न करे । लेकिन इंसपेक्टर साहब ने उनको कह दिया कि तीन सेर बढ़िया गोश्त मेरे घर पहुंचा दो फिर तुम बेफिक होकर चाहे घोड़े, गदहे किसी भी जानवर को जिबह करके उसका गोश्त अपनी दुकान में भर कर बेचो कोई तुम्हें पूछने वाला नहीं है । कहने का मतलब यह है कि इस तरह से यह इंसपेक्टर्स लोग भ्रष्टाचार करते फिरते हैं । इसीलिए मेरा आप से यह कहना है कि आप इंसपेक्टरों की फौज को पैदा मत कीजिये क्योंकि इससे मुल्क में भ्रष्टाचार और बढ़ेगा । लूट और बढ़ेगी इसलिये और अधिक इंसपेक्टर्स लूट को बढ़ाने के लिये पैदा मत कीजिये ।

यह अमेंडमेंट बिल सेलेक्ट कमेटी को जा रहा है और मैं चाहूंगा कि मैम्बरान इस पर अच्छी तरह से गौर करके इसमें आवश्यक सुधार करें ताकि इसमें जो मौजूदा लूपहोल्स हैं वह हटा दिये जायं और भ्रष्टाचार करने की गुंजाइश कम हो जाय । श्री सिंहांसन सिंह ने मैं समझता हूं कि ठीक ही कहा है कि इसमें पहले औफेस के लिए, दूसरे औफेस के लिए, तीसरे औफेस के लिए और चौथे औफेस के लिए सजायें थीड़ी थोड़ी बड़ा कर रखी गयी हैं मानो लोगों को एक से अधिक बार जुर्म करने का मौका दिया जा रहा हो । दूसरे इसमें मजिस्ट्रेट को यह अधिकार दिया गया है कि अगर किसी ने चौदी बार भी औफेस किया है तो मजिस्ट्रेट अगर चाहे तो वह अपने जजमेंट में रीजेंस रेकांड करके उसको उसके हिसाब से काफ़ी कम सजा भी दे सकता है । जाहिर है कि इस प्राविजन के रहने से मजिस्ट्रेट भी भ्रष्ट होंगे । वह कोई न कोई बजह तलाश कर ही लेंगे ताकि लोग

[श्री सरजू पाण्डेय]

सज्जा न पायें और इस तरह से भ्रष्टाचार और अधिक पनपेगा ।

मैं यह निवेदन करूँगा कि बुनियादी बात तो यह है कि इस बिल को लाने की मेरी समझ में कोई ज़रूरत ही नहीं थी और जो अधिकार आज आप के पास वर्तमान कानून के भुतानिक हैं वही काफी हैं । सबसे ज्यादा ज़रूरत तो इस बात की है कि जो मशीनरी आपकी काम करने वाली है उसका सुधार कीजिये ।

सुनने में आता है कि पहले ज़माने में यहां के राजा लोग रात में भेस बदल कर शहर में धूमा करते थे और प्रजा का हालचाल लिया करते थे । वैसे सामंतशाही और शहनशाही बड़ी खराब थी और उनको देश में से जाना ही चाहिए था लेकिन उनकी इस चीज़ की, हमें सराहना करना पड़ेगी कि वे राजा, महाराजा अपनी प्रजा की खोज खबर इस तरह से भेस बदल कर लिया करते थे और इससे उनको असलियत का पता चलता था । राजा विक्रादित्य के बारे में कहा जाता है कि वह रात में भेस बदल कर शहर में धूमा करता था और सच्ची हालत का पता लगाता था । हालांकि आज देश में प्रजातंत्री सरकार कायम है और यह शासन देश में समाजवादी समाज की स्थापना के लिए बचनबढ़ हे तो भी देखने में यह आता है कि हमारे मिनिस्टर्स लोग यहां चले जाते हैं, वहां उन इलाकों में एक तूफान सा खड़ा हो जाता है, उनके आगे पीछे पुलिस वालों, ग्रामसेवकों, सेकेटरीज और पटवारियों आदि अमलेदारों की एक अच्छी खासी फौज चलती है और परिणाम यह होता है कि जनता से आपका असाक्षात्कार सही मायनों में संभव नहीं हो पाता है । ज़रूरत इस बात की है कि मिनिस्टर्स महोदय अपने आगे भी चलने वाली इस फौज कट्टे को हटायें और गांवों में स्वयं धूम कर जनता से बात करके उनकी सही हालत का पता लगायें । आज हो यह रहा है कि डिस्ट्रिक्ट मजिस्ट्रेट घर में सोता

रहता है । उसे इस बात की कोई फिक्क नहीं कि इलाके में आग लगी है कि नहीं । सारी अपनी मशीनरी को आप टाइट करें और यह देखें कि वे अपने कर्तव्य का मुस्तैदी के साथ पालन करें । मिनिस्टर्स लोग स्वयं गांवों में धूमना शरू करें और रात को भेस बदल कर जनता की सही हालत और उनकी कठिनाइयों का पता लगाने की कोशिश करें तभी अवस्था सुधर सकती है और भ्रष्टाचार बन्द हो सकता है । लेकिन मुश्किल तो यह है कि हमारे मिनिस्टर्स लोग महलों से । नकलने वाले नहीं हैं । केवल एक के बाद एक कानून बनाते जाने से काम नहीं चलने वाला है । पहले जहां स्टेट का इंसपैक्टर थूस लेता था वहां अब सेंटर का इंसपैक्टर भी थूस लिया करेगा । एक भाई ने ठीक ही कहा है कि इससे भ्रष्टाचार में और बढ़ि ही होगी । जहां पहले मिलावट तीन आने होती थी वहां अब मिलावट आठ आने हो जाने वाली है । थूसबोरी बढ़ जायेगी । इसलिये मेरा निवेदन है कि इस बिल की कोई ज़रूरत नहीं है । अगर आप बाकी में भ्रष्टाचार को रोकता चाहते हैं तो बुनियादी चीजों पर अमल कीजिये और देश के नैतिक बल को ऊंचा उठाइये । इसके लिए आप को स्वयं आगे बढ़ना पड़ेगा, कष्ट उठाना पड़ेगा और सब के सामने अपना एक आदर्श उपस्थित करना पड़ेगा ।

“महाजनो येनगतः सपन्यः ।”

जाहिर है कि अगर मिनिस्टर्स लोग भ्रष्टाचार करेंगे तो नीचे के आदमी भी भ्रष्ट होंगे । आप को लोगों की सच्चे मानों में रहनुभाई करनी पड़ेगी । इसी के साथ मेरी आप से पुनः यह प्रार्थना है कि इस इंसपैक्टरों की फौज को ज्यादा मत बढ़ाइये ।

श्री तुलशीदास जाधव (नादेड) : सभापति महोदय, यह संशोधन विधेयक जोकि हाउस के सामने आया है उसको सपोर्ट करने के लिए मैं बड़ा हुआ हूँ ।

आजकल हर एक चीज़ में मिलावट का बोलबाला है और इस कारण लोगों को कोई भी चीज़ शुद्ध मिलनी दूभर हो गयी है। लोगों को इस कारण बड़ी तबलीफ होती है। चूंकि फूड ऐडल्ट्रेशन एक्ट, १९५४ के रहते हुए यह मिलावट की बीमारी बढ़ती गयी इसलिए यह ज़खरी समझा गया कि जो एक्ट में मरीनरी है उसको और अधिक ऐडीक्वेट बनाया जाय और तदनुसार कुछ ऐक्ट के प्राविंजंस को रिवाइज़ करना ज़रूरी समझा गया और यह अमेंडिंग बिल लाना पड़ा। पहले जहां एक्ट में यह लिखा था :—

“With a view to preventing outbreak or spread of infectious diseases वहां अब उसके बजाय यह लिखा जा रहा है :—

In the interest of the public health”

यह जो शब्दों की तबदीली की जा रही है। यह ठीक है, पहले स्टेट गवर्नर्मेंट्स लोकल एयारिटीज़ के इंसेप्टर्स को बतौर फुड इंसेप्टर्स के मुकर्रं किया करती थी। लेकिन इस मिलावट की बढ़ती हुई बीमारी को पूरी तरह से रोकने के लिये यह ज़खरी समझा गया कि ऐडमिनिस्ट्रेशन का सेंट्रलाइज़ेशन किया जाय और इस अमेंडिंग बिल के द्वारा सेंट्रल गवर्नर्मेंट भी फुड इंसेप्टर्स नियुक्त करने जा रही है। इस तबदीली के लिए मैं मिनिस्टर महोदय को धन्यवाद देता हूँ।

16.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

हमें इसी के साथ-साथ यह देखना है कि आखिर यह ऐडल्ट्रेशन क्यों होता है? जैसे कि यहां लिखा हुआ है कि कोई एक चीज़ मंहगी होती है और दूसरी कोई एक चीज़ सस्ती होती है तो जो मंहगी चीज़ होती है वह सस्ती चीज़ में मिला कर देची जाती है। यमलावट का इसी के साथ एक दूसरा कारण यह भी है कि जब कोई चीज़ बाजार में गुम हो जाती है तो वह चीज़ सस्ती चीज़ में मिला

कर लोगों में बेची जाती है। इस मिलावट और प्रब्लेमावर को रोकने के लिये केवल कानून बनाने से ही काम नहीं चलने वाला है बल्कि सरकार को देश में आवश्यक खाद्यान्न का उत्पादन करने का भी प्रबंध करना चाहिये ताकि डिमांड के अनुसार सप्लाई करना पड़े। अब होता यह है कि जब कोई चीज़ बाजार में गुम हो जाती है उसकी कमी पड़ जाती है तो चूंकि लोगों की गरज़ बाबली होती है इसलिये वे उसके लिए चोरबाजारी में अधिक पैसे देकर ख़रीदते हैं और दूसरे वह चीज़ शुद्ध भी उनको नहीं मिल पाती है और वह मिलावटी मिलती है। इसलिये मेरा कहना है कि स्वास्थ्य मंत्रालय के अलावा दूसरे भी जो भी डिपार्टमेंट्स हैं जैसे कि फुड डिपार्टमेंट है जिसका कि इससे सम्बंध आता है उन मंत्रालयों को भी इस बात का स्थाल रखना है कि आवश्यक खाद्यान्न की वस्तुओं का अभाव न होने पाये, उनका उत्पादन अधिक मात्रा में किया जाय ताकि बाजार में उनकी कमी न पड़ने पाये और उनके गुम होने और उनमें मिलावट की जाने की नीबूत न आने पाये। जहां यह अमेंडिंग बिल पास किया जाना आवश्यक है वहां यह भी आवश्यक है कि देश में प्रोडक्शन बढ़े और इसके लिए इस मंत्रालय के अतिरिक्त दूसरे जो सम्बद्ध मंत्रालय हैं वे भी इसके लिये प्रयत्न करें। ऐसा होने से यह ऐडल्ट्रेशन कम होगा। बस मुझे इतना ही कहना है।

श्री भू० नां० मंडल (सहरसा) : उपाध्यक्ष महोदय, यह जो प्रीवेंशन आफ फुड ऐडल्ट्रेशन (अमेंडमेंट) बिल लाया गया है, मैं समझता हूँ, कि इस संशोधन से हमरा मक्कल पूरा होने वाला नहीं है। जो जांच इस सम्बंध में की गई है और उसकी शिकायित के आधार पर लोगों की जो धारणा है कि यह संशोधन हो जाने से, शायद स्थिति में सुधार होगा ऐसी समझ भूल है। प्रीवेंशन आफ फुड ऐडल्ट्रेशन एक्ट, १९५४ को अमेंड करने के लिए यह जो बिल लाया गया है

[श्री भू० ना० मंडल]

उसके पास होने के पहले अभी की जो राजनीति है उसमें भी तबदीली लाने की ज़रूरत है। आज अधिकांश लोगों को यह मालूम नहीं है कि हिन्दुस्तान का शासन किनके हाथ में है। ऊपर से देखने में तो मालूम पड़ता है कि शायद कांग्रेस पार्टी के हाथ में इस देश का शासन है, कुछ माने में यह सही भी है, लेकिन, देश का शासन, सही मायने में, अगर किसी के हाथ में है तो वह इस देश के मुनाफाखोरों के हाथ में है। जब तक यह शासन उन मुनाफाखोरों के हाथ में रहेगा और शासन मुनाफाखोरों के हाथ में तब तक रहेगा जब तक मुनाफाखोरी के हाथों पर आर्थिक क्षेत्र से बिल्कुल मिट नहीं जायगी, तब तक कांग्रेस पार्टी को उन के एजेन्ट की तरह काम करना पड़ेगा।

चूंकि खाद्य में बुरी चीजों की मिलावट रुक नहीं सकती है। बहुत गड़बड़ी बढ़ने पर उस को मुनाफाखोरों के एजेन्ट की तरह काम करना पड़ता है, इसलिए उस का नतीजा यह होता है कि जब लोगों का प्रैशर पड़ता है, तो सरकार की ओर से गड़बड़ी मिटाने के लिये कुछ विवेक लाया जाता है और वह इस हाउस में पास भी हो जाता है, लेकिन उस का इम्प्लीमेंटेशन नहीं हो पाता है, क्योंकि इम्प्लीमेंटेशन करने वालों में जो ईमानदारी और हिम्मत होनी चाहिये, वह हिम्मत सरकार अपने अन्दर बटोर नहीं पाती है।

इस के अतिरिक्त देश के मुनाफाखोरों के पास ऐसी आर्थिक शक्ति है, जिस से वे गवर्नरमेंट के नीचे के इंस्पेक्टरों को अपने कब्जे में कर लेते हैं। अगर इंस्पेक्टर याती करते हैं, तो प्रशासन के जिन लोगों पर इंस्पेक्टरों की निगरानी करने की जिम्मेदारी है, वे भी अपनी डिपूटी पूरी नहीं कर पाते हैं। वे स्वयं तो निगरानी कर नहीं पाते हैं और प्रशासन में उन के ऊपर जो मिनिस्टर हैं,

वे उन लोगों से निगरानी करवायें, ऐसी बात भी नहीं हो पाती है।

इस प्रकार प्रशासन के जो तीन भाग हैं : एक, नीचे के कर्मचारी ; दूसरे, उन कर्मचारियों के ऊपर उन के काम को देखने वाले और तीसरे, गवर्नरमेंट के मिनिस्टर सब के सब प्रशासन के लिये बेकार हो जाते हैं। आज इस देश में नीचे के कर्मचारियों, उन की निगरानी करने वालों और मिनिस्टरों में, अर्थात् प्रशासन के तीनों भागों में, इतनी शक्ति नहीं है कि वे आज की परिस्थिति में हिन्दुस्तान के मुनाफाखोरों के खिलाफ कोई ऐसी सहत कार्यवाही कर सकें, जिस से मिलावट की यह बीमारी दूर हो।

भारत कर्मटी ने रिपोर्ट दी थी कि इस देश में ऐसा कानून बनाने की ज़रूरत है, जिस से फूड की एडल्ट्रेशन रुक सके। उस के मुताबिक कानून भी बना, लेकिन उस कानून के बनने के बाद भी स्थिति में कोई सुधार नहीं हुआ। हाल ही में १९६१ में जो रिपोर्ट निकली है, उस में भी कुबूल किया गया है कि कानून बनने के बावजूद स्थिति में कोई सुधार नहीं हुआ है और इस सम्बन्ध में उस में कुछ सुझाव दिये गए हैं। उन्होंने सुझावों के मुताबिक यह एमेंडिंग बिल लाया गया है।

मैं कहना चाहता हूँ कि उस रिपोर्ट में जो रिकमेंडेशन्ज की गई है, भले ही वे कुछ मानों में सही हाँ, लेकिन आज देश में जो परिस्थिति है, उस में वैसा एमेंडमेंट होने पर भी कोई फायदा होने वाला नहीं है। इसलिए अगर इस देश में कुछ करना है, तो कांग्रेस पार्टी को, जो कहती है कि हम को हिन्दुस्तान में समाजवाद कायम करना है, सब से पहले देश से मुनाफाखोरों को ख़त्म करना पड़ेगा।

आज देश में जो इस दंग का भ्रष्टाचार फैला हुआ है, वह इतनी दूर तक चला

गया है कि लोगों के जीवन के साथ बिल्कुल ही रहा है। अगर सरकार इस अष्टाचार को रोकना चाहती है, तो उसे पूरी ईमानदारी के साथ समाजवाद के रास्ते पर चलते हुए मुनाफ़ाखोरी को बिल्कुल खत्म करना चाहिये। उसी अवस्था में इस प्रकार के कानून सफल हो सकते हैं।

इसलिये मैं चाहता हूं कि मंत्री महोदय इस कानून के वापस ले लें। वह इस बात पर विचार करें कि देश की वर्तमान परिस्थितियों के मुताबिक खाद्य में भिलावट रोकने वाले कानून की सफलता के लिये पूर्व शर्तें के रूप में क्या कार्यवाही करनी चाहिये। संयोग से अब एक नई सरकार बनने जा रही है, जिस के नेता ने कहा है कि हम समाजवाद कायम करने जा रहे हैं। यों तो कांग्रेस पार्टी पहले से यह नीति कुबूल कर चुकी है, लेकिन अब तक जो कुछ काम हुआ है, उस से ऐसा नहीं भालूम पड़ता कि सही मानों में उस नीति पर अमल हो रहा है।

जो नया रेजीम आ रहा है, उस की ओर से सही माइनों में मुनाफ़ाखोरी खत्म करने के रूप में अगर समाजवाद कायम करने की कोशिश हो, तो उस के बाद ही इस देश को इस तरह के कानून से लाभ हो सकता है, अन्यथा यह प्रयास बिल्कुल बकार है।

श्री शिव नारायण (बांसी) : उपाध्यक्ष महोदय, मैं आप का बड़ा अनुगृहीत हूं कि आप ने मुझ बोलने का समय दिया। मैं ने अभी अपने विपक्षी मित्रों को सुना। अभी एक सोशलिस्ट भाई ने समाप्त किया और उन के कित्तन जनसंघ के एक सज्जन ने अपना व्याख्यान दिया।

श्री श्रोकार लाल बेरवा : मेरा नाम बेरवा है।

श्री शिव नारायण : मुझ खुशी है कि वह सदन में मौजूद हैं। इस देश के पूंजी-

तिपयों के बिषय में उन्होंने बड़ा बदला मचाया। मैं हिस्ट्री का एक स्टुडेंट हूं और मैं कहना चाहता हूं कि इस मूल्क में गिन-गिना कर २२ आदमी कैपिटलिस्ट कहलाते हैं और दो साँ करोड़ रुपये पर उन का डामि नेशन है। लेकिन इस का जिम्मेदार कौन है?

उपाध्यक्ष महोदय : यह अलग बात है। माननीय सदस्य बिल के बारे में बोलें।

श्री शिव नारायण : मैं एडल्ट्रेशन पर मा रहा हूं। बिजिनेसमैन इसके जिम्मेदार हैं। उन्होंने कहा है कि ब्लैक मार्केटिंग होती है और कांग्रेस पार्टी ने बड़ा पैसा लिया है। एडल्ट्रेशन के जिम्मेदार जनसंघ के बिजिनेसमैन हैं। जो बड़े बड़े लोग एडल्ट्रेशन करते हैं, वे जनसंघ के लोग हैं। नब्बे परसेंट लोग आप को ऐसे मिलेंगे।

श्री श्रोकार लाल बेरवा : इस का इस बिल से कोई सम्बन्ध नहीं है।

श्री बूजराज सिंह (बरेली) : उपाध्यक्ष महोदय, जनसंघ के लोग बिजिनेस करते हैं, माननीय सदस्य को इस का प्रमाण देना होगा, वर्ता आप इन शब्दों को एकसंज्ञ कर दें।

श्री शिव नारायण : मैं प्रमाण देता हूं।

श्री बूजराज सिंह : इस का क्या मतलब है कि जनसंघ के लोग बिजिनेस करते हैं? क्या कांग्रेस के लोग बिजिनेस नहीं करते हैं?

श्री शिव नारायण : बनिया बलास उसमें है। जनसंघ के नेता बड़े बड़े पैसे वाले लोग हैं।

उपाध्यक्ष महोदय : माननीय सदस्य बिल के बारे में बोलें।

श्री शिव नारायण : मैं बिल के बारे में कह रहा हूं। इस मूल्क में हर पार्टी वाले

[श्री शिव नारायण]

पैसा पाते हैं। इसलिए ऐसा आक्षेप करना मुनासिव नहीं है। इस हाउस में ऊंची बात कही जाये और यलत बातें न कही जायें। अगर मैं पैसा लेता हूं, तो माननीय सदस्य भी लेते हैं।

एक माननीय सदस्य : इन्होंने कुबूल कर लिया।

श्री बृजराज सिंह : यह क्या आर्योंमें है कि मैं लेता हूं, तो आप भी लेते हैं?

श्री शिव नारायण : मैं गवर्नर्मेंट से दरखास्त करूंगा कि एडल्ट्रेशन के बारे में निगरानी कड़ी की जाये। चूंकि केंद्रीय सरकार ने देखा कि स्टेट गवर्नर्मेंट्स इस काम को ठीक तरह से नहीं कर पाई हैं, इसलिए उसका इन्टरफ़ीयरेंस हुआ और इसलिए मंत्री महोदय यह एमेंडिंग बिल लाई है। आज ज़रूरत इस बात की है कि हमारे मित्र इस बारे में सोसायटी में प्रीच करें। केवल गवर्नर्मेंट ही रैंसपांसीबल नहीं है। गवर्नर्मेंट की जिम्मेदारी है। जिम्मेदारी मैं घोड़ता हूं। इसलिए गवर्नर्मेंट यह एमेंडिंग बिल लाई है।

मैं कहना चाहता हूं कि एक ही डंडे से सब को हांकना और यह कहना कि सब चोर हैं, हमारे सब अफ़सरान को चोर कहना, मानने वाली बात नहीं है। यह यलत बात है। हमारे पास अच्छे से अच्छे आफ़िसर भी हैं और अच्छे से अच्छे लीडर भी हैं। मूल्क में बढ़त अच्छे अच्छे लोग हैं।

एक माननीय सदस्य : खराब कोई नहीं है?

श्री शिव नारायण : खराब भी हैं, लेकिन एक डंडे से सब को हांकना कि सब चोर हैं, यह मानने वाली बात नहीं है।

इस्पैक्टरों की बात कही गई है। मैं मानता हूं कि इस्पैक्टर लोग गड़बड़ करते हैं।

सरकार स्पैशल सी० आई० डी० के द्वारा उन का काम देखे और पता लगाये कि कौन गड़बड़ करता है। हम किसी को बरूँगने के लिए तैयार नहीं हैं।

अगर भगवान् चाहेगा, तो ६ तारीख से हिन्दुस्तान में एक नई गवर्नर्मेंट बनेगी, जिसके नेता ने एलान किया है कि हम सोशलिज्म पर चलेंगे। वास्तव में सोशलिज्म ही हमारा मिशन है। हमारे माननीय मित्रों को उस में सहायता देनी चाहिए और मदद करनी चाहिए।

जहां तक एडल्ट्रेशन का सम्बन्ध है, उसमें गांव और शहर, पढ़-लिखे और जाहिल, सब शामिल हैं। आज गांवों में शुद्ध दूध नहीं मिल रहा है। मैं डाक्टर साहब से अपील करता हूं कि वह इस कानून को सज्जी से कार्यान्वित करें, जिस से मूल्क में शुद्ध दूध मिले और दूसरी चीज भी शुद्ध और साफ़-सुधारी मिल सकें। मैं फ़ारेन कन्डीज में रहा हूं। वहां पर पैसा खर्च करने से कोई भी चीज शुद्ध और अच्छी मिल सकती है। अगर बाजार में नक्ली, गलत और मिलावट वाली चीजें मिलती हैं, तो देश की नाक कटती है। आज ज़रूरत इस बात की है कि हमारी गवर्नर्मेंट स्टेबल रहे—और वह स्टेबल है—ताकि देश को जो भी चीजें मिलें, वे शुद्ध और स्वास्थ्यवर्द्धक हों और इस प्रकार देश का कल्याण हो।

डा० मुशीला नायर : श्रीमन्, सिवाये एक दो सदस्यों के सब ने इस बिल का स्वागत किया है। इस के लिए मैं सदन की आभारी हूं।

श्रीमन्, जनसंघ वाले कहते हैं कि यह बिल वापस लो और मोशनिस्ट कहते हैं कि यह बिल वापस लो।

श्री बड़े : हम ने नहीं कहा है कि इस बिल को वापस लिया जाये।

Adulteration (Amendment) Bill

श्री ओंकार लाल बेरवा : हम ने इस बिल का समर्थन किया है।

डा० सुशीला नायर : और वे दलील क्या देते हैं ? कहते हैं कि नई सरकार आ रही है। मैं कहना चाहती हूँ कि नई सरकार की उनको क्या किए हैं। यह तो हमारी सरकार है—हमारी थी, हमारी है और हमारी रहेगी। हमारी सरकार जो नीति चलाती आई है, जब से हिन्दुस्तान आजाद हुआ है सुतरह बरस पहले तब से जो नीति चलाती आई है, उस नीति पर, जवाहरलाल जी की नीति पर हमारी सरकार कायम है। जो कार्यक्रम जवाहरलाल जी ने बनाया था, उन्होंने जो कुछ कहा था उसको हम आपें बढ़ा रहे हैं। यह कानून की सरकार व्यक्तियों पर अवलम्बित नहीं है, विचारों पर अवलम्बित है, आदर्शों पर अवलम्बित है। उन आदर्शों को हम निभाते आये हैं, निभाते जायेंगे। इन लोगों की गालियों से हम डर नहीं जायेंगे। क्या बातें करते हैं ये ? समझते नहीं हैं बात को। कानून इन्होंने पढ़ा नहीं है। इनको मालूम नहीं है कि कानून में क्या है। बड़ी लम्बी चौड़ी बातें करके, गालिया निकाल कर ये समझते हैं कि कुछ इनकी दलीलों में सार आ जायेगा, जोर आ जायेगा। क्या कहते हैं ये ? कहते हैं कि मिनिस्टर सन्देशा भेजते हैं कि यह हमारा आदमी है इसको बद्ध दो, यह हमारा नहीं है, इसको पकड़ लो (इंटरप्रशंस्क)

Shri S. M. Banerjee (Kanpur): Shall I rise on a point of order? She should reply to the debate.

Mr. Deputy-Speaker: Order, order. She is replying. Irresponsible statements cannot be made.

डा० सुशीला नायर : मैं यील्ड नहीं कर रही हूँ। इनके मिनिस्टर्ज पर ग्रैंट

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इस तरह से करने से क्या होगा। इनके कहने के मुताबिक तो सारी की सारी ज्यूडिशरी बराबर हो गई। ये समझते हैं मिनिस्टर ने मैसेज भेज दिया और उन्होंने मान लिया। जब इनको इस बात पर पकड़ा गया और सभापति महोदय ने कहा कि आप यह क्या कर रहे हैं, क्या कह रहे हैं तो ये उठ कर कहने लगे कि नहीं साहब, एनेलेसिस जिन लेबो-रेटरीज में होता है वहाँ मैसेज भेज देते हैं। इनको यह मालूम नहीं है कि कानून के अन्दर एनेलेसिस के बारे में अपील के लिए एक आल इडिया लेबोरेटरी कलकत्ता में है और जिस किसी को शिकायत हो, वह कह सकता है कि एनेलेसिस ठीक नहीं है और वह भेज सकता है एनेलेसिस अपील के लिये। वहाँ पर वह एनेलेसिस करके अपनी शिकायत की मुनवाई कर सकते हैं, परीक्षण दुरुस्त करवा सकता है। वे कहते हैं कि दिल्ली में यहाँ पर कोई हल्दी मिलावट वाली पकड़ी गई थी और मंत्री के कान पर जूँ तक नहीं रेंटी (इंटरप्रशंस्क) अब हल्दी दिल्ली में ही नहीं कई जगहों पर मिलावट वाली बिकती है। अब मंत्री हर जगह जाकर उस हल्दी को दुरुस्त नहीं कर सकता है। मैं जानना चाहती हूँ कि इनके कान पर कितनी जूँ रेंटी, इन्होंने क्या काम किया, क्या ये सदस्य महोदय बता सकते हैं

श्री ओंकार लाल बेरवा : आप दिल्ली में रहती हैं और मैंने दिल्ली की ही मिसाल दी है।

डा० सुशीला नायर : आज यह कानून हमको क्यों लाना पड़ रहा है ? पहले कानून में लिखा है कि कम से कम दो इंडीपेंट विटनैसिस होनी चाहिये साथ जाने के लिये। दो विटनैसिस साथ जाने को तैयार नहीं होती है। तो आज कानून चलाने वाले कहते हैं कि साहब इन से ही कई केस फेल हो जाते हैं, इस बास्ते हमको इजाजत दे दो कि दो हो सकेंगे तो हम दो ले जायेंगे,

[डा० सुशीला नायर]

लेकिन एक भी हो जाये तो भी कानून के लिये काफी है। तो वह आज हम कानून ला रहे हैं।

इसी प्रकार से ये कहते हैं कि छोटे आदिमियों को न्यूनों पकड़ते हों। यही तो दुःख की बात है कि जब पकड़ने कोई आता है तो कोई हिमायती पहुंच जाता है छोटे का और कोई पहुंच जाता है बड़े का। पाप है सो पाप है। छोटे ने किया तो पाप है, बड़े ने किया तो पाप है। जिस किसी ने किया उसको पकड़ा जाना चाहिये उसको पकड़ने में इन लोगों की मदद होनी चाहिये। अगर ये शुद्ध चीजें खाना चाहते हैं तो इनको मदद इस काम में करनी चाहिये। बात कर देना आसान है लेकिन उसको करना मुश्किल है। खाने पीने की चीजें ऐसी हैं जो हर एक जगह पर, देहात से लेकर शहर तक, छोटी से छोटी और बड़ी से बड़ी जगह पर बिकती हैं। इनकी मिलावट रोकने के लिये किसी माननीय सदस्य ने कहा कि नैतिक स्तर ऊंचा होना चाहिये। मैं इस बात को बिल्कुल मानती हूं। नैतिक स्तर अवश्य ऊंचा होना चाहिये। लेकिन नैतिक स्तर सरकार के हृष्म सं ऊंचा नहीं होता है। नैतिक स्तर ऊंचा करने के लिये हम में से एक जो कई लाख का प्रतिनिधित्व करता है, उसको अपनी जिम्मेदारी समझनी होगी, इस जिम्मेदारी को उठाना होगा, काम करना होगा।

मुझे अपना एक अनुभव है। मैं दिल्ली राज्य में स्वास्थ्य मंत्री का काम करती थी।

श्री ध्रोकार लाल बेरवा : साधू समाज को यह काम दे दो।

डा० सुशीला नायर : उस समय एक सज्जन मेरे पास आये और उन्होंने कहा कि एक केस क्या, मैं अपने बच्चे की कसम खाकर

कहता हूं कि वितने ही पकड़वा दूंगा, मैं दूध, धी आदि की बेटवट बन्द करवा कर रहूंगा। उनके साथ हमने इंस्पेक्टर भेज दिया और कहा दिया कि जहाँ से जाना चाहो ले जाओ। थोड़े ही दिनों में उन्होंने कितने सारे केस पकड़वा दिये और काफी सारी दुरुस्ती हो गई। इस प्रकार से हर एक जगह पर अगर एक दो या चार केस लोग भी ऐसे हों जो कमर कस कर कहें कि हम जाने को तैयार हैं, हम मदद करने को तैयार हैं तो काम हो सकता है।

इंस्पेक्टर जै के बारे में बहुत कुछ कहा गया है। इंस्पेक्टर अच्छे भी हैं, बुरे भी हैं। एक जगह पर एक ही इंस्पेक्टर के जिन्दगी भर रहने से गड़बड़ी होती है, उसमें तकलीफ होती है। अगर वह अच्छा है तब तो बहुत अच्छी बात है लेकिन अगर बुरा है तो उसकी कड़ियां बन जाती हैं। इस दृष्टि से हमने सिफारिश की स्टेट गवर्नर्मेंट्स को कि तबादला हो सके, ऐसी उनकी नौकरी रखो, ताकि अगर कोई खराबी होती भी है, तो उसको दुरुस्त करने का मौका मिल सके। उनकी पोस्ट को ट्रांस्फरेबल करने के लिये, स्टेट सर्विस में रखने के लिये उनको कहा, बजाय इसके कि उनको म्यूनिसिपल सर्विस में रखा जाये, क्योंकि म्यूनिसिपल सर्विस में होगा तो वही रहेगा। यह काम तो करना स्टेट गवर्नर्मेंट्स को है, जिनकी इच्छा होगी या जिनमें शक्ति होगी, वे करेंगी। लेकिन हमने इस विवेयक में कुछ अपने संट्रल इंस्पेक्टर रखने की तज़ीबीज रखी है ताकि जोनल बेसिस पर जाकर इम्प्लेमेंटेशन कैसा हो रहा है, इसको देखा जा सके, उस में जो मदद हो सकती है, वह मदद कर सके।

इसमें क्या बुराई है, इसमें क्या कोताही है? कि जिसके लिये तलबी से और नाराजगी से मेरे कुछ भाई बोले। यहाँ तक कि मर्यादा

ही उन्होंने छोड़ दी। हम इस सदन में बैठते हैं तो मर्यादा ग्रन्ती चाहिये और मर्यादा के अन्दर रह कर ही काम करना चाहिये। अगर मर्यादा के अन्दर रह कर कोई बात कही जायेगी तो उसका असर हमारे दिल पर होगा, हम उसकी कद्र करेंगे, उसको अमल में लाने की कोशिश करेंगे। आप गाली देंगे और मर्यादा छोड़ कर बोलेंगे तो जाहिर है कि हम समझेंगे कि गुस्ते में वे आकर कह रहे हैं, मानूम नहीं बर में शायद बीबी से लड़ करके आए हैं, कौन जानता है कि सारा गुस्ता हम पर ही निकाल रहे हैं।

श्री बृजराज सिंह : गाली कौन सी दी गई है। अगर कोई दी गई हो तो रिकाई पर होगा। गाली कहना

श्री प्रोकार लाल बेरवा : मेरी बीबी नहीं है।

डा० जुशीला नायर : अगर माननीय नवदस्य ने भाषण नहीं सुने तो मैं इसकी जिम्मेदार नहीं हूँ। यहां पर बैठ कर अगर वे नभी भाषण सुनते तो उनकी समझ में आ जाता कि कुछ माननीय सदस्यों ने क्या कहा है। अगर वह चाहते हैं तो मदन का समय लेने के बजाय, बाद में जा कर सारा रिकाई पढ़ लें और सब कुछ उनको पता चल जायेगा कि किन्ने क्या कहा था और जो भाषा इस्तेमाल की वह अनुचित थी या नहीं थी। मेरा ऐसा विश्वास है कि शान्ति से अगर वह पढ़ेंगे तो वह स्वयं ही कहेंगे कि वह भाषा उचित नहीं थी। लेकिन उमको मैं छोड़ देती हूँ।

श्री बृजराज सिंह : यदि गाली दी गई है तो हम उसके लिये मार्फी मांग सकते हैं। लेकिन गाली क्या दी गई, यह तो बता दें। उम गाली को एकसंज भी किया जा सकता है।

श्री अंकार लाल बेरवा : बड़ी शुद्ध हिन्दी में मैंने अपनी बात कहीं है।

डा० सुशीला नायर : मैंने हनकी सब बातें शान्ति से सुनी हैं। लेकिन अब वह मेरा जवाब तक नहीं सुनना चाहते हैं। यह बड़ी मुश्किल की बात है।

एडलट्रेशन को रोका जाए, यह उन की इच्छा है, हमारी भी इच्छा है, हर एक की इच्छा है। इस काम में जितनी मदद सदस्य दे सकते हैं उतनी देंगे तब तो काम अच्छा चलेगा लेकिन अगर खाली एक बाद विवाद में पड़ेंगे तो जाहिर है कि काम ठीक नहीं चल सकेगा। मैं यह पानते को तैयार हूँ कि खाली कानून से काम नहीं होता है, कानून को अमल में लाने से काम होता है। मैं यह भी मानती हूँ कि कानून को अमल में लाने के लिये लैबोरेटरीज ज्यादा होनी चाहिये। यह बात भी सही है कि उन में ज्यादा अच्छा इक्विपमेंट होना चाहिये। हम ने सब राज्य सरकारों को इस बारे में पत्र लिखे हैं और हम इस काम में उनकी जितनी मदद हो सकती है कई जगहों पर करने की कोशिश करते हैं ताकि काम अच्छा हो सके। हमारी जो सेन्ट्रल लैबोरेटरीज है जिस में कि अपील दर्शक हो सकती है उस को हम ने इतना सुधार दिया है कि महीने के अन्दर जो हजारों वहां पर स्पेसिमैन जाते हैं, उन की रिपोर्ट उसी महीने में चली जाती है और एक महीने से ज्यादा अगर कोई केस रह जाते हैं तो उन की रिपोर्ट हमारे पास आती है जिस से कि उस की वजह देख कर के उस को समय समय पर दुरुस्त किया जा सके।

किसी माननीय सदस्य ने कहा कि ये गांव में धूमें तब इन को पता चले। ये तो महलों में रहते हैं इन को कैसे पता चल सकता है। जिस तरह से महल में मैं रहती हूँ उसी तरह वे महल में माननीय सदस्य भी रहते हैं। मैं एक एम० पी० के क्वार्टर में बैठी दूँझ हूँ, ये भी वही बैठ हुए हैं। मैं कहना चाहती हूँ कि इन्होंने तो शायद एम० पी० के क्वार्टर का फर्नीचर भी लिया हुआ होगा, लेकिन मेरे पास तो वही बास का फर्नीचर है जो पहले से

[डा० सुशीला नायर]

या। मैं ने तो वह फर्नीचर भी नहीं लिया है। मेरे महल और इन के महल में किसी तरह से भी कोई फर्क नहीं है (इंटरप्रॉजेंस)।

श्री दत्तरजु पाष्ठेय : ऐसा नहीं कहा (Interruption).

डा० सुशीला नायर : जब गांवों में घूमने की बात की जाती है तो मैं आप के डारा यह कहना चाहती हूँ कि इन को तो दो जन्म लायेंगे उतने गांवों में घूमने को जितने गांवों में मैं घूमी हूँ।

यह क्या जानते हैं गांवों को। यह यहाँ बैठ कर बात करना जानते हैं, और हम को तो काम करना है। हम राज्य में बैठेंगे तो भी काम करेंगे और राज्य के बाहर बैठेंगे तो भी काम करेंगे। करते आये हैं और करते रहेंगे।

श्री १०० मो० बनर्जी : यह क्या बात है। आप को पांच जन्म लग जायेंगे।

उपायक भरोदय : आँदर, आँदर।

Shri S. M. Banerjee: Sir, you should protest. What is this language? She cannot use this language. The difficulty is that you cannot follow Hindi.

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: Is she entitled to use that language?

Mr. Deputy-Speaker: Order, order.

डा० सुशीला नायर : उन को कोई अधिकार नहीं है कि ऐसी बातें करें कि आप हिन्दी नहीं समझते हैं। आप हिन्दी समझते हैं और उन के बराबर समझते हैं। मैं कहना चाहती हूँ (इंटरप्रॉजेंस)।

श्री १०० मो० बनर्जी : अब आप इसका फायदा मत उठाइए। आप हमारी मोश्रिजिज बहन हैं, लेकिन जो चाहें वह आप नहीं कह सकती।

उपायक भरोदय : आँदर, आँदर।

Shri S. M. Banerjee: Then you can allow any language.

Mr. Deputy-Speaker: Order, order. She must be heard now.

Shri S. M. Banerjee: Does it mean that she can say anything she likes?

Mr. Deputy-Speaker: Nor can you say anything you like.

Shri S. M. Manerjee: Sir, I rise on a point of order.

Mr. Deputy-Speaker: Order, order. There is no point of order.

Shri S. M. Banerjee: What is this "Order, order"?

Mr. Deputy-Speaker: I say there is no point of order.

Shri H. N. Mukerjee (Calcutta Central): Sir, he is rising on a point of order.

Mr. Deputy-Speaker: What is the point of order?

Shri S. M. Banerjee: My point of order is this. Right from the beginning of her speech—her sentiments must have been injured; but that is a different matter—she has been saying in Hindi

इन सज्जन को दो जन्म लग जायेंगे। Even now she said: इन सज्जन को दो जन्म लग जायेंगे। No Honourable, no Member.

An hon. Member: It is not unparliamentary.

Shri S. M. Banerjee: There are many things in this world which are not unparliamentary. But, after all, we expect better behaviour from a Minister.

Mr. Deputy-Speaker: Sajjan is not unparliamentary (Interruptions).

डा० सुशीला नायर : इस में कोई गलत बात नहीं, कोई बुरी बात नहीं। जितना मैं चूमी हूं, उतना वे नहीं थे। श्री बनर्जी स्वयं हिन्दी प्रान्त से आ कर हिन्दी नहीं समझते इस पर मुझे बड़ा दुःख होता है, बड़ा अफसोस होता है।

श्री स० न० बनर्जी : आप को पांच जन्म लगेंगे समाजवाद को लाने में।

डा० सुशीला नायर : यह गड़बड़ी करते हैं तो मेरा कहना है

Shri Sham Lal Saraf (Nominated—Jammu and Kashmir): Sir, I want your guidance on one point. The hon. Minister has stated, and it is a fact, that all her life she has been working in the villages. Actually, she visited hundreds of thousands of villages and suppose she tells me that, जितना वह

चूमी हैं उतना थमने में मुझे दो जन्म लग जायेंगे I will readily accept it. I have nothing to say against it.

Shri Brij Raj Singh: Not I.

Shri Sham Lal Saraf: If Shri Brij Raj Singh does not accept it, that does not mean it is not a fact.

Mr. Deputy-Speaker: Order, order. In any case, I have not upheld that point of order.

डा० सुशीला नायर : अगर दो में नहीं, एक जन्म में वे थम सकते हैं तो वडी खुशी है। मुझे इस के लिये कुछ रहना नहीं है, लेकिन मुझे ऐसा लगा कि वह कठिन होगा। लेकिन जो भी हो, कहने का अर्थ यह है कि जो बात यहां पर कही गई उन में से कोई विशेष गुजाव नहीं, ऐसा मुझे लगा। कहते हैं कि पांच जोनल आफिसेज कहां कहां होंगे। यह मैं इस समय तो नहीं कह सकती हूं। पांच जोनल आफिसेज की बात हम ने अब तक सोची है। कहां कहां पर वे रखें

जायेंगे, कैसे कैसे उन को हम डेवलप कर सकेंगे, यह हम देखते जायेंगे जैसे जैसे आगे बढ़ेंगे।

किसी ने हाकसं की प्राल्लेम के बारे में कहा कि जिस खाने पर मक्खियां बैठती हैं ऐसा खाना लोग बेचते हैं। यह सही है। मगर कानून बना कर मक्खी बैठी हुई खुराक लोग न खायें। इस को रोकना कठिन है। इस के लिये हेल्प एजूकेशन चाहिये, अपना सिविल सेन्स चाहिये। इस के लिये जितनी कोशिश हो सकती है हम कर रहे हैं।

मंडल साहब ने तो कहा कि उन को प्रशासन ही बदलना है। तो वह तो जब खुनाव आयेगा उस समय बदल सकें तो बदल लें। अगले चुनाव तक हम यहां बैठे रहेंगे और यथाशक्ति अपना काम करते जायेंगे। सेवा करते जायेंगे। किसी ने पूछा कि हम ने कितने प्रोसिक्यूशन्स किये हैं, कितने कंविक्शन्स किये हैं, तो मैं बतलाऊं कि सन् १९६२ में ४६.०३२ प्रोसिक्यूशन्स द्वारा और उन में से ३२.१५४ को सजायें मिलीं।

और सुझाव है एक तरफ से कि सजा ज्यादा हो दूसरी तरफ से कि कम हो। तो जब ज्वांइंट कमेटी के सामने यह विषय जायगा तब उन की बुद्धिमत्ता के अनुसार इस में जो भी दुरुस्ती या परिवर्तन करने की आवश्यकता लगेगी, वह उस में संशोधन कर सकेंगे। उस के बाद यह विधेयक यहां पर फिर आयेगा और माननीय सदस्यों को जो कुछ कहना होगा वह कहेंगे और जिस प्रकार का विधेयक वह चाहेंगे, बनायेंगे। आखिर यह सदन सब से ऊपर है। इस सदन के हाथ में है विधेयक को पास करना। वह चाहे तो पास करे और न चाहे तो न पास करे। निकाल देना हो तो निकाल दे, सजा बड़ानी हो बड़ायें, घटानी हो घटायें। हमें जो भी मुनासीब लगा माननीय सदस्यों की बातें सुन कर, पासियामेंट और जनता की बातें सुन कर, उस के अनुसार हम ने कोशिश की हैं संशोधन करने को, ताकि विधेयक को हम जितना अच्छा

[डा० सुशीला नायर]

कर सकते हैं उतना अच्छा करें, जितने तूप-होल्स हम प्लग कर सकें करें।

यह विधेयक जो सदन के सामने है उस का इम्प्लमेंटेशन सारे देश में केन्द्र के द्वारा हो यह मुझे बहुत सम्भव नहीं लगता, क्योंकि इस का इम्प्लमेंटेशन देश के कोने कोने तक होना है, किन्तु चन्द जगहों पर होना नहीं है। विसी ने पूछा कि फूड इन्स्पैक्टर्स की न्यायिकेशन क्या हों, इसको भी प्रैसक्राइब करना चाहिये। इस के लिये प्रिवेंशन आफ फृड एडलटरेशन के दबें रूप में रास्ता रखा गया है। इस के अलावा एक कमेटी है, एक स्टैटूटर कमेटी है प्रिवेंशन आफ फृड एडलटरेशन एकट में। उस ने एक सब-कमेटी भी बिठाई है और उसमें इन्स्पैक्टरों की क्यालिफिकेशन के बारे में और अधिक विचार किया जा रहा है। और उन को जितना सुधारा जा सकता है, जितना अच्छा किया जा सकता है। उतना किया जायगा। जितनी भी धारायें इस संशोधन विधेयक में रखी गई हैं वह सब इनी लिये रखी गई हैं कि हम एडलटरेशन को जितनी जल्दी रोक सकें, रोकें। यहां पर कोई डुएल कंट्रोल की बात नहीं है। इम्प्लमेंटेशन रहेगा स्टेट अवारिटीज के साथ लेकिन अगर कुछ हमारे यानी केन्द्र के इन्स्पैक्टर वगैरह रहेंगे तो वे उन की मदद कर सकेंगे। इस के अलावा जो एडलटरेशन वाली चीजें एक स्टेट से दूसरी स्टेट में आती हैं उन के सम्बन्ध में स्टेट की हबबन्दी के कारण जो कठिनाइयां समय समय पर पैदा होती हैं, केन्द्र के इन्स्पैक्टर उन को भी दुरुस्त कर सकेंगे।

इस दृष्टि से यह विधेयक सदन के सामने आया है। जैसा मैं ने शुरू में कहा, वरीब करीब एक दो माननीय सदस्यों को छोड़ कर सभी ने इस का स्वागत किया है और इस के लिये मैं सदन की बहुत आभारी हूँ। मैं आशा करती हूँ कि जो ज्वाइंट कमेटी सदन नियुक्त कर रहा

है वह बहुत ध्यानपूर्वक जो भी सुझाव माननीय सदस्यों ने दिये हैं उन को देख कर, जो भी दुरुस्ती करने की आवश्यकता होगी वह करेगी और अपनी रिपोर्ट सदन के सामने भेजेगी।

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely: Shri K. L. Balmiki, Shri Sonubhau Dagadu Baswant; Shrimati Jyotsna Chanda; Shri N. C. Chatterjee; H. H. Maharaja Pratap Keshari Deo; Shri Shiv Charan Gupta; Shri Prabhu Dayal Himatsingka; Shri Tulshidas Jadhav; Shri Hari Vishnu Kamath; Shri C. M. Kedaria; Dr. Mahadeva Prasad; Shri Yamuna Prasad Mandal; Dr. G. S. Melkote; Shri Gokulananda Mohanty; Dr. D. S. Raju; Sardar Ranjit Singh; Dr. Sarojini Mahishi; Dr. C. B. Singh; Dr. P. Sri-nivasan; Shri U. M. Trivedi; Shrimati V. Vimla Devi, and Dr. Sushila Nayar and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appo-

inted by Rajya Sabha to the Joint Committee."

The motion was adopted.

17 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, June 4, 1964/Jyaistha 14, 1886 (Saka).
